

**BEFORE THE NATIONAL GREEN TRIBUNAL (SOUTH ZONE)
AT CHENNAI.**

APPLICATION NO.208/2021

Between:

Srikanth Madhyastha,
S/o Shankaranarayana Madhyastha
1-61-(2), Srimatt Road, Balkudru Village,
Hungarcutta, balkudru, Udupi,
Karnataka 576 218

...Applicant

AND

The District Collector,
& Others.
Udupi District
Rajathadri, Manipal
Udupi, Karnataka 576 104
& others

...Respondent(s).

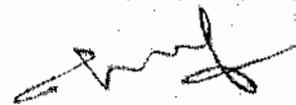
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Dated at Chennai on this 20th day of December, 2021



Counsel for 11th and 12th Respondent(s).

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Srikanth Madhyastha,
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Rajathadri, Manipal
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& others

...Respondents

**OBJECTIONS/COUNTER STATEMENT FILED BY THE 11TH AND 12TH
RESPONDENTS**

1. The respondents above named most respectfully submit that the above application filed by the applicant is devoid of merits, unsustainable in law and on facts and the same deserves to be dismissed in limine.
2. The abovementioned respondents have had the benefit of the pleadings and documentary evidences filed by the applicant and other respondents and we crave leave of this Hon'ble Tribunal to file this objection to answer there to.

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3. The respondents 11 and 12 categorically deny the each and every allegation leveled against them except those that are specifically admitted here under.
4. Before traversing each and every allegation the first and foremost submission of the respondents 11 and 12 is that they belong to the traditional fisherman community in the locality and have been in the business of running fish cutting unit and allied activities for generations by usage and customs and also by strictly following the periodical rules and regulations as and when formulated by the all authorities concerned.
5. As regards allegations in paragraphs 2 to 8 of the applicant under reply the respondent nos-11 and 12 most respectfully submit that Unit No 1 mentioned in the subject application is situated in Sy. Nos 72/3, 72/21B, 71/6, 72/22B, 72/4 of Balkudru village, Udupi District. It is submitted that the Unit-1 is existing right from 1986 onwards in the above Sy.Nos and a building was then existing and a fish cutting unit has been started with the permission of the Panchayath which has been functioning since then. The work being performed in unit 1 is concerned with unloading of raw fish and cutting of fish and transporting to fish freezing industry and is the main activity and there are numerous fish cutting units of such nature in operation in the locality mostly established by the fishermen community are in existence from time immemorial.

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6. The certificate dated 24/11/2004 issued by the 5th Airody Village Panchayath Udupi T & D would fortify the case of the respondents 11 and 12 that previously one Smt. Kamala G Panikar was running a fish processing unit in Sy.Nos 71/6 , 72/3 and 72/21B of Balkudru Village in the jurisdiction of the Airody Village Panchayat bearing the building number 1-41 since 1989. The old RTC copy for the periods from 1967-68 to 2002-03 along with the English translation filed herewith would also establish the existence of building in those survey numbers. The very same running of fish processing unit in the very same building has been continued by the respondent 11 and 12 herein from 2004 onwards till date by following all the statutory rules and regulations as and then formulated which is the unit 1 of the present subject matter of the application. That apart the said building had electricity connection right from 1982 as per the office order dated 20.10.1982 and 30.12.1982. The tax paid to the building establishes the building is pre-existing, subsequently by sale deed dated 19.10.2011 the same was purchased by the 12th respondent. Her husband who is the proprietor of the 11th respondent is still continuing the said fish cutting unit i.e the unit 1 of the subject application by following all the statutory norms, rules and regulations. It is pertinent to note here that there is effluent treatment plant to discharge the effluents

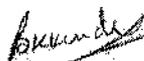
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and emissions confirming to the stipulated standards and hence there is no water or air pollution caused from unit 1. The tax paid receipt by Mr. Keshav kunder from 3.12.2021 to 31.03.2022 for door no 1-41 and door no 1-41B i.e for the unit 1, also would fortify the case of the respondents 11 and 12.

7. It is further submitted that even according to the applicant Unit 1 is situated around 338mts away from Arabian sea and hence the unit 1 is not within prohibited limit of Coastal regulatory zone as per Coastal Regulatory Zone date 15.09.2010 in S.O.2291 (E), issued under section 3 (1) & (2) of chapter V of the Environment Act 1996.

8. It is further stated that for operating unit 1, the Karnataka State Pollution Control Board vide Combined consent order no W-314247 PCB ID: 17390 Date: 13/08/2019 has granted consent for fish cutting process. By Corrigendum vide No. PCB/SEO-MNG/SO-UDP/Corrigendum/2021-22/71 dated 12/08/2021, Karnataka State Pollution Control Board has also given consent to treat the overflow of settling tanks of fish cutting from unit 1 in the new ETP at the same time it is pertinent to pointed out that no operation of work regarding fish powdering is going on in Unit II subject as per other conditions stipulated in the order dated 12/08/2021 and also based on earlier order.



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9. Thus, in view of the reasons as stated in paragraphs 2 to 8 above, the operation of unit 1 is in accordance with law and further the same neither causes water pollution nor air pollution. When such being the facts aforesaid, and without prejudice to the case of the respondents 11 and 12 herein and also without prejudice to the our pleadings, counter and documents filed in the connected Writ proceedings and W.A. and interim and final orders passed therein namely in W.P.No. 53083 of 2016, W.A.1570 of 2017 W.P.No. 27462 of 2018 and W.P.No. 12005 of 2020 the allegations of the applicant that the unit 1 causing grave environmental pollution and also causing damage to the marine ecology in river Sita are absolutely false. The further allegation that Mr. Keshav Kunder is a man of political influence, financial and muscle power is categorically denied. It is further denied that this 11th respondent unit 1 is situated in a densely populated area and there are around 100 families belonging to various communities living very close to the unit 1. The further allegation that in about 2 mts to the unit 1 there is a Government School namely Hangarcutta Government School and just a wall separates the school premises from Unit 1 and that the school was established in the year 1924 and the number of students as alleged in the application are denied as misleading one as initially the school buildings were at least 25mts away from the 11th respondent's unit, it was only after the year 1996 a new building

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was constructed by the school authorities nearer to the 11th respondent's unit 1 with full knowledge on the nature of activity carried on in this piece of land for ages. As stated supra the nature of activity is location centric and been carried on by the fishermen community from time immemorial, specifically in this piece of land. Without prejudice it is submitted that the demarcation plan/map notified in line with the Coastal Regulation Zones S.O.2291 (E) dated 15/09/2011 is sufficient enough to prove that the subject unit 1 is situated beyond the limit of CRZ.

10. Having regard to the fact that the subject unit 1 is having effluent treatment plant (ETP) as per the guidelines the alleged discharge of effluents in the river Sita polluting water body, affecting aquatic life, the alleged bad odor and raw smell emanating as alleged have been paving way for accumulation of flies and other insects there-by causing various diseases and other health hazards to the humans, that the cats and bats used to carry and leave the unfinished waste causing pollution as alleged are all denied. The further allegation that the emission of bad odor, unpleasant smell causing breathing problems, unpleasantness and causing other health issues are denied.

11. The allegation that noise generated in unit 1 distracts the classes in the school and often students cannot follow their classes and the

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teacher are inaudible during their class and that the student cannot follow the subject and face tremendous hardship in their education, that due to which some students are not preferring education in this school are all denied. That in spite of all the alleged hardships the unit 1 of the 11th respondent flourished unabated and expanded over the years are also denied.

12. It is submitted that, it is relevant to point out that Notification under section 3(1) and 3(2) of Clause V of the Environment (Protection) Act 1986 and Rule 5(3)(d) of Environment (Protection) Rules 1986 declaring coastal stretches as Coastal Regulation Zone (CRZ) and Regulating Activities in the CRZ, was introduced with effect from 19th February, 1991. Clause-2 enumerates prohibited activities within the CRZ boundaries and no activities permitted less than 100 meters. The Regulation came into effect in the year 1991 prohibiting the setting up of new industry and expansion of existing industries. It is pertinent to note that the Unit-1 is existing even prior to 1982 which is before the coming into force of the CRZ Regulations. The CRZ Regulations introduced by that point of time prohibited the very establishing of the new Units. A periodical Amendment to the Regulations were made and in 2011 in exercise of the Rule V (3) Environment Protection Act 1996 and having received various communications from the Fisher Communities and

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other local communities living in the coastal areas a necessary changes/amendments were introduced. The Zonal Regulations came into effect from 06th January, 2011 in Suppression of 1991 Regulations and specified areas referred to chapter IV provided the activities impugning on the sea and tidal influenced water bodies will be regulated except for traditional fishing and related activities undertaken by the local committees as follows: c) There shall be no restriction on the traditional fishing and allied activities undertaken by the local communities. The respondent herein belongs to the fishermen community is in the business of running Fish Cutting Unit with observing to all the parameters of the Environment (protection) Act, 1986.

13. Without prejudice to the contents and points raised in the preceding paragraphs all the allegations of the applicant as contained in paragraph 10, 11, 12 & 13 in his application are specifically denied.

14. As regards unit 2 It is most respectfully submitted on 13/08/2012 this 12th respondent purchased the lands in survey nos. 71/3 and 71/5 which is the subject matter property in which unit 2 was proposed to operate fish powdering activity. The unit 2 is

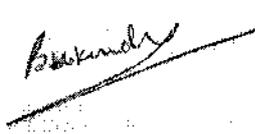
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situated adjacent to the unit 1. It is evident from the sale deed, a building was in existence, a small deity worshiping place, a pump set and a shed was existing. It is necessary to state that the 2nd respondent who purchased the land vide 2nd sale deed dated 13.08.2012 in Sy. No 71/5 and 71/3, applied for conversion of the land in Tahsildar office which was ordered dated 01.02.2014 and converted the same as per the sketch attached to the application which is for industrial purpose.

15. During the course of process to conversion of land the Regional Director for Environment dated 22.07.2015 issued no objection to convert the subject land of unit 2 for Industry and specifically stated the land was situated outside the CRZ zone. That the Directorate of Industries and Commerce issued certificate of registration to run the fish waste powder.

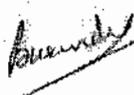
16. It is most respectfully submitted that the 13th respondent Panchayath issued license dated 11.11.2015 bearing number 34/2015-16 permitted to put up the building in converted land in Sy.No.71/3. The applicant has pointed out that the conversion was issued in respect of Sy.No 71/3 was cancelled by the Assistant Commissioner. But it is necessary to state here that the said



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cancellation order of the Assistant Commissioner was subject matter before the Deputy Commissioner under section 136(2) of K.L.R.Act and the Deputy Commissioner by his order dated 20.12.2019 restored the order of the Tahsildar dated 01.02.2014. As such the allegation that the land is not converted is not acceptable.

17. The Karnataka State Pollution Control Board issued consent for operation dated 27.07.2018 and the respondent paid the requisite fee for the period of six years commencing from 2018 onwards. Based on the said consent for operation, the respondent 12 has invested huge amount of Rs 3 crores by obtaining loan from a Nationalized bank. Based on the sanction letter and the certificate issued by the various departments, respondent has put up the construction of Unit.
18. In the instant case, Sy.No.71/3 is situated towards the landward side and at no point of time plinth area has been extended in violation of the regulations. As pointed out earlier, the notice issued by the Member-Secretary, State Level Environment Assessment Authority dated 12.06.2018 by invoking Section 5 of the Environment (Protection) Act, 1986 to demolish the portion of the Fish Meal Processing Unit in Sy.No.71/3 of Balkudru village and Effluent Treatment Plant in Sy.No.71/5 of Balkudru village in CRZ area is violated. Though such notice was issued it is subject matter before the Hon'ble High Court of Karnataka in W.P.No.27462/2018 and the same is still pending for consideration.

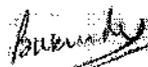


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19. Notwithstanding the above facts, the present notification issued in 2019 thereby reducing zonal area limit by 100 meters to 50 meters ensure the benefit of the respondents herein. If the notification issued on 18.01.2019 made application on its approval, there is no violation from the respondents.

20. It is submitted that the grievance of the applicant which is similar to the prayer sought in the pending Writ Petition No.12005/2020 (PIL) pending before the Hon'ble High Court of Karnataka which is filed by the 14th respondent School Development Monitoring Committee (SDMC) and the said subject is pending before the Hon'ble High Court of Karnataka and during the pendency of the writ petition, the Hon'ble High Court of Karnataka passed the order to implead Karnataka State Coastal Zone Management Authority and the notice has been served to the 6th respondent herein in the said writ petition.

21. Presently, in view of the subsequent development taken place in modifying CRZ Regulations in the year 2019 precisely, Coastal Zone Management Authority is the rightful authority to file the statement whether the CRZ Regulations which stands as on today has been violated. However in the report filed by the Karnataka State Coastal Zone Management Authority Department of Forest, Ecology and Environment in the above Application, they have not stated anything



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about the said new CRZ Regulations mentioned in Notification 18.01.2019. Therefore if any report is filed taking note of said proposed Regulations, the whole issue involved in this application reach its finality as ultimately both unit -2 also will not be in violation of CRZ limit.

22. The applicant herein arrayed the School Development Board Authority as respondent No.14 who filed the writ petition before the Hon'ble High Court of Karnataka claiming to be the Committee for the School Development are itself encroacher/violators and in this regard the Port Authorities issued notice to the Head Master of the School dated 04.02.2019 notifying the School authority has been occupied the Port area.

23. The Zonal Regulations issued on 18.01.2019 and the Regulations 5.1.2 CRZ-1B (ix) provides: Treatment facilities for waste and effluents and conveyance of treated effluents. and class viii provides for 'Existing fish processing units may utilities 25% additional plinth area for modernization purposes (only for additional equipment and pollution control measures) subject to the following:

- a) Floor Space Index of such reconstruction not exceeding the permissible Floor Space Index as per prevalent town and country planning regulations.
- b) additional plinth area is constructed only to the landward side



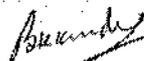
Uma Devi.

c) approval of the concerned State Pollution Control Board or Pollution Control Committee. Similarly, the Regulation 5.2 CRZ-II (ii) provides construction of buildings shall be permitted only on the landward side of the existing road.

24. Without prejudice to the contentions raised in the preceding paragraphs, all the allegations contained in paragraph 14 to 23 by the applicant raised in the application are all specifically denied.

25. It is most respectfully submitted apart from the unit 1 and unit 2 of this respondents there are nearly 50 nos of similar units are out in operation and this aspect itself will prove that there is no water or air pollution or health hazards or any health inconveniences in the said locality, hence the application filed by the applicant seeking direction to close down the unit 1 and unit 2 of this respondents and other reliefs sought for in the above application cannot with stand in the eye of law.

26. An humble request is also placed before this Hon'ble Tribunal to appoint an expert committee in the Balkudru village, Udupi District to inspect and evaluate the ground situation since it is a location centric activity and fishermen community in this particular stretch have been performing fish cutting and other allied processing activities from time immemorial. Merely because of the subsequent increase in population and residential and other establishments, the activity of fishermen community will not be put in peril. As this



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application is to direct the Hon'ble tribunal to close down the Unit 1 and unit 2 of the respondents will affect the very livelihood of the workers employed in this respondent's units and also will pave way to file more applications to shut down all other similar fish processing units in the same stretch in turn affecting the livelihood of fishermen community at large. Hence for all the above reasons stated supra and other points that may be urger during the hearing of the above Application, it is most respectfully prayed that the above Application is liable to be dismissed by this Hon'ble Tribunal.

Therefore, the respondents 11 & 12 most respectfully pray that this Hon'ble Tribunal may be pleased to dismiss the above main application and interim application and pass such other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and render justice.

Bhandary

Uma Devi.

[Signature]

Sri Hareesh Bhandary. T.
ADVOCATE B.A.L.L.B.
27, T.V. Chandrabhakar Complex,
1st Main Road, Gandhi Nagar,
BANGALORE-560009; Mob : 9845577808
e-mail : bhandary.adur@gmail.com

VERIFICATION

We, M/s. Yashaswini Fisheries, represented by its Managing Partner, B. Keshava Kundar at Balkudru Village, Hangarkatte, the 11th Respondent herein and Uma Devi W/o. B. Keshava Kundar at Pandeshwara Village, Sasthana Post, Udupi Taluk and District, Karnataka State, do hereby verify that contents of Paragraphs 1 to 26 are true to our best of knowledge and believed to be true on legal advice and that we have not suppressed any material facts.

Verified at Bangalore on this the 20th Day of December, 2021


Respondent No. 11

Uma Devi.
Respondent No. 12.


Sri Hareesh Bhandary. T.
ADVOCATE B.A., LL.B.
27, T.V. Chandrasekar Complex,
1st Main Road, Gandhinagar,
BANGALORE-560009, Mob : 9845977808
e-mail : bhandary.adur@gmail.com

5TH AIRODY VILLAGE PANCHAYATH OFFICE**UDUPI T & D**

No:- Mire/04-05

Date 24-11-2004

Certificate

I Certified that Smt. Kamala G Panikar W/o Sri C G Panikar is running a Fish Processing Unit in S.No. 71-6, 72-3 and 72-21B of Balkudru village in the Jurisdiction of Airody village Panchayath Bearing Building No 1-41 since 1989

Secretary

5TH AIRODY VILLAGE PANCHAYATH UDUPI T & D

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NOTARY
KUNDAPURA

584250

5ನೇ ಐರೋಡಿ ಗ್ರಾಮ ಪಂಚಾಯತ್ ಕಾರ್ಯಾಲಯ

ಉಡುಪಿ ಜಿಲ್ಲೆ

5th AIRODY VILLAGE PANCHAYATH OFFICE

Udupi T&D

ಕ್ರಮ ಸಂಖ್ಯೆ 24/04-05

ದಿನಾಂಕ 24-11-04

ಪ್ರತಿಜ್ಞಾ ಪತ್ರ

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24/11/04
NOTARY
KUNDAPURA

Taluk Office Seal
ತಾಲ್ಲೂಕು ಕಚೇರಿ ಮೊಹರು

Taluk.....Hobli.....Village.....
ತಾಲ್ಲೂಕು ಹೋಬಳಿ ಗ್ರಾಮ

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1. Survey Plot Number ಸರ್ವೆ ಪ್ಲಾಟ್ ಸಂಖ್ಯೆ	2. Hissa ಹಿಸ್ಸಾ	3. Area according to Khathewar ಖಾತೆ ವಾರಿಗೆ ಅನುಸಾರವಾಗಿ ವಿಸ್ತೀರ್ಣ	4. Assessment ಕರ ನಿರ್ಧಾರಣೆ	5. Type of soil (Local name) ಭೂ ಮಾವು (ಸ್ಥಳೀಯ ಹೆಸರು)
71/3		(a) Total Area ಒಟ್ಟು ವಿಸ್ತೀರ್ಣ 0-31	(a) Assessment (Land) ಕರ ನಿರ್ಧಾರಣೆ (ಭೂ) 0-31-98	ಉದ್ದಿತ ನಕಲು ನಕಲು ಅರ್ಜಿ ನಂ 584/21-22
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				" " ತಾಳೆ ನೋಡಿದವರ ಸಹಿ
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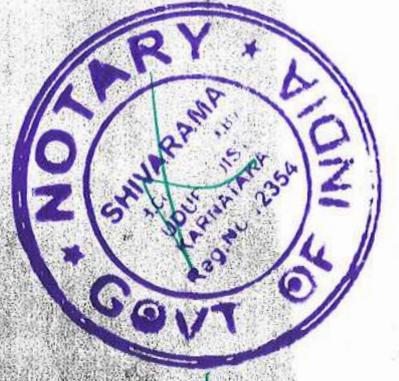
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ನಂದಿನಿ 8

8. Irrigable area
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9. Name of Owner
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father's name
ಪಿತೃನ ಹೆಸರು

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11. Other Rights and
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NOTARY
KUNDAPURA

ತಾಲ್ಲೂಕು ನೋಡರು

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R.T.C

Village Account Form No 21

ಪುಟ ಸಂಖ್ಯೆ 319

ತಾಲ್ಲೂಕು ಡ್ರಾಂಗ್

ಗ್ರಾಮ ಡ್ರಾಂಗ್

WD A 206 CBPK 10.00 page 107

1 ಸರ್ವೆ ನಂಬರು	೨ ಗಂ. ೨೧-೩	3 ಶೇತುವಾರು ಒಟ್ಟು ಎಸ್ಟೇಟ್ ಫೋಟೋಖರಾಬು ಅ) ಫೋಟೋಖರಾಬು ಬ) ಉಳಿದದ್ದು	4 ಕಂದಾಯ ಅ) ಭೂಮಿ ಕುರಿತಾದ ಬ) ಭೂಮಿ ಕ) ಸವಾಕು ಡ) ನಿರೀಕ್ಷಿಸಬೇಕು	5 ಪರಿಶೀಲನೆ ಸಮಾನಿತಿ ಕೆಂಪು ರೈತರಿಗೆ	6 ಪುಟ ಸಂಖ್ಯೆ ಕರಾಂ	7 ಪರಿಶೀಲನೆ ಸಂಖ್ಯೆ ೨೨ ೨೦೧೨-೧೩	8 ಶೇತುವಾರ ಪತ್ರಾರ್ಥಿ ನಿರೀಕ್ಷಾಪತ್ರ-ಎಸ್.ಎಸ್.ಎಸ್.	9 ಕಚೇರಿ ಅಥವಾ ನ್ಯಾಯಾಧೀಶರಾದ ಕಾನೂನು, ತಂದೆ ಹೆಸರು ಮತ್ತು ವಿವರ ಶೇತುವಾರು ಕೆಂಪು ರೈತರಿಗೆ ೨) ಕೆಂಪು ರೈತರಿಗೆ ೩) ಕೆಂಪು ರೈತರಿಗೆ ೪) ಕೆಂಪು ರೈತರಿಗೆ ೫) ಕೆಂಪು ರೈತರಿಗೆ ೬) ಕೆಂಪು ರೈತರಿಗೆ	10 ಕಚೇರಿ ಅಥವಾ ನ್ಯಾಯಾಧೀಶರಾದ ಕಾನೂನು, ತಂದೆ ಹೆಸರು ಮತ್ತು ವಿವರ ಎಸ್.ಎಸ್.ಎಸ್.
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ವರ್ಷ ಮತ್ತು ಕಾಲ	ವ್ಯವಸ್ಥಾಪಕ ಅಧಿಕಾರಿ ಮತ್ತು ಪಾಸ್ ಪೋರ್ಟ್ ಸಾಗುವಳಿಯ ಪದಕ	ವಿಸ್ತೀರ್ಣ ಗಂತ್ರ	ಗಣಿಯ ವಿವರ	ಮಾನ್ಯತೆ ಬಾಗಾಯತು	ಬಳಿಯ ಹೆಸರು	ವಿಸ್ತೀರ್ಣ		ಒಟ್ಟು	ಒಟ್ಟು ಒಟ್ಟು					
						ಅ ಮಿತ್ರ	ಮಿತ್ರ							
1982-83	ಶೇತುವಾರು ಕೆಂಪು ರೈತರಿಗೆ	೨೦-೦೪	೨೦-೦೪	೨೦-೦೪	೨೦-೦೪	೨೦-೦೪	೨೦-೦೪	೨೦-೦೪	೨೦-೦೪	೨೦-೦೪	೨೦-೦೪	೨೦-೦೪	೨೦-೦೪	೨೦-೦೪
1983-84	ಶೇತುವಾರು ಕೆಂಪು ರೈತರಿಗೆ	೨೦-೦೪	೨೦-೦೪	೨೦-೦೪	೨೦-೦೪	೨೦-೦೪	೨೦-೦೪	೨೦-೦೪	೨೦-೦೪	೨೦-೦೪	೨೦-೦೪	೨೦-೦೪	೨೦-೦೪	೨೦-೦೪
1984-85	ಶೇತುವಾರು ಕೆಂಪು ರೈತರಿಗೆ	೨೦-೦೪	೨೦-೦೪	೨೦-೦೪	೨೦-೦೪	೨೦-೦೪	೨೦-೦೪	೨೦-೦೪	೨೦-೦೪	೨೦-೦೪	೨೦-೦೪	೨೦-೦೪	೨೦-೦೪	೨೦-೦೪



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- 1) ಶೇತುವಾರು ಕೆಂಪು ರೈತರಿಗೆ
- 2) ಶೇತುವಾರು ಕೆಂಪು ರೈತರಿಗೆ
- 3) ಶೇತುವಾರು ಕೆಂಪು ರೈತರಿಗೆ
- 4) ಶೇತುವಾರು ಕೆಂಪು ರೈತರಿಗೆ
- 5) ಶೇತುವಾರು ಕೆಂಪು ರೈತರಿಗೆ

ಶೇತುವಾರು ಕೆಂಪು ರೈತರಿಗೆ

ಕ್ರ. ಸಂ.	ವಿ. ಸಂ.	4	5	6	7	8	9	10	11	12	13	14	15
ಶೇಖರಣೆ	ಮ. ಸಂ.	ಕಾರ್ಯದ ವಿವರ	ಮಾಸ	ವಿಧ	ಮಾಸ								
1	0-31	ಶೇಖರಣೆ
2	0-31	ಶೇಖರಣೆ
3	0-31	ಶೇಖರಣೆ
4	0-31	ಶೇಖರಣೆ
5	0-31	ಶೇಖರಣೆ
6	0-31	ಶೇಖರಣೆ
7	0-31	ಶೇಖರಣೆ
8	0-31	ಶೇಖರಣೆ
9	0-31	ಶೇಖರಣೆ
10	0-31	ಶೇಖರಣೆ
11	0-31	ಶೇಖರಣೆ
12	0-31	ಶೇಖರಣೆ
13	0-31	ಶೇಖರಣೆ
14	0-31	ಶೇಖರಣೆ
15	0-31	ಶೇಖರಣೆ



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 KUNDAPURA
 ಸಹಾಯಕ ನಂ 58A/11-21
 11-11-2014

- 1) ಕೊಟ್ಟ ದಾಖಲೆ
- 2) ಕೊಟ್ಟ ದಾಖಲೆ
- 3) ಕೊಟ್ಟ ದಾಖಲೆ
- 4) ಕೊಟ್ಟ ದಾಖಲೆ
- 5) ಕೊಟ್ಟ ದಾಖಲೆ

91-92
 9293

RECORD OF RIGHTS, TENANCY AND CROP INSPECTION (R.T.C.)
 ಹಕ್ಕು ದಾಖಲಾತಿ, ಗೇಣಿದಾರಿ ಪಾತ್ರ, ಬೆಳೆ ನಿರೀಕ್ಷಣೆ (ಆರ್.ಟಿ.ಸಿ.)

Taluk Office Seal
 ತಾಲ್ಲೂಕು ಕಚೇರಿ ಮೊಹರು

Taluk... Taluk Office Seal
 ತಾಲ್ಲೂಕು ಕಚೇರಿ ಮೊಹರು

Taluk Office Seal
 ತಾಲ್ಲೂಕು ಕಚೇರಿ ಮೊಹರು

WD 1580—CBPG—50,000 pads of 100 shts. each—16-10-70

Taluk... Hobli... Village... Page No...
 ತಾಲ್ಲೂಕು ಹೋಬಳಿ ಗ್ರಾಮ ಪುಟ ಸಂಖ್ಯೆ

1. Survey Plot Number ಸರ್ವೆ ಪ್ಲಾಟ್ ಸಂಖ್ಯೆ	2. Hissa ಹಿಸ್ಸೆ	3. Area according to Khathewar ಖಾತೆಬಾರಿಗೆ ಅನುಸಾರವಾಗಿ ವಿಸ್ತೀರ್ಣ	4. Assessment ಆರ್ಥಿಕ ನಿರ್ಧಾರಣೆ	5. Type of soil (Local name) ಭೂ ಮಲಾದರಿ (ಸ್ಥಳೀಯ ಹೆಸರು)
71/5		(a) Total Area ಒಟ್ಟು ವಿಸ್ತೀರ್ಣ	(a) Assessment (Land) ಆರ್ಥಿಕ ನಿರ್ಧಾರಣೆ (ಭೂ)	4-94
		(b) Pot Kharab ಪೋಟ್ ಖರಾಬ್	(b) Judi ಜುಡಿ	ಉದ್ದಿತ್ತ ನಕಲು
		(c) Pot Kharab ಪೋಟ್ ಖರಾಬ್	(c) Cesses ಉಪಕರ	ನಕಲು ಅರ್ಜಿ ಸಂಖ್ಯೆ 101.22
		(d) Balance ಶೇರು	(d) Water Rate ನೀರು ದರ	" " ಕೊಟ್ಟ ದಿನಾಂಕ 20-11-71 " " ತಯಾರದ ದಿನಾಂಕ " " ತಾಳೆ ನೋಡಿದವರ ಸಹಿ
				5) ನಕಲು ಫೀಸು ಹಣ 279658



7. No. of trees
ನಿವೃತ್ತ ಸಂಖ್ಯೆ

Name	No.
ಕೆ.ಎ.ಎ.ಎ.	4
...	11
...	6

8. Irrigable area
ನೀರಾವರಿಯಾಗಬಹುದಾದ ಭೂಮಿಯ ವಿಸ್ತೀರ್ಣ

SI No.	Source	Mungari	Hingari	Garden	Total
ಕ್ರಮಾಂಕ	ಮೂಲ	ಮಂಗಳಾರು	ಹಿಂಗಾರು	ತೋಟ	ಒಟ್ಟು

9. Name of Owner
ಖಾತೆಬಾರಿನ ಹೆಸರು

10. Nature of possession
ಸ್ವಾಧೀನತೆಯ ಸ್ವಭಾವ

11. Other Rights and Liabilities
ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ದಾಯಿತ್ವಗಳು

Notary Seal: SHIVARAMA, GOVT. OF INDIA, KUNDAPURA

Handwritten notes in Kannada and English describing the property and the notary's role.

ಶಾಖಾ ಕುಟುಂಬ ಸಂಖ್ಯೆ 100 ಶೇಖರು 30 * 198
 ಗ್ರಾಮ ಸ್ವಾಧೀನ ಸಂಖ್ಯೆ

1 ಸರ್ವೆ ನಂಬರು 71-3	2 ಹೆಸರು ಕೊಪ್ಪಳಿ	3 ಶೇತುವಾರು ಬಟ್ಟು ವಿಸ್ತೀರ್ಣ ಪೋಟಿ ಖರಾಬಿ ಅ ಪೋಟಿ ಖರಾಬಿ ಬಿ ಉಳಿದದ್ದು	4 ಕಂದಾಯ (ಅ) ಭೂ ಕಂದಾಯ (ಬಿ) ಜೂಡಿ (ಕ) ಸಸ್ತುಗಳು (ಡ) ನಿರೀನ ರಹಿತು	5 ಮರಗಲ 5026 0-26 -6-10-78	6 ಸೇತುವಾರಿ ಮತ್ತು ನಿರೀನರಿಯು ವಿಸ್ತೀರ್ಣ 4-94	7 ಮರಗಲ 5026 ಕೆಂಪು 9 " 11 " 6	8 ನಿರೀನರಿಯು ಮತ್ತು ಮೂಲ ಮುಂಗಾರು ಮುಂಗಾರು ಮುಂಗಾರು	9 ಕಡೆ ಅಥವಾ ನ್ಯಾಯದಾರನ ಹೆಸರು, ತಂದೆ ಹೆಸರು ಮತ್ತು ಪಿಳಾಸ 1) ವಿಜಯಲಕ್ಷ್ಮಿ ಕೃಷ್ಣ ರಾಜ 2) ವಿಜಯಲಕ್ಷ್ಮಿ ಕೃಷ್ಣ ರಾಜ 3) ವಿಜಯಲಕ್ಷ್ಮಿ ಕೃಷ್ಣ ರಾಜ 4) ವಿಜಯಲಕ್ಷ್ಮಿ ಕೃಷ್ಣ ರಾಜ	10 ಕಡೆ ಅಥವಾ ಸ್ವಾಧೀನತೆಯ ರೀತಿ ಮೂಲ ಮೂಲ
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12 ಸಾಗುವಳಿ ಮತ್ತು ಗೇಣಿಯ ವಿವರಗಳು	13 ಭೂಮಿಯ ಉಪಯೋಗ ಮತ್ತು ಬೆಳೆಗಳ ವಿವರ
ವರ್ಷ ಮತ್ತು ಕಾಲ 1981-82 1982-83 83-84 1984-85	ವಿಸ್ತೀರ್ಣ ಅ ಮತ್ತು ಎ ಗಂ, ಎ ಗಂ, ಎ ಗಂ ಅ ಮತ್ತು ಎ ಗಂ, ಎ ಗಂ, ಎ ಗಂ
ವ್ಯವಸಾಯಗಾರ ಹೆಸರು ಮತ್ತು ವಾಸ್ತವ ಸಾಗುವಳಿಯ ಪದ್ಧತಿ ಶಿವರಾಮ ಬಟ್ಟು ಖರಾಬಿ ನಕಲು ಅರ್ಜಿ ಸಂ 584/21.22 " " ಕೊಟ್ಟ ದಿನಾಂಕ 20.11.81 " " ತಯಾರಿಸಿದ ದಿನಾಂಕ " " ತಾಕೆ ನೋಡಿದವರ ಹೆಸರು ನಕಲು ಫೀಸು ಹಾಜರಿ ರಾಶಿ 1274 ರೂ	ಮಾತ್ರ ಬೆಳೆಗಳ ಬಟ್ಟು ಮಾತ್ರ ಬೆಳೆಗಳ ಹೆಸರು ವಿಸ್ತೀರ್ಣ ಅ ಮತ್ತು ಎ ಗಂ, ಎ ಗಂ, ಎ ಗಂ ಅ ಮತ್ತು ಎ ಗಂ, ಎ ಗಂ, ಎ ಗಂ



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ಶಿವರಾಮ
 1274 ರೂ

ರಕಾರ್ಡ್ ಅಪ್ ಲೈವ್ ಗಣಿ ಮತ್ತು ಜಮೀನು ಪತ್ರ

(R.P.O.)

Village Account Form No. 21

ತಾಲ್ಲೂಕು ಎದುರು

ಹೋಬಳಿ ಕೋಡ್

ಗ್ರಾಮ ಪಂಚಾಯತ್
WD 070-14

(1666)

1	ಶೀತವಾರ್ಡ್ ಬಿಟ್ಟು ಬಿಡುಗಡೆ ಘೋಷಿಸಿದಾಗ (ಅ) ಘೋಷಿಸಿದಾಗ (ಬಿ)	ವಿ. ಸಂ. ೦-೨೬	4	ಕರಾರು (ಅ) ಭೂ ಕರಾರು (ಬಿ) ಜಮೀನು (ಕ) ಮೂಲ (ಇ) ಕರಾರು ಕಡೆಗೆ ಒಟ್ಟು	ರೂ. ಮೊ. 41-94	5	ಕಟ್ಟಡದ ಸ್ವಾಮ್ಯದಾರನ ಹೆಸರು, ಪರಿಶಿಷ್ಟ ಪದವಿ, ವಿವರ	10	ಕಟ್ಟಡದ ಸ್ವಾಮ್ಯದಾರನ ಹೆಸರು
2	ಮೂಲ ಸಂಖ್ಯೆ	೦-೨೬	8	ಶೇಖರಣೆ ಪ್ರಕಾರ ನೋಂದಣಿಯ ವಿವರ		6	ಗುಣಮಟ್ಟದ ವಿವರ		
3	ಹೆಸರು	ಕುಮಾರ	೭	ಮಾನ್ಯತೆ		7	ಮಾನ್ಯತೆ		
4	ಕೊಡುಗೆ	೧	೮	ಮಾನ್ಯತೆ		8	ಮಾನ್ಯತೆ		
5	ಮಾನ್ಯತೆ	೧	೯	ಮಾನ್ಯತೆ		9	ಮಾನ್ಯತೆ		
6	ಮಾನ್ಯತೆ	೧	೧೦	ಮಾನ್ಯತೆ		10	ಮಾನ್ಯತೆ		
7	ಮಾನ್ಯತೆ	೧	೧೧	ಮಾನ್ಯತೆ		11	ಮಾನ್ಯತೆ		
8	ಮಾನ್ಯತೆ	೧	೧೨	ಮಾನ್ಯತೆ		12	ಮಾನ್ಯತೆ		
9	ಮಾನ್ಯತೆ	೧	೧೩	ಮಾನ್ಯತೆ		13	ಮಾನ್ಯತೆ		
10	ಮಾನ್ಯತೆ	೧	೧೪	ಮಾನ್ಯತೆ		14	ಮಾನ್ಯತೆ		
11	ಮಾನ್ಯತೆ	೧	೧೫	ಮಾನ್ಯತೆ		15	ಮಾನ್ಯತೆ		

ಮಾತಿ ಸಂಖ್ಯೆ 589



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- 1) ನಕಲು-ಅರ್ಜಿ ಸಂ 584/21-22
- 2) " " ಕೊಟ್ಟ ದಿನಾಂಕ 23.11.21
- 3) " " ಕಯಾರದ ದಿನಾಂಕ
- 4) " " ತಾಳೆ ನೋಡಿದವರ ಸಹಿ
- 5) ನಕಲು ಘೋಷಿಸಿದ ದಿನಾಂಕ ಸಂಖ್ಯೆ 585/02

ಉಪ ಮುಖ್ಯಸ್ಥರು, ನಾನಾ ಕಛೇರಿ, ಕುಂದಾಪುರ

12	ಮಾನ್ಯತೆ	೧	೧೬	ಮಾನ್ಯತೆ		16	ಮಾನ್ಯತೆ		
13	ಮಾನ್ಯತೆ	೧	೧೭	ಮಾನ್ಯತೆ		17	ಮಾನ್ಯತೆ		
14	ಮಾನ್ಯತೆ	೧	೧೮	ಮಾನ್ಯತೆ		18	ಮಾನ್ಯತೆ		
15	ಮಾನ್ಯತೆ	೧	೧೯	ಮಾನ್ಯತೆ		19	ಮಾನ್ಯತೆ		
16	ಮಾನ್ಯತೆ	೧	೨೦	ಮಾನ್ಯತೆ		20	ಮಾನ್ಯತೆ		
17	ಮಾನ್ಯತೆ	೧	೨೧	ಮಾನ್ಯತೆ		21	ಮಾನ್ಯತೆ		
18	ಮಾನ್ಯತೆ	೧	೨೨	ಮಾನ್ಯತೆ		22	ಮಾನ್ಯತೆ		
19	ಮಾನ್ಯತೆ	೧	೨೩	ಮಾನ್ಯತೆ		23	ಮಾನ್ಯತೆ		
20	ಮಾನ್ಯತೆ	೧	೨೪	ಮಾನ್ಯತೆ		24	ಮಾನ್ಯತೆ		
21	ಮಾನ್ಯತೆ	೧	೨೫	ಮಾನ್ಯತೆ		25	ಮಾನ್ಯತೆ		
22	ಮಾನ್ಯತೆ	೧	೨೬	ಮಾನ್ಯತೆ		26	ಮಾನ್ಯತೆ		
23	ಮಾನ್ಯತೆ	೧	೨೭	ಮಾನ್ಯತೆ		27	ಮಾನ್ಯತೆ		
24	ಮಾನ್ಯತೆ	೧	೨೮	ಮಾನ್ಯತೆ		28	ಮಾನ್ಯತೆ		
25	ಮಾನ್ಯತೆ	೧	೨೯	ಮಾನ್ಯತೆ		29	ಮಾನ್ಯತೆ		
26	ಮಾನ್ಯತೆ	೧	೩೦	ಮಾನ್ಯತೆ		30	ಮಾನ್ಯತೆ		
27	ಮಾನ್ಯತೆ	೧	೩೧	ಮಾನ್ಯತೆ		31	ಮಾನ್ಯತೆ		
28	ಮಾನ್ಯತೆ	೧	೩೨	ಮಾನ್ಯತೆ		32	ಮಾನ್ಯತೆ		
29	ಮಾನ್ಯತೆ	೧	೩೩	ಮಾನ್ಯತೆ		33	ಮಾನ್ಯತೆ		
30	ಮಾನ್ಯತೆ	೧	೩೪	ಮಾನ್ಯತೆ		34	ಮಾನ್ಯತೆ		
31	ಮಾನ್ಯತೆ	೧	೩೫	ಮಾನ್ಯತೆ		35	ಮಾನ್ಯತೆ		
32	ಮಾನ್ಯತೆ	೧	೩೬	ಮಾನ್ಯತೆ		36	ಮಾನ್ಯತೆ		
33	ಮಾನ್ಯತೆ	೧	೩೭	ಮಾನ್ಯತೆ		37	ಮಾನ್ಯತೆ		
34	ಮಾನ್ಯತೆ	೧	೩೮	ಮಾನ್ಯತೆ		38	ಮಾನ್ಯತೆ		
35	ಮಾನ್ಯತೆ	೧	೩೯	ಮಾನ್ಯತೆ		39	ಮಾನ್ಯತೆ		
36	ಮಾನ್ಯತೆ	೧	೪೦	ಮಾನ್ಯತೆ		40	ಮಾನ್ಯತೆ		
37	ಮಾನ್ಯತೆ	೧	೪೧	ಮಾನ್ಯತೆ		41	ಮಾನ್ಯತೆ		
38	ಮಾನ್ಯತೆ	೧	೪೨	ಮಾನ್ಯತೆ		42	ಮಾನ್ಯತೆ		
39	ಮಾನ್ಯತೆ	೧	೪೩	ಮಾನ್ಯತೆ		43	ಮಾನ್ಯತೆ		
40	ಮಾನ್ಯತೆ	೧	೪೪	ಮಾನ್ಯತೆ		44	ಮಾನ್ಯತೆ		
41	ಮಾನ್ಯತೆ	೧	೪೫	ಮಾನ್ಯತೆ		45	ಮಾನ್ಯತೆ		
42	ಮಾನ್ಯತೆ	೧	೪೬	ಮಾನ್ಯತೆ		46	ಮಾನ್ಯತೆ		
43	ಮಾನ್ಯತೆ	೧	೪೭	ಮಾನ್ಯತೆ		47	ಮಾನ್ಯತೆ		
44	ಮಾನ್ಯತೆ	೧	೪೮	ಮಾನ್ಯತೆ		48	ಮಾನ್ಯತೆ		
45	ಮಾನ್ಯತೆ	೧	೪೯	ಮಾನ್ಯತೆ		49	ಮಾನ್ಯತೆ		
46	ಮಾನ್ಯತೆ	೧	೫೦	ಮಾನ್ಯತೆ		50	ಮಾನ್ಯತೆ		
47	ಮಾನ್ಯತೆ	೧	೫೧	ಮಾನ್ಯತೆ		51	ಮಾನ್ಯತೆ		
48	ಮಾನ್ಯತೆ	೧	೫೨	ಮಾನ್ಯತೆ		52	ಮಾನ್ಯತೆ		
49	ಮಾನ್ಯತೆ	೧	೫೩	ಮಾನ್ಯತೆ		53	ಮಾನ್ಯತೆ		
50	ಮಾನ್ಯತೆ	೧	೫೪	ಮಾನ್ಯತೆ		54	ಮಾನ್ಯತೆ		
51	ಮಾನ್ಯತೆ	೧	೫೫	ಮಾನ್ಯತೆ		55	ಮಾನ್ಯತೆ		
52	ಮಾನ್ಯತೆ	೧	೫೬	ಮಾನ್ಯತೆ		56	ಮಾನ್ಯತೆ		
53	ಮಾನ್ಯತೆ	೧	೫೭	ಮಾನ್ಯತೆ		57	ಮಾನ್ಯತೆ		
54	ಮಾನ್ಯತೆ	೧	೫೮	ಮಾನ್ಯತೆ		58	ಮಾನ್ಯತೆ		
55	ಮಾನ್ಯತೆ	೧	೫೯	ಮಾನ್ಯತೆ		59	ಮಾನ್ಯತೆ		
56	ಮಾನ್ಯತೆ	೧	೬೦	ಮಾನ್ಯತೆ		60	ಮಾನ್ಯತೆ		
57	ಮಾನ್ಯತೆ	೧	೬೧	ಮಾನ್ಯತೆ		61	ಮಾನ್ಯತೆ		
58	ಮಾನ್ಯತೆ	೧	೬೨	ಮಾನ್ಯತೆ		62	ಮಾನ್ಯತೆ		
59	ಮಾನ್ಯತೆ	೧	೬೩	ಮಾನ್ಯತೆ		63	ಮಾನ್ಯತೆ		
60	ಮಾನ್ಯತೆ	೧	೬೪	ಮಾನ್ಯತೆ		64	ಮಾನ್ಯತೆ		
61	ಮಾನ್ಯತೆ	೧	೬೫	ಮಾನ್ಯತೆ		65	ಮಾನ್ಯತೆ		
62	ಮಾನ್ಯತೆ	೧	೬೬	ಮಾನ್ಯತೆ		66	ಮಾನ್ಯತೆ		
63	ಮಾನ್ಯತೆ	೧	೬೭	ಮಾನ್ಯತೆ		67	ಮಾನ್ಯತೆ		
64	ಮಾನ್ಯತೆ	೧	೬೮	ಮಾನ್ಯತೆ		68	ಮಾನ್ಯತೆ		
65	ಮಾನ್ಯತೆ	೧	೬೯	ಮಾನ್ಯತೆ		69	ಮಾನ್ಯತೆ		
66	ಮಾನ್ಯತೆ	೧	೭೦	ಮಾನ್ಯತೆ		70	ಮಾನ್ಯತೆ		
67	ಮಾನ್ಯತೆ	೧	೭೧	ಮಾನ್ಯತೆ		71	ಮಾನ್ಯತೆ		
68	ಮಾನ್ಯತೆ	೧	೭೨	ಮಾನ್ಯತೆ		72	ಮಾನ್ಯತೆ		
69	ಮಾನ್ಯತೆ	೧	೭೩	ಮಾನ್ಯತೆ		73	ಮಾನ್ಯತೆ		
70	ಮಾನ್ಯತೆ	೧	೭೪	ಮಾನ್ಯತೆ		74	ಮಾನ್ಯತೆ		
71	ಮಾನ್ಯತೆ	೧	೭೫	ಮಾನ್ಯತೆ		75	ಮಾನ್ಯತೆ		
72	ಮಾನ್ಯತೆ	೧	೭೬	ಮಾನ್ಯತೆ		76	ಮಾನ್ಯತೆ		
73	ಮಾನ್ಯತೆ	೧	೭೭	ಮಾನ್ಯತೆ		77	ಮಾನ್ಯತೆ		
74	ಮಾನ್ಯತೆ	೧	೭೮	ಮಾನ್ಯತೆ		78	ಮಾನ್ಯತೆ		
75	ಮಾನ್ಯತೆ	೧	೭೯	ಮಾನ್ಯತೆ		79	ಮಾನ್ಯತೆ		
76	ಮಾನ್ಯತೆ	೧	೮೦	ಮಾನ್ಯತೆ		80	ಮಾನ್ಯತೆ		
77	ಮಾನ್ಯತೆ	೧	೮೧	ಮಾನ್ಯತೆ		81	ಮಾನ್ಯತೆ		
78	ಮಾನ್ಯತೆ	೧	೮೨	ಮಾನ್ಯತೆ		82	ಮಾನ್ಯತೆ		
79	ಮಾನ್ಯತೆ	೧	೮೩	ಮಾನ್ಯತೆ		83	ಮಾನ್ಯತೆ		
80	ಮಾನ್ಯತೆ	೧	೮೪	ಮಾನ್ಯತೆ		84	ಮಾನ್ಯತೆ		
81	ಮಾನ್ಯತೆ	೧	೮೫	ಮಾನ್ಯತೆ		85	ಮಾನ್ಯತೆ		
82	ಮಾನ್ಯತೆ	೧	೮೬	ಮಾನ್ಯತೆ		86	ಮಾನ್ಯತೆ		
83	ಮಾನ್ಯತೆ	೧	೮೭	ಮಾನ್ಯತೆ		87	ಮಾನ್ಯತೆ		
84	ಮಾನ್ಯತೆ	೧	೮೮	ಮಾನ್ಯತೆ		88	ಮಾನ್ಯತೆ		
85	ಮಾನ್ಯತೆ	೧	೮೯	ಮಾನ್ಯತೆ		89	ಮಾನ್ಯತೆ		
86	ಮಾನ್ಯತೆ	೧	೯೦	ಮಾನ್ಯತೆ		90	ಮಾನ್ಯತೆ		
87	ಮಾನ್ಯತೆ	೧	೯೧	ಮಾನ್ಯತೆ		91	ಮಾನ್ಯತೆ		
88	ಮಾನ್ಯತೆ	೧	೯೨	ಮಾನ್ಯತೆ		92	ಮಾನ್ಯತೆ		
89	ಮಾನ್ಯತೆ	೧	೯೩	ಮಾನ್ಯತೆ		93	ಮಾನ್ಯತೆ		
90	ಮಾನ್ಯತೆ	೧	೯೪	ಮಾನ್ಯತೆ		94	ಮಾನ್ಯತೆ		
91	ಮಾನ್ಯತೆ	೧	೯೫	ಮಾನ್ಯತೆ		95	ಮಾನ್ಯತೆ		
92	ಮಾನ್ಯತೆ	೧	೯೬	ಮಾನ್ಯತೆ		96	ಮಾನ್ಯತೆ		
93	ಮಾನ್ಯತೆ	೧	೯೭	ಮಾನ್ಯತೆ		97	ಮಾನ್ಯತೆ		
94	ಮಾನ್ಯತೆ	೧	೯೮	ಮಾನ್ಯತೆ		98	ಮಾನ್ಯತೆ		
95	ಮಾನ್ಯತೆ	೧	೯೯	ಮಾನ್ಯತೆ		99	ಮಾನ್ಯತೆ		
96	ಮಾನ್ಯತೆ	೧	೧೦೦	ಮಾನ್ಯತೆ		100	ಮಾನ್ಯತೆ		

RECORD OF RIGHTS, TENANCY AND CROP INSPECTION (R.T.C.)

Taluk Office Seal
 ಕಾಲ್ಕುಂಕ ಕಚೇರಿ ಮೂಕೂರು
 Taluk Hobli Village Page No
 ಕಾಲ್ಕುಂಕ ಹೋಬಳಿ ಗ್ರಾಮ

WD 1580—CBPG—50,000 pads of 100 shts. each—16-10-70

1. Survey Plot Number
 ಸರ್ವೆ ಪ್ಲಾಟ್ ನಂ. 71/6

2. Hissa
 ಭಾಗ

3. Area according to Khathewar
 ಖಾತೆವಾರಿಗೆ ಅನುಸಾರವಾಗಿ ವಿಸ್ತೀರ್ಣ
 (a) Total Area
 ಒಟ್ಟು ವಿಸ್ತೀರ್ಣ ೦-೨-೩
 (b) Pot Kharab
 ಪೋಟ್ ಖರಾಬ್ ೦-೦-೩೦
 (c) Pot Kharab
 ಪೋಟ್ ಖರಾಬ್
 (d) Balance
 ಶಿಲ್ಕು ೦-೨-೩

4. Assessment
 ಕರ ನಿರ್ಧಾರಣೆ
 (a) Assessment (Land)
 ಕರ ನಿರ್ಧಾರಣೆ (ಭೂ) ಉದ್ಯತ ನಕಲು
 (b) Judi
 ಜೋಡಿ
 (c) Cesses
 ಉಪಕರ) ನಕಲು ಅರ್ಚೆ ನಂ. 584/೨೨
 (d) Water Rate
 ನೀರು ದರ) " ಕೊಟ್ಟ ದಿನಾಂಕ ೨೩-೧-೨೨
 " " " ತಯಾರದ ದಿನಾಂಕ
 4) " " ತಾಳೆ ನೋಡಿದವರ ಸಹಿ
 5) ನಕಲು ಫೀಮು ಹಾಕಿರುವುದು ಸಂಖ್ಯೆ ೨೭೯೦೬

5. Type of soil
 (Local name)
 ಭೂ ಮಾದರಿ (ಸ್ಥಳೀಯ ಹೆಸರು) ಕೊಂಬೆ ಹವುಗೆ

8. Irrigable area
 ನೀರಾವರಿಯಾಗಬಹುದಾದ ಭೂಮಿಯ ವಿಸ್ತೀರ್ಣ
 Sl. No. Source Mungari Hingari Garden Total
 ಕ್ರಮಾಂಕ ಮೂಲ ಮಂಗಳೂರು ಹಿಂಗಾರಿ ತೋಟ ಒಟ್ಟು

9. Name of Owner
 Khabjedar with father's name and address
 ಮಾಲೀಕನ ಅಪ್ಪದಾರ್ ಹೆಸರು ತಂದೆಯ ಹೆಸರು ಮತ್ತು ವಿಳಾಸದೊಡನೆ
 Khathewar
 ಖಾತೆವಾರಿ

10. Nature of possession
 ಸ್ವಾಧೀನತೆಯ ಸ್ವಭಾವ
 TRUE COPY
 NOTARY
 KUNDAPUR
 11. Other Rights and Liabilities
 ಇತರ ಹಕ್ಕುಗಳ ಮತ್ತು ದಾಯಿತ್ವಗಳು
 ಶಿವರಾಮ ಕಾರ್ತಿಕೇಯ



ಶಿವರಾಮ ಕಾರ್ತಿಕೇಯ
 ಕುಂದಪುರ
 ೨೨-೧-೨೨

12. Cultivations and Tenancy Details
 ಕೃಷಿ ಮತ್ತು ಗೇಣಿದಾರಿ ವಿವರಗಳು

1	2	3		4	5	6		7			8			9	10			11	12	13	14	15	16
		Mode of Cultivation	Area			Class	Area	Settlement classification	Name of the crop	Pure	Mix	Total	Source of Irrigation		Estimated production	Name of each constituent crop	of mix with area						
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24



TRUE COPY
 NOTARY
 HUNDAPUNA

12-10-22 ರಲ್ಲಿ
 12:30 ರಲ್ಲಿ
 12-10-22 ರಲ್ಲಿ
 12:30 ರಲ್ಲಿ

Actual Cultivator's name
 and place of residence
 ವಾಸ್ತವಿಕ ಕೃಷಕನ ಹೆಸರು
 ಮತ್ತು ವಾಸ್ತವಿಕ

Mode of Cultivation
 ಸಾಗುವಳಿಯ ವಿಧಾನ

Area
 ಪ್ರದೇಶ

Class
 ವರ್ಗ

Area
 ಪ್ರದೇಶ

Settlement classification
 ಭೂಮಿಯ ವಿಭಾಗೀಕರಣ

Name of the crop
 ಬೆಳೆದ ಪ್ರದೇಶ

Pure
 ಶುದ್ಧ

Mix
 ಮಿಶ್ರ

Total
 ಒಟ್ಟು

Source of Irrigation
 ನೀರಾವರಿಯ ಮೂಲ

Estimated production
 ಅಂದಾಜು ಉತ್ಪಾದನೆ

Name of each constituent crop
 ಪ್ರತಿ ಬೆಳೆಗೂ ಬೇರೆ ಬೇರೆ

of mix with area
 ಮಿಶ್ರ ಬೆಳೆಗಳ ಒಟ್ಟು ಪ್ರದೇಶ

Total area under mixed crops
 ಒಟ್ಟು ಪ್ರದೇಶ

ಸಮಗತಿ ಸಂ. ೨]

ರವಾರ್ಡ್ ಆಫ್ ರೈಟ್ ಗೆಣಿ ಮತ್ತು ಸವಕಳಿ ಸಂಪತ್ತಿಗೆ

[R.T.C.] Village Account Form No. 2

ಪುಟ ಕ್ರಮ ಸಂಖ್ಯೆ

ಹೋಲಬರ ಕ್ರಮ

1867 -GBPD

1 ಸರ್ಕಾರಿ ಸಂಖ್ಯೆ	71	2 ಲಂಕಾ	6	3 ಶೇಷವಾರು ಬಹು ವ್ಯಾಜ್ಯ	ಫೋಟೋ ಖಾತಾ (ಅ)	ಫೋಟೋ ಖಾತಾ (ಬಿ)	ಫೋಟೋ ಖಾತಾ (ಸಿ)	ಫೋಟೋ ಖಾತಾ (ಡಿ)	4 ಸಂದಾಯ	5 ಕಡಲೆ ಅಥವಾ ಸ್ವಾಧೀನದಾರನ ಹೆಸರು, ತಂದೆ ಹೆಸರು ಮತ್ತು ವಿಳಾಸ	6 ಕಡಲೆ ಅಥವಾ ಸ್ವಾಧೀನದಾರನ ಹೆಸರು, ತಂದೆ ಹೆಸರು ಮತ್ತು ವಿಳಾಸ	7 ಬಯಲಿನ ಸಂಖ್ಯೆ	8 ಶೇಷವಾರು ಪ್ರಕಾರ ನಿರೂಪಿಸಿದ ವಿಸ್ತೀರ್ಣ	9 ಕಡಲೆ ಅಥವಾ ಸ್ವಾಧೀನದಾರನ ಹೆಸರು, ತಂದೆ ಹೆಸರು ಮತ್ತು ವಿಳಾಸ	10 ಕಡಲೆ ಅಥವಾ ಸ್ವಾಧೀನದಾರನ ಹೆಸರು, ತಂದೆ ಹೆಸರು ಮತ್ತು ವಿಳಾಸ	11 ಇತರ ಸಂಕುಲಗಳ ಮತ್ತು ಬಯಲಿನ ಸಂಖ್ಯೆ
					0.23	4.36				ಕುಂಬಾರಿ ಕ್ರಮ	ಕುಂಬಾರಿ ಕ್ರಮ	590		HR 25/730/99	16	11



12	13	14	15	16
ಅನುಬಂಧ	ಅನುಬಂಧ	ಅನುಬಂಧ	ಅನುಬಂಧ	ಅನುಬಂಧ
0.03	0.03	0.03	0.03	0.03
35000	35000	35000	35000	35000

ನಕಲು ಅರ್ಜಿ ಸಂ ೨೪೬/೨೦೨೩
 ೨) " " ಕೊಟ್ಟ ದಿನಾಂಕ ೨೩/೧೨/೨೩
 ೩) " " ಕುಯಾರದ ದಿನಾಂಕ
 ೪) " " ತಾಳೆ ನೋಡಿದವರ ಸಹಿ
 ೫) ನಕಲು ಫಲಿತ ಹಾಜರಿಗೊಳಿಸಿದ ಸಂಖ್ಯೆ ೨೪೬/೨೦೨೩

೨೪-೧೨-೨೩
 ಸ್ವಾಧೀನದಾರನ ಹೆಸರು, ತಂದೆ ಹೆಸರು ಮತ್ತು ವಿಳಾಸ

೨೫೦೦೦

ಹಕ್ಕು ದಾಖಲಾತಿ, ಗಣದಾರಿ ಮತ್ತು ಬೆಳೆ ನೋಡಣೆ (ಆರ್.ಟಿ.ಸಿ.)

Taluk..... Hobli..... Village..... Page No.....
ತಾಲ್ಲೂಕು ಹೋಬಳಿ ಗ್ರಾಮ ಪುಟ ಸಂಖ್ಯೆ

wp 1580—GBPG—50,000 pads of 100 shts. each—16-10-70

Survey Pot Number
ಸರ್ವೆ ಪೋಟ್ ನಂ.

5. Type of soil (Local name)
ಭೂ ವಲಾದು (ಸ್ಥಳೀಯ ಹೆಸರು)

Rs. ರೂ. 0
Ps. ಪೈಸೆ 34

4. Assessment (Land)
(a) Assessment ಕರ ನಿರ್ಧಾರಣೆ (ಭೂ)
(b) Judi ಜೂಡಿ
(c) Cesses ಉಪಕರ
(d) Water Rate ನೀರು ದರ

A. ಎಕರೆ 0-02
G. ಗಂಟೆ 000-071

3. Area according to Khathewar
(a) Total Area ಒಟ್ಟು ಎಕ್ರೆಸ್ 0-02
(b) Pot Kharab ಫೋಟ್ ಖರಾಬ್
(c) Pot Kharab ಫೋಟ್ ಖರಾಬ್
(d) Balance ಬಾಕಿ 0-02



8. Irrigable area
ನೀರಾವರಿಯಾಗಬಹುದಾದ ಭೂಮಿಯ ಎಕ್ರೆಸ್
Sl. No. ಕ್ರಮಾಂಕ
Source ಮೂಲ
Mungari ಮಂಗಳಾರಿ
Hingari ಹಿಂಗಾರಿ
Garden ತೋಟ
Total ಒಟ್ಟು

6. Patta/Inam Government
ಪಟ್ಟಿ/ಇನಾಮ ಸರ್ಕಾರಿ
Name ಹೆಸರು
No. ಸಂಖ್ಯೆ

11. Other Rights and Liabilities
ಇತರ ಹಕ್ಕುಗಳೂ ಮತ್ತು ದಾಯಿತ್ವಗಳೂ

9. Name of Owner
ಖಜದಾರ್ ಹೆಸರು
Khabjedar with father's name and address
ಮಾತೆ ಹೆಸರು ಮತ್ತು ವಿಳಾಸದೊಡನೆ
224

10. Nature of possession
ಸ್ವಾಧೀನತೆಯ ಸ್ವಭಾವ
ನಕಲು ಅರ್ಜಿ ನಂ 584/21-02
ನಕಲು ದಿನಾಂಕ 23.11.20
ನಕಲು ತಯಾರಿಸಿದ ದಿನಾಂಕ
ನಕಲು ಫೀಸ್ ಹಣತೆಗೆಲಸದಿ ಸಂಖ್ಯೆ 1979/058

ನಕಲು ತಯಾರಿಸಿದ ದಿನಾಂಕ
ನಕಲು ಫೀಸ್ ಹಣತೆಗೆಲಸದಿ ಸಂಖ್ಯೆ 1979/058

ಶಿವರಾಮ ಜಿ.ಡಿ.ಪಿ. & ಕೋ. (ನೋಟರಿಯಲ್)

ನಕಲು ತಯಾರಿಸಿದ ದಿನಾಂಕ

2. Cultivations and Tenancy Details
 ಕೃಷಿ ಮತ್ತು ಸೇವೆದಾರಿ ವಿವರಗಳು

1	Recent Cultivator's name and place of residence ಮಾನ್ಯ ವೀ ಸಾಂಪ್ರದಾಯಿಕ ಹೆಸರು ಮತ್ತು ವಾಸಸ್ಥಳ	2	Mode of Cultivation ಸಾಗುವಳಿಯ ವಿಧಾನ	3	Area ಪ್ರದೇಶ	4	Rent fixed if leased ಗಡೆಗಿನ ಕಡತದ ನಿರ್ದೇಶನದಡಿ ನಿಗದಿತ ಕೂಡಲೆ ಗಣಿ
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1967-68
 C.A. (92/10.10)

13. Land Utilisation and Agricultural Statistics
 ಭೂವಿವರಣೆ ಮತ್ತು ಕೃಷಿಯ ಅಂಶ ವಿವರಗಳು

1	Land Utilisation ಭೂವಿವರಣೆ	2	3	4	5	6	7	8	9	10			11	12	13	14	15	16
										Class ವರ್ಗ	Area ಪ್ರದೇಶ	Pure ಶುದ್ಧ						

100
 100
 100



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 KUNDAPURA

35608200

ಶಿಕ್ಷಣ ಕೃಷಿ ಮತ್ತು ಸಂಪನ್ಮೂಲ ಇಲಾಖೆ
ಶಾಖಾ ಸಂಖ್ಯೆ: 1327

ರಕಾರ್ಡ್ ಅಪ್ ರೈಟ್ ಗೆಣಿ ಮತ್ತು ಪೆಹಣಿ ಪತ್ರಿಕೆ

R.T.O
Village Account Form No 21
ಪುಟ ಕ್ರಮ ಸಂಖ್ಯೆ: 1327

ಶಾಖಾ ಸಂಖ್ಯೆ: 100
WD A 206-GBR 10 00 Pads 100 sheets 30 x 108

1 ಕರ್ತೃ ಸಂಖ್ಯೆ: 72-4

2 ಹಿರಿಯರ ಹೆಸರು: ಕೊಪ್ಪಳ

3 ತೆರಿಗೆಯ ವಿವರ: 0-02, 0-00-01

4 ಕಂದಾಯ ವಿವರ: 0-34

5 ಮೂಲ ಸಮಸ್ಯೆ: ಕೊಪ್ಪಳ

6 ಪರಿಶೀಲನೆ: ಕೊಪ್ಪಳ

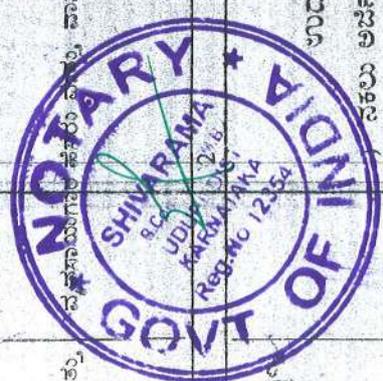
7 ಮಾರ್ಗದರ್ಶಿ: ಕೊಪ್ಪಳ

8 ತೆರಿಗೆಯ ವಿವರ: ಕೊಪ್ಪಳ

9 ಕಡತ ವಿವರ: 224

10 ಕಡತ ವಿವರ: 224

12. ಸಾಗುವಳಿ ಮತ್ತು ಗಣಿಯ ವಿವರಗಳು	13. ಭೂಮಿಯ ಉಪಯೋಗ ಮತ್ತು ಬೆಳೆಗಲೆ ವಿವರ			14. ಬೆಳೆಗಲೆ ವಿವರ		
	ವಿಸ್ತೀರ್ಣ ಎ. ಗು.	ವಿಧ	ವಿವರ	ವಿಸ್ತೀರ್ಣ ಎ. ಗು.	ವಿಧ	ವಿವರ
1. 1991-92	0-01-00	ಕೃಷಿ	ಕೊಪ್ಪಳ	0-01-00	ಕೃಷಿ	ಕೊಪ್ಪಳ
2. 1982-83	0-01-00	ಕೃಷಿ	ಕೊಪ್ಪಳ	0-01-00	ಕೃಷಿ	ಕೊಪ್ಪಳ
3. 1984-85	0-01-00	ಕೃಷಿ	ಕೊಪ್ಪಳ	0-01-00	ಕೃಷಿ	ಕೊಪ್ಪಳ
4. 1985-86	0-01-00	ಕೃಷಿ	ಕೊಪ್ಪಳ	0-01-00	ಕೃಷಿ	ಕೊಪ್ಪಳ
5. 1986-87	0-01-00	ಕೃಷಿ	ಕೊಪ್ಪಳ	0-01-00	ಕೃಷಿ	ಕೊಪ್ಪಳ



ಶಿವರಾಮ ಶಿರರಾಮ
ಕುಂದಾಪುರ
ನೋಟಾರಿ
ಕುಂದಾಪುರ

1991-92
1982-83
1984-85
1985-86
1986-87

ಶಿಬಿರ ಸಂಖ್ಯೆ
ವಿಳಿವಳಿ

ರಿಕಾರ್ಡ್ ಅಪ್ ಡೈರಿಗೆ ಗೇಣಿ ಮತ್ತು ಪದವಿ ಪತ್ರಿಕೆ

[R.T.C.]

Village Account Form No. 2

ಪುಟ ಶಿಖರ ಸಂಖ್ಯೆ

ಹೂಡಿಕೆ ಕೇಂದ್ರ

ರಾಜ್ಯ 11 11/11/11

(1869)

GRPD

1 ಸರ್ಕಾರಿ ನೋಂದಣಿ	2 ಸರ್ಕಾರಿ ನೋಂದಣಿ	3 ಶೇಖರಣೆ ಮತ್ತು ವಿಳಾಸ	4 ಕಂದಾಯ	5 ರೇಷನ್ ಕಾರ್ಡ್	6 ಮರಗು ಸಂಖ್ಯೆ	7 ಮರಗು ಸಂಖ್ಯೆ	8 ಶೇಖರಣೆ ಪ್ರಕಾರ ನಿರೂಪಿಸಿದ ವಿಳಾಸ	9 ಕಬ್ಬೆ ಅಥವಾ ಸ್ವಾಧೀನದಾರನ ಹೆಸರು, ತಂದೆ ಹೆಸರು ಮತ್ತು ವಿಳಾಸ	10 ಕಬ್ಬೆ ಅಥವಾ ಸ್ವಾಧೀನತೆಯ ದಾಖಲೆ	11 ಇತರ ಪಕ್ಕುಗಳು ಮತ್ತು ವಿಳಾಸ
		ಶೇಖರಣೆ ಮತ್ತು ವಿಳಾಸ ಪುಟ್ಟಪುಟ್ಟ ಪುಟ್ಟಪುಟ್ಟ ಪುಟ್ಟಪುಟ್ಟ	ಕಂದಾಯ (ಅ) ಭೂ ಸಂಪನ್ಮೂಲ (ಬಿ) ಭೂ ಸಂಪನ್ಮೂಲ (ಕ) ಭೂ ಸಂಪನ್ಮೂಲ (ಡ) ಭೂ ಸಂಪನ್ಮೂಲ	ರೇಷನ್ ಕಾರ್ಡ್ ನಂ. 0-02	ಮರಗು ಸಂಖ್ಯೆ 0-34	ಮರಗು ಸಂಖ್ಯೆ 0-34	ಶೇಖರಣೆ ಪ್ರಕಾರ ನಿರೂಪಿಸಿದ ವಿಳಾಸ ಶೇಖರಣೆ ಪ್ರಕಾರ ನಿರೂಪಿಸಿದ ವಿಳಾಸ ಶೇಖರಣೆ ಪ್ರಕಾರ ನಿರೂಪಿಸಿದ ವಿಳಾಸ	ಕಬ್ಬೆ ಅಥವಾ ಸ್ವಾಧೀನದಾರನ ಹೆಸರು, ತಂದೆ ಹೆಸರು ಮತ್ತು ವಿಳಾಸ ಕಬ್ಬೆ ಅಥವಾ ಸ್ವಾಧೀನದಾರನ ಹೆಸರು, ತಂದೆ ಹೆಸರು ಮತ್ತು ವಿಳಾಸ ಕಬ್ಬೆ ಅಥವಾ ಸ್ವಾಧೀನದಾರನ ಹೆಸರು, ತಂದೆ ಹೆಸರು ಮತ್ತು ವಿಳಾಸ	ಕಬ್ಬೆ ಅಥವಾ ಸ್ವಾಧೀನತೆಯ ದಾಖಲೆ NR 857/32/99 2000 ನಂ. 1000/1000 ಶೇಖರಣೆ ಪ್ರಕಾರ ನಿರೂಪಿಸಿದ ವಿಳಾಸ ನಂ. 5/182-29, 50/182-3	ಇತರ ಪಕ್ಕುಗಳು ಮತ್ತು ವಿಳಾಸ ನಂ. 1000/1000



12 ಸಾಗುವಳಿ ಮತ್ತು ಗೇಣಿಯ ವಿವರಗಳು	13 ಸಾಗುವಳಿ ಮತ್ತು ಗೇಣಿಯ ವಿವರಗಳು	14 ಸಾಗುವಳಿ ಮತ್ತು ಗೇಣಿಯ ವಿವರಗಳು	15 ಸಾಗುವಳಿ ಮತ್ತು ಗೇಣಿಯ ವಿವರಗಳು	16 ಸಾಗುವಳಿ ಮತ್ತು ಗೇಣಿಯ ವಿವರಗಳು
1) ಸಾಗುವಳಿ ಮತ್ತು ಗೇಣಿಯ ವಿವರಗಳು	2) ಸಾಗುವಳಿ ಮತ್ತು ಗೇಣಿಯ ವಿವರಗಳು	3) ಸಾಗುವಳಿ ಮತ್ತು ಗೇಣಿಯ ವಿವರಗಳು	4) ಸಾಗುವಳಿ ಮತ್ತು ಗೇಣಿಯ ವಿವರಗಳು	5) ಸಾಗುವಳಿ ಮತ್ತು ಗೇಣಿಯ ವಿವರಗಳು
17 ಸಾಗುವಳಿ ಮತ್ತು ಗೇಣಿಯ ವಿವರಗಳು	18 ಸಾಗುವಳಿ ಮತ್ತು ಗೇಣಿಯ ವಿವರಗಳು	19 ಸಾಗುವಳಿ ಮತ್ತು ಗೇಣಿಯ ವಿವರಗಳು	20 ಸಾಗುವಳಿ ಮತ್ತು ಗೇಣಿಯ ವಿವರಗಳು	21 ಸಾಗುವಳಿ ಮತ್ತು ಗೇಣಿಯ ವಿವರಗಳು



ಶಿಬಿರ ಸಂಖ್ಯೆ
ವಿಳಿವಳಿ
ರಾಜ್ಯ 11 11/11/11
(1869)
GRPD

RECORD OF RIGHTS, TENANCY AND CROP INSPECTION (R.T.C.)
ಹಕ್ಕು ದಾಖಲಾತಿ, ಗೇಣಿದಾರಿ ಮತ್ತು ಬೆಳೆ ನಿರೀಕ್ಷಣೆ (ಆರ್.ಟಿ.ಸಿ.)

Taluk Office Seal Taluk Hobli Village Page No
ತಾಲ್ಲೂಕು ಕಚೇರಿ ಮೊಹರು ತಾಲ್ಲೂಕು ಹೋಬಳಿ ಗ್ರಾಮ ಪುಟ ಸಂಖ್ಯೆ

WD 1580—G.B.P.G.—50,000 parts of 100 sqfts. each—16-10-70

1. Survey Plot Number ಸರ್ವೆ ಪ್ಲಾಟ್ ಸಂಖ್ಯೆ

72/24B

2. Hissa ಹಿಸ್ಸಾ

3. Area according to Khathevar ಖಾತೇವಾರಿ ಅನುಸಾರವಾಗಿ ವಿಸ್ತೀರ್ಣ

(a) Total Area ಒಟ್ಟು ವಿಸ್ತೀರ್ಣ 0-02

(b) Pot Kharab ಪೋಟ್ ಖರಾಬ್ 0-00-07

(c) Pot Kharab ಪೋಟ್ ಖರಾಬ್

(d) Balance ಬಲಿಷ್ಠೆ 0-02

4. Assessment (a) Assessment (Land) ಪರಿ ನಿರ್ಧಾರಣೆ (ಭೂ) 0-04

(b) Judi ಜೋಡಿ

(c) Cesses ಉಪಕರ

(d) Water Rate ನೀರಿನ ದರ

5. Type of soil (Local name) ಭೂ ಮಾದರಿ (ಸ್ಥಳೀಯ ಹೆಸರು) ಕೊಪ್ಪಳಿಯಲ್ಲಿ



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KUNDAPURA

6. Patta/Inam Government ಪಟ್ಟಿ/ಇನಾಂ ಸರಕಾರಿ

7. No. of trees ಗಡಗಳ ಸಂಖ್ಯೆ

Name ಹೆಸರು

No. ಸಂಖ್ಯೆ

8. Irrigable area ನೀರಾವರಿಯಾಗಬಹುದಾದ ಭೂವಿಸ್ತೀರ್ಣ

Sl. No. ಕ್ರಮದಾಂಕ

Source ಮೂಲ

Mungari ಮಂಗಳೂರು

Hingari ಹಿಂಗಾರಿ

Garden ತೋಟ

Total ಒಟ್ಟು

9. Other Rights and Liabilities ಇತರ ಹಕ್ಕುಗಳ ಮಂತ್ರ, ದಾಖಲಾತಿಗಳು

10. Nature of possession ಸ್ವಾಧೀನತೆಯ ಸ್ವಭಾವ

237

11. ನಕಲು ತಯಾರಿಸಲು ಸಂಖ್ಯೆ 28.11.21

2) " " ಕೊಟ್ಟ ದಿನಾಂಕ 28.11.21

3) " " ತಯಾರಾದ ದಿನಾಂಕ

4) " " ತಾಳೆ ನೋಡಿದವರ ಸಹಿ

5) ನಕಲು ಫೀಸು ಹಣ 200 ರೂಪಾಯಿ ಸಂಖ್ಯೆ 27965

Name of Owner Khabjedar with father's name and address ಮಾಲೀಕನ ಪಟ್ಟಿ/ಇನಾಂ ಹೆಸರು ತಂದೆಯ ಹೆಸರು ಮತ್ತು ವಿಳಾಸದೊಡನೆ

ಶಿವರಾಮ ಶಿವಶಂಕರ ಶಿವರಾಮ ಶಿವರಾಮ ಶಿವರಾಮ

ನಿಜ ತಹಶೀಲ್ದಾರ್, ಕೊಪ್ಪಳಿ, ಕರ್ನಾಟಕ

12. Cultivations and Tenancy Details
 ಕೃಷಿ ಮತ್ತು ಗಣಿಮಾಲೀಕರಣ ವಿವರಗಳು

Year and Season ವರ್ಷ ಮತ್ತು ಋತು	Actual Cultivator's name and place of residence ವಾಸ್ತವಿಕ ಸಾಗುವಳಿದಾರನ ಹೆಸರು ಮತ್ತು ವಾಸ್ತವಿಕ	Mode of Cultivation ಸಾಗುವಳಿಯ ವಿಧಾನ	Area ಪ್ರದೇಶ	Rent fixed if leased ಗುತ್ತಿಗೆ ಕಡತವಿದ್ದರೆ ಗುತ್ತಿಗೆ ಪಡೆದ ಗಣಿ	Land Utilisation ಭೂಮಿಯ ಉಪಯೋಗ		Settlement classification of land Dry/Wet/garden ಭೂಮಿಯ ನಿರ್ಧಾರಣೆಯ ವರ್ಗೀಕರಣ ಖುಷ್ಕಿ/ಶರೀತ/ಗೋಟಿ	Name of the crop ಬೆಳೆಯ ಕಡತ	Area sown ಬಿತ್ತಿದ ಪ್ರದೇಶ			Source of Irrigation ನೀರಾವಳಿಯ ಮೂಲ	Estimated production in Mt. per acre ಪ್ರತಿ ಎಕರೆಗೆ ಉತ್ಪಾದನೆ	Total area under mixed crop ಮಿಶ್ರ ಬೆಳೆಗಳ ಒಟ್ಟು ಪ್ರದೇಶ	
					Class ವರ್ಗ	Area ಪ್ರದೇಶ			Pure Mix- ture ಶುದ್ಧ ಮಿಶ್ರ	Total ಒಟ್ಟು					
					6	7	8	9	10	11	12	13	14	15	16

C.A. Collector
 ಕೃಷಿ ಅಧೀಕ್ಷಕರು



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 2/1/24
 NOTARY
 KUNDAPURA

R.T.G.

ರಕಾರ್ಡ್ ಅಭಿ ರೈಟ್ ಗಣಿ ಮತ್ತು ಪಹಣಿ ವೆತ್ರಿಕೆ

ಹಾಲಕ್ಕು ಕು ಲಿಯದಿಸಿ ಹೋಬಳಿ ಕ್ಷೇತ್ರ

ಗ್ರಾಮ ಸ್ವೀಕೃತಿ

WD A 206-GRPE-100 pads each 30 x 198

1 ಸರ್ವೆ ನಂಬರು 572-21B	2 ಹಿಸ್ಸಾ []	3 ಶೇತುವಾರು ಒಟ್ಟು ವಿಸ್ತೀರ್ಣ ಪೋಟಿ ಖರಾಬ ಅ ಪೋಟಿ ಖರಾಬ ಬ ಲಳಿದದ್ದು	4 ಕಂದಾಯ (ಅ) ಭೂ ಕಂದಾಯ (ಬ) ಕೂಡಿ (ಕ) ಸಮಗಲು (ಡ) ನೀರಿನ ರೇಟು ಒಟ್ಟು	5 ಮರಗಳ ಸಂಖ್ಯೆ []	6 ಪುಟಾ []	7 ಹೆಸರು []	8 ಶೇತುವಾರ ಪ್ರಕಾರ ನೀರಾವರಿಯ ವಿಸ್ತೀರ್ಣ []	9 ಕೃಷಿ ಅಥವಾ ನ್ಯಾಡಿನವಾರನ ಹೆಸರು, ತಂದೆ ಹೆಸರು ಮತ್ತು ವಿಳಾಸ ವೆಂಕಟ ಕೃಷ್ಣ ಮಠ ಕುಟುಂಬ ಕುಟುಂಬ ವಾತ ನಂ. 239	10 ಕಟ್ಟಿ ಅಥವಾ ಸ್ವಾಧೀನತೆಯ ರೀತಿ ವ್ಯವಸ್ಥಾಪನೆ []
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ವರ್ಷ ಮತ್ತು ಕಾಲ	12 ಸಾಗುವಳಿ ಮತ್ತು ಗಣಿಯ ವಿವರಗಳು	13 ಭೂಮಿಯ ಉಪಯೋಗ ಮತ್ತು ಬೆಳೆಗಳ ವಿವರ	ವಿಸ್ತೀರ್ಣ		14 ಒಟ್ಟು ಒಟ್ಟು ಒಟ್ಟು	15 ಮಾತ್ರ ಒಟ್ಟು ಒಟ್ಟು	16 ಎ. ಗು ಎ. ಗು ಎ. ಗು
			ಗಣಿಯ ವಿವರ	ಭೂಮಿಯ ಉಪಯೋಗ			
1981-82	ಸಾಗುವಳಿ ಮತ್ತು ಗಣಿಯ ವಿವರಗಳು []	ಭೂಮಿಯ ಉಪಯೋಗ []	ವಿಸ್ತೀರ್ಣ []	ಒಟ್ಟು []	ಒಟ್ಟು []	ಒಟ್ಟು []	ಎ. ಗು []
1982-83	ಸಾಗುವಳಿ ಮತ್ತು ಗಣಿಯ ವಿವರಗಳು []	ಭೂಮಿಯ ಉಪಯೋಗ []	ವಿಸ್ತೀರ್ಣ []	ಒಟ್ಟು []	ಒಟ್ಟು []	ಒಟ್ಟು []	ಎ. ಗು []
1984-85	ಸಾಗುವಳಿ ಮತ್ತು ಗಣಿಯ ವಿವರಗಳು []	ಭೂಮಿಯ ಉಪಯೋಗ []	ವಿಸ್ತೀರ್ಣ []	ಒಟ್ಟು []	ಒಟ್ಟು []	ಒಟ್ಟು []	ಎ. ಗು []
1985-86	ಸಾಗುವಳಿ ಮತ್ತು ಗಣಿಯ ವಿವರಗಳು []	ಭೂಮಿಯ ಉಪಯೋಗ []	ವಿಸ್ತೀರ್ಣ []	ಒಟ್ಟು []	ಒಟ್ಟು []	ಒಟ್ಟು []	ಎ. ಗು []



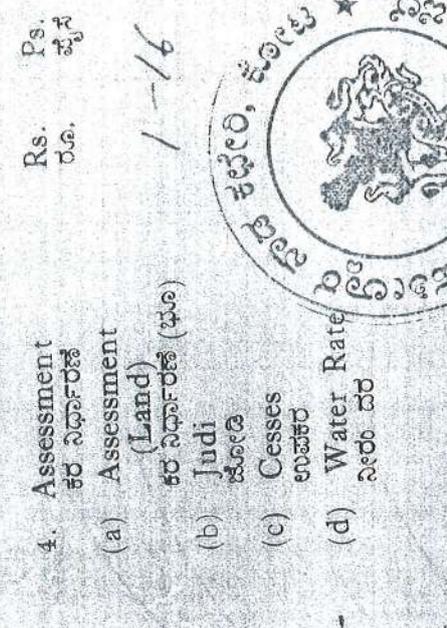
1) ನಕಲು ಆರ್ಜಿ ನಂ 584/11-22
2) " " ಕೊಟ್ಟ ದಿನಾಂಕ 22.11.22
3) " " ತಯಾರಾದ ದಿನಾಂಕ 22.11.22
4) " " ತಾಳೆ ನೋಡಿದವರ ಸಹಿ
5) ನಕಲು ಫೈನಲ್ ಹಾಜರಿಗೊಳಿಸಿದ ಸಂಖ್ಯೆ 1279658
ಗೌರವ ತಹಶೀಲ್ದಾರ್, ನಾರಾಕೆರೆ, ಕೋಟೆ

1984-85
[]

RECORD OF RIGHTS, TENANCY AND CROP INSPECTION (R.T.C.)
 ಹಕ್ಕು ದಾಖಲಾತಿ, ಗೇಣಿದಾರಿ ಮತ್ತು ಬೆಳೆ ನಿರೀಕ್ಷಣೆ (ಆರ್.ಟಿ.ಸಿ.)

Taluk Office Seal... Taluk... Hobli... Village... Page No...
 ತಾಲ್ಲೂಕು ಕಛೇರಿ ಮೊಹರು... ತಾಲ್ಲೂಕು... ಹೋಬಳಿ... ಗ್ರಾಮ... ಪುಟ ಸಂಖ್ಯೆ

wd 1580—GBP—50,000 pads of 100 shts. each—16-10-70



4. Assessment (Rs. ರೂ.)
 5. Type of soil (Local name) (ಫೂ ಮದರಿ (ಸ್ಥಳೀಯ ಹೆಸರು))

3. Area according to Khathewar (ಎಕರೆ ಗುಂಟೆ)
 (a) Total Area
 (b) Pot Kharab
 (c) Pot Kharab
 (d) Balance

1. Survey Pot Number
 2. Hissa
 72/3

7. No. of trees
 8. Irrigable area
 9. Name of Owner
 10. Nature of possession

9. Name of Owner
 10. Nature of possession

11. Other Rights and Liabilities
 1) ನಕಲು ಅರ್ಜಿ ನಂ 58A/11-12
 2) " " ಕೊಟ್ಟ ದಿನಾಂಕ 23-11-21
 3) " " ತಯಾರಾದ ದಿನಾಂಕ
 4) " " ತಾಳೆ ನೋಡಿದವರ ನು
 5) ನಕಲು ಫೀಸು ಹಣಾಚಾರ್ತಿಯ ಸಂಖ್ಯೆ 1279655



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 SHIVARAMA AIDI
 KUNDAPURA

ನಾಡು ಕಚೇರಿ, ನಾಡಾ ಕಚೇರಿ, ಕೋಟೆ

ರಸಾಧಾರ್ ಆಪ್ ರೈಟ್ ಗೀಣಿ ಮತ್ತು ಪರ್ಚೇ ಪತ್ರಿಕೆ
ಹೋಬಳಿ ಕೋಟ

ನಂ ಸಂಖ್ಯೆ ಸಂ ೨೧
ವಿಳಿ ಕ್ರಮ ಸಂಖ್ಯೆ

10 ಕಡು ಅಥವಾ ಸ್ವಾಧೀನದಾದುದು
ವೆಸರು, ೨೦೦೭ ಕೊಡು ಮತ್ತು ವಿವರ
ರಮಣಸಾಥ ೨೯೯ ೯/೦
ಕೊಪ್ಪೆ ಪಟ್ಟ ಕೆನಳಿ
ಬಾಳುತ್ತಯ
ಶಾಶಿ ಸಂ 509
11 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸರ್ಕಾರಿ
ಕಡುಕು ಶಾಖೆಗಳ ಸಂಖ್ಯೆ 2007

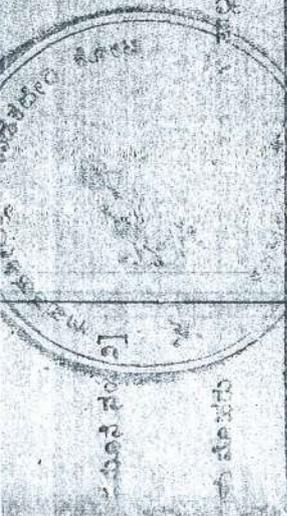
4 ಕಂದಾಯ - (ಅ) ಭೂ ಸಂಪನ್ಮೂಲ (ಆ) ಭೂ (ಇ) ಪಶುಗಳು (ಇ) ಸಂರಕ್ಷಣೆ	ವಿ. ನಂ. 0-07 0-07	5 ಕರಾವಳಿ ಪ್ರಕಾರ ಸಂಪನ್ಮೂಲ ವಿವರ	ವಿ. ನಂ. 0-07 0-07
6 ಕರಾವಳಿ ಪ್ರಕಾರ ಸಂಪನ್ಮೂಲ ವಿವರ	ವಿ. ನಂ. 0-07 0-07	7 ಕರಾವಳಿ ಪ್ರಕಾರ ಸಂಪನ್ಮೂಲ ವಿವರ	ವಿ. ನಂ. 0-07 0-07

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17 ಸಂಖ್ಯೆ	18 ವಿವರ	19 ವಿವರ	20 ವಿವರ	21 ವಿವರ	22 ವಿವರ	23 ವಿವರ	24 ವಿವರ	25 ವಿವರ
18-89	18-89	18-89	18-89	18-89	18-89	18-89	18-89	18-89
70-91	70-91	70-91	70-91	70-91	70-91	70-91	70-91	70-91
91-92	91-92	91-92	91-92	91-92	91-92	91-92	91-92	91-92
92-93	92-93	92-93	92-93	92-93	92-93	92-93	92-93	92-93

1) ನಕಲು ಅರ್ಜಿ ಸಂ 584/2007
2) " " ಕೊಪ್ಪೆ ದಿನಾಂಕ 20.11.07
3) " " ಕರಾವಳಿ ದಿನಾಂಕ
4) " " ತಾಳೆ ಸೋದಿನದಾರ ಸಂ
5) ನಕಲು ಫೋಟೋ ಕರಾವಳಿ ಸಂಖ್ಯೆ 1279658
ಉಪ ಕರಾವಳಿ ಕರಾವಳಿ ಕರಾವಳಿ



ಮುಖನ ಸಂಖ್ಯೆ
 ಈ ಮೊದಲು
 ಸರ್ಕಾರದಿಂದ
 72
 2 ಓಟಾ
 3
 ಸರ್ಕಾರದಿಂದ
 ಸಿ. ರಾಜ್ ಕುಮಾರ್
 99-99 ರಾಜನಾಥ ರೋಡ್
 560000
 ಮುಂಬರುವ ಒಳಿತಿ
 2001-2002 ರಲ್ಲಿ
 13000000

[R.T.C.] [Village Account Form No. 2
 ಪರಿಶೋಧನೆ ಸಂಖ್ಯೆ
 1868]-CBPD

9 ಕಬ್ಬಿ ಅಥವಾ ಇತರ ಸಾಧನದಾದರೂ ಹೆಸರು, ತೆರಿಗೆ ಹೆಸರು ಮತ್ತು ವಿವರಣೆ
 ಕಬ್ಬಿನಾಳು ಕೆ. 5/0
 311 ಸ್ವ. ಭೂಮಿ
 10 ಸಜ್ಜೆ ಅಥವಾ ಸಾಧನದ ಸಂಖ್ಯೆ
 ಸಾಧನದ ಸಂಖ್ಯೆ 12
 11 ಇತರ ವಿವರಗಳು ಮತ್ತು ವಿವರಣೆ
 ಮುಂದಿನ 40 ವರ್ಷಗಳಿಗಾಗಿ

4 ಕರಡಾಯ		5 ಕರಡಾಯ		6 ಕರಡಾಯ		7 ಕರಡಾಯ		8 ಕರಡಾಯ		9 ಕರಡಾಯ	
(ಅ) ಭೂ ಸಂಪನ್ಮೂಲ	(ಬಿ) ಭೂಮಿ	(ಆ) ಸಂಪನ್ಮೂಲ	(ಇ) ಭೂಮಿ	(ಅ) ಭೂ ಸಂಪನ್ಮೂಲ	(ಬಿ) ಭೂಮಿ	(ಆ) ಸಂಪನ್ಮೂಲ	(ಇ) ಭೂಮಿ	(ಅ) ಭೂ ಸಂಪನ್ಮೂಲ	(ಬಿ) ಭೂಮಿ	(ಆ) ಸಂಪನ್ಮೂಲ	(ಇ) ಭೂಮಿ
...

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10	11	12	13	14	15	16
...

17 ಸರ್ಕಾರದ ಅಧಿಕಾರಿಗಳಿಂದ ಪರಿಶೋಧಿಸಿದ ನಂತರ
 18 ಸರ್ಕಾರದ ಅಧಿಕಾರಿಗಳಿಂದ ಪರಿಶೋಧಿಸಿದ ನಂತರ
 19 ಸರ್ಕಾರದ ಅಧಿಕಾರಿಗಳಿಂದ ಪರಿಶೋಧಿಸಿದ ನಂತರ
 20 ಸರ್ಕಾರದ ಅಧಿಕಾರಿಗಳಿಂದ ಪರಿಶೋಧಿಸಿದ ನಂತರ
 21 ಸರ್ಕಾರದ ಅಧಿಕಾರಿಗಳಿಂದ ಪರಿಶೋಧಿಸಿದ ನಂತರ
 22 ಸರ್ಕಾರದ ಅಧಿಕಾರಿಗಳಿಂದ ಪರಿಶೋಧಿಸಿದ ನಂತರ
 23 ಸರ್ಕಾರದ ಅಧಿಕಾರಿಗಳಿಂದ ಪರಿಶೋಧಿಸಿದ ನಂತರ
 24 ಸರ್ಕಾರದ ಅಧಿಕಾರಿಗಳಿಂದ ಪರಿಶೋಧಿಸಿದ ನಂತರ
 25 ಸರ್ಕಾರದ ಅಧಿಕಾರಿಗಳಿಂದ ಪರಿಶೋಧಿಸಿದ ನಂತರ
 26 ಸರ್ಕಾರದ ಅಧಿಕಾರಿಗಳಿಂದ ಪರಿಶೋಧಿಸಿದ ನಂತರ
 27 ಸರ್ಕಾರದ ಅಧಿಕಾರಿಗಳಿಂದ ಪರಿಶೋಧಿಸಿದ ನಂತರ
 28 ಸರ್ಕಾರದ ಅಧಿಕಾರಿಗಳಿಂದ ಪರಿಶೋಧಿಸಿದ ನಂತರ
 29 ಸರ್ಕಾರದ ಅಧಿಕಾರಿಗಳಿಂದ ಪರಿಶೋಧಿಸಿದ ನಂತರ
 30 ಸರ್ಕಾರದ ಅಧಿಕಾರಿಗಳಿಂದ ಪರಿಶೋಧಿಸಿದ ನಂತರ

RECORD OF RIGHTS, TENANCY AND CROP INSPECTION (R.T.C.I)

ಗ್ರಾಮ ನಮೂನೆ II

Taluk Office Seal... Taluk... Hobli... Village... Patta No...

WD 1580 - CBPP - 50,000 paces of 100 ahus each - 16-10-70

1. Survey Pot Number... 2. Hissa... 3. Area according to Khathewar... 4. Assessment... 5. Type of soil...



6. Patta/Inam Government... 7. No. of... 8. Irrigable area... 9. Name of Owner... 10. Nature of possession...

11. Other Rights and Liabilities... 12. Khatha No. 237... 13. Nature of possession...

12. Cultivations and Tenancy Details
 ಕೃಷಿ ಮತ್ತು ಗಣಿಧಾರಿ ವಿವರಗಳು

13. Land Utilisation and Agricultural Statistics
 ಭೂಮಿಯ ಉಪಯೋಗ ಮತ್ತು ಕೃಷಿಯ ಅಂಕಿ ಅಂಶಗಳು

1	2	3	4	5	6		7	8	9	10			11	12	13	14	15			16
					Actual Cultivator's name and place of residence ವಾಸ್ತವಿಕ ಸಾಗುವಳಿದಾರನ ಹೆಸರು ಮತ್ತು ವಾಸ್ತು	Mode of Cultivation ಸಾಗುವಳಿಯ ವಿಧಾನ				Area ಪ್ರದೇಶ	Rent fixed if leased ಪಡೆದರೆ ಗಣಿಗನಿಗೆ ಕಟ್ಟಬೇಕಾದ ಗಣಿ	Land Utilisation ಭೂಮಿಯ ಉಪಯೋಗ					Settlement classification of land Dry/Wet garden ಭೂಮಿಯ ನಿರ್ಧಾರಣೆಯ ವಿಧಾನ ಡ್ರೈ/ವೆಟ್ ಗಾರ್ಡನ್	Name of the crop ಬೆಳೆಯ ಹೆಸರು	Pure Mix- ture ಶುದ್ಧ ಮಿಶ್ರಣ	
Year and Season ವರ್ಷ ಮತ್ತು ಮುಂಗಡ																				



Handwritten notes in Kannada script, including the word 'ಮಾನ್ಯ' (Honorable) and other illegible characters.

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ರಕಾರ್ಡ್ ಆಫ್ ರೈಟ್ ಗಣಿ ಮತ್ತು ಪಹಣಿ ಪತ್ರಿಕೆ

ಕಾಲೂರು ತಾಲ್ಲೂಕು

ಗ್ರಾಮ ಬಿಟ್ಟೂರು

WD A 206-GBPK-10 00 pads - 100 sheets each 30 * 198

1 ಗರ್ವ ನಂಬರು	72-226	2 ಹಿನ್ನೆ	3 ತೇತುವಾರು	4 ಕಂದಾಯ	5 ಕಡೆ	6 ಪುಟ	7 ಪುಟಗಳ ಕಂತ್	8 ತೇತುವಾರ ಪ್ರಕಾರ ನೀಡುವ ವಿವರ	9 ಕಡೆ ಅಥವಾ ನ್ಯಾಯಾಲಯದ ಹೆಸರು, ತಂದೆ ಹೆಸರು ಮತ್ತು ವಿಳಾಸ	10 ಕಟ್ಟಿ ಅಥವಾ ಸ್ವಾಧೀನತೆಯ ರೀತಿ
			ಒಟ್ಟು ವಿಸ್ತೀರ್ಣ ಪೋಟಿ ಬಿರಾಬಿ ಅ) ಪೋಟಿ ಬಿರಾಬಿ ಬಿ ಉಳಿದದ್ದು	(ಅ) ಭೂ ಕಂದಾಯ (ಬಿ) ಜುಡಿ (ಕ) ಸಣ್ಣ ಗಳು (ಡ) ನೀರಿನ ಶೇಖರು	ಎ ಗುಂಪಿ 0-01 0-00-50	ಕವರು ಕೊಂಡಿಲಿ	ಸಂಖ್ಯೆ ಅ ನ. ನೀರಾವರಿ ಮೂಲ	ಮುಂಗಾರು ಮುಂಗಾರು ಹಿಂಗಾರು ಬಾಗಾಯ್ತಿ ಒಟ್ಟು	10 ಕಟ್ಟಿ ಅಥವಾ ಸ್ವಾಧೀನತೆಯ ರೀತಿ ವ್ಯವಸ್ಥಾಪನು ಕುಂದೂರು	
5 ಮುಚ್ಚಿನ ನಮೂನೆ	ಕೆ.ವಿ. ಕುಕ್ಕಿ									
6 ಪುಟ	ಮುಕ್ತ									

ಪಾತೆ ನಂ. 237

11 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಭವಿಷ್ಯಗಳು
ಕಂಡು ಬಂದಿಲ್ಲ.

ವರ್ಷ ಮತ್ತು ಕಾಲ	12 ಸಾಗುವಳಿ ಮತ್ತು ಗಣಿಯ ವಿವರಗಳು		ಗಣಿಯ ವಿವರ		ಭೂಮಿಯ ಉಪಯೋಗ		13 ಭೂಮಿಯ ಉಪಯೋಗ ಮತ್ತು ಬೆಳೆಗಳ ವಿವರ		ವಿವರ	
	ಸಾಗುವಳಿ ಮತ್ತು ಗಣಿಯ ವಿವರಗಳು	ಗಣಿಯ ವಿವರ	ಭೂಮಿಯ ಉಪಯೋಗ	ವಿಸ್ತೀರ್ಣ	ವಿಸ್ತೀರ್ಣ	ವಿಸ್ತೀರ್ಣ	ವಿಸ್ತೀರ್ಣ	ವಿಸ್ತೀರ್ಣ	ವಿಸ್ತೀರ್ಣ	ವಿಸ್ತೀರ್ಣ
1981-82	ಸಾಗುವಳಿ ಮತ್ತು ಗಣಿಯ ವಿವರಗಳು	ಗಣಿಯ ವಿವರ	ಭೂಮಿಯ ಉಪಯೋಗ	ವಿಸ್ತೀರ್ಣ	ವಿಸ್ತೀರ್ಣ	ವಿಸ್ತೀರ್ಣ	ವಿಸ್ತೀರ್ಣ	ವಿಸ್ತೀರ್ಣ	ವಿಸ್ತೀರ್ಣ	ವಿಸ್ತೀರ್ಣ
1982-83	ಸಾಗುವಳಿ ಮತ್ತು ಗಣಿಯ ವಿವರಗಳು	ಗಣಿಯ ವಿವರ	ಭೂಮಿಯ ಉಪಯೋಗ	ವಿಸ್ತೀರ್ಣ	ವಿಸ್ತೀರ್ಣ	ವಿಸ್ತೀರ್ಣ	ವಿಸ್ತೀರ್ಣ	ವಿಸ್ತೀರ್ಣ	ವಿಸ್ತೀರ್ಣ	ವಿಸ್ತೀರ್ಣ



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1) ನಕಲು ಅರ್ಜಿ ನಂ 584/21.ಎ
2) " " ಕೊಟ್ಟ ದಿನಾಂಕ 11.11.81
3) " " ತಯಾರಾದ ದಿನಾಂಕ
4) " " ತಾಳೆ ನೋಡಿದವರ ಸಹಿ
5) ನಕಲು ಫೀಸ್ ಪಾವತಿಯ ರಶೀದಿ ಸಂಖ್ಯೆ 174658
"ನಿಜ ತಹಶೀಲ್ದಾರ್, ನಾಡಾ ಕಮಿಷನರಿ, ಕೊಂಡೂರು"

ರೂಪಾಯಿ ಅಥವಾ ರೂಪಾಯಿ ಮತ್ತು ಪಂಚಾಯತ್

[R.T.O.]

Village Account Form No. 40

ಮೊದಲನೆಯ ಪಕ್ಷ

ಪಂಚಾಯತ್

ಮೊದಲನೆಯ ಪಕ್ಷ

WD 970/14

(1696)

1	ಪಂಚಾಯತ್	72	2	ಮೊದಲನೆಯ ಪಕ್ಷ	2	ಮೊದಲನೆಯ ಪಕ್ಷ	3	ಮೊದಲನೆಯ ಪಕ್ಷ	4	ಮೊದಲನೆಯ ಪಕ್ಷ	5	ಮೊದಲನೆಯ ಪಕ್ಷ	6	ಮೊದಲನೆಯ ಪಕ್ಷ	7	ಮೊದಲನೆಯ ಪಕ್ಷ	8	ಮೊದಲನೆಯ ಪಕ್ಷ	9	ಮೊದಲನೆಯ ಪಕ್ಷ	10	ಮೊದಲನೆಯ ಪಕ್ಷ	11	ಮೊದಲನೆಯ ಪಕ್ಷ	12	ಮೊದಲನೆಯ ಪಕ್ಷ	13	ಮೊದಲನೆಯ ಪಕ್ಷ	14	ಮೊದಲನೆಯ ಪಕ್ಷ	15	ಮೊದಲನೆಯ ಪಕ್ಷ	16	ಮೊದಲನೆಯ ಪಕ್ಷ	17	ಮೊದಲನೆಯ ಪಕ್ಷ	18	ಮೊದಲನೆಯ ಪಕ್ಷ	19	ಮೊದಲನೆಯ ಪಕ್ಷ	20	ಮೊದಲನೆಯ ಪಕ್ಷ													
3		4		5		6		7		8		9		10		11		12		13		14		15		16		17		18		19		20		21		22		23		24		25		26		27		28		29		30	



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NOTARY
KUNDAPURA



1) ರೂ. 1000/-
2) ರೂ. 500/-
3) ರೂ. 250/-
4) ರೂ. 125/-
5) ರೂ. 62.50/-
6) ರೂ. 31.25/-
7) ರೂ. 15.625/-
8) ರೂ. 7.8125/-
9) ರೂ. 3.90625/-
10) ರೂ. 1.953125/-
11) ರೂ. 0.9765625/-
12) ರೂ. 0.48828125/-
13) ರೂ. 0.244140625/-
14) ರೂ. 0.1220703125/-
15) ರೂ. 0.06103515625/-
16) ರೂ. 0.030517578125/-
17) ರೂ. 0.0152587890625/-
18) ರೂ. 0.00762939453125/-
19) ರೂ. 0.003814697265625/-
20) ರೂ. 0.0019073486328125/-
21) ರೂ. 0.00095367431640625/-
22) ರೂ. 0.000476837158203125/-
23) ರೂ. 0.0002384185791015625/-
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26) ರೂ. 0.0000298023223876953125/-
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99) ರೂ. 0.00000000000000000000000000315544362088192059031979238125/-
100) ರೂ. 0.00000000000000000000000000157772181044096029515946953125/-

10 ಕಟ್ಟು ಅಥವಾ ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

11 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

12 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

13 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

14 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

15 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

16 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

17 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

18 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

19 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

20 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

21 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

22 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

23 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

24 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

25 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

26 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

27 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

28 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

29 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

30 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

31 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

32 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

33 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

34 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

35 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

36 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

37 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

38 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

39 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

40 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

41 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

42 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

43 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

44 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

45 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

46 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

47 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

48 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

49 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

50 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

51 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

52 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

53 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

54 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

55 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

56 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

57 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

58 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

59 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

60 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

61 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

62 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

63 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

64 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

65 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

66 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

67 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

68 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

69 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

70 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

71 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

72 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

73 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

74 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

75 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

76 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

77 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

78 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

79 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

80 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

81 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

82 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

83 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

84 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

85 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

86 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

87 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

88 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

89 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

90 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

91 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

92 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

93 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

94 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

95 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

96 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

97 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

98 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

99 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

100 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಸ್ವಾಮ್ಯಾಧಾರಿತವಾಗಿರುವ

**K.A.S. Document 1(Article 6)
Acknowledgement of receipt of Money**

MYS/O2018/OCT

1279582

..... Office

Place: Kota

Date: 23-11-2021

Rupees 392/- was received by **Keshava Kundar** for a **Copy** and cash book numbers in Pages In Babi has been Deposited.

२ Cash Clerk

Chief of the Office
Deputy Thashildar
Nada Kacheri, Kota,
Brahmavara Taluk



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RECORD OF RIGHTS, TENANCY AND CROP INSPECTION (R.T.C.)

OLD RTC COPY FROM 1967-68 TO 2002-03.

Taluk Office Seal Taluk Udupi Hobli Kota Village Balekudru (11) Page No.

1. Survey Pot Number 71/3 **2.Hissa** **3. Area according to** **A** **G** **4. Assessment** **Rs. Ps.** **5. Type of soil**
 Khathevar (Lokal Name)
 (a) Total Area 0.31 (a)Assessment (Land) 5-87 Red Soil
 (b) Pot Kharab (a) (b) Judi
 (c) Pot Kharab (c) Cesses
 (d) Balance 0.31 (d) Water Rate 0-12-54

6. Patta/Inam Government Patta
7. No. of trees
 Name No. Source Mungari Hingari Garden Total
 Coconut Plant 52
 Coconut Crop 5

9. Name of Owner Katha No. 120
Khajedar with
Father's name and address
10. Nature of possession

- 1) Korathi Shedthi D/o Sankamma Shedthi
- 2) Akkayya Shedthi W/o Narayana Shetty
- 3) Muddanna Shetty Son in Law of Siddayya Shetty
- 4) Sheenappa Shetty
- 5) Laxmi Balekudru W/o Venkappa Hegde
- 6) Sanjeeva Shetty
- 7) Ramanatha Kini Balkudru S/o Pattu Kini

11. Other Rights and Liabilities
 Pump set Building House-1,
 Tiled roof Building -1
 God Building-1



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13. Land Utilisation and Agriculture Statistics

Year and Season	Actual Cultivator's name and place residence	Mode of Cultivation	area	Rent fixed if leased	Land Utilisation		Settlement Classification of land Dry/Wet garden	Name of Crop	Area Sown			Source of Irrigation	Estimated production In Md. Per acre	Total area under mixed crops	
					Class	Area			Pure	Mixture	Total			Name of each constituent crop of mix with area	Area
1967-68	Ramanatha Kini Balkudru A- 205/10&1 Dated 10/06/10	P.3	0.31	11.50 Rs.	6 (c)	7 0.04 0.27	8 Garden	9 Coconut	10 0.27	11	12 0.27	13	14 6000 Nut	15	16

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Taluk : Udupi Hobli : Kota

Village : Balkudru

1. Survey Number 71-3	3. Area according to A G		4. Assessment (Land)				Rs. Ps. 5 - 87	9. Name of Owner Khabjedar with father's name and address: 1) Korathi Shedthi D/o Sankamma Shedthi 2) Akkayya Shedthi W/o Narayana Shetty 3) Muddanna Shetty Son in Law of Siddayya Shetty 4) Sheenappa Shetty 5) Laxmi Balekudru W/o Venkappa Hegde 6) Sanjeeva Shetty	10. Nature of Possession Muli Mulgeni						
	Khathewar Total Area Pot Kharab (a) Pot Kharab (b) Balance	A G 0.31 0.12.54	(a) Assessment (b) Judi (c) Cesses (d) Water Rate	Total											
2. Hissa	8. Irrigable area														
5. Type of soil Red Soil	Name	No.	Sl.No.	Irrigation Source	Mungari A.G	Hingari A.G.	Garden A.G.	Total A.G.	11. Other Rights and Liabilities Pump set Building House-1, Tiled roof Building -1 God Building-1						
	Coconut Plant Coconut Crop	52 5													
6. Patta Patta															
12. Cultivation & Tenancy Details															
Year & Season	Cultivators Name & Residence	Particulars of Tenant Utilization of Land				Dry Wet Garden	Name of crop	Extent of Crops		Sources of Irrigation	Estimated Production	Gross Area Mixed Crops			
		Extent	Tender	Type	Extent			Pure A C	Mixed A C			Total A C	Name of Mixed	Extent A C	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
1981-82					(c) Balance	0.04	Garden	Coconut	0.27	-	0.27		7000 Nut		
1982-83					(c) Balance	0.04	Garden	Coconut	0.27	-	0.27		7000 Nut		
1983-84					(c) Balance	0.04	Garden	Coconut	0.27	-	0.27		3000 Nut		
1984-85					(c) Balance	0.04	Garden	Coconut	0.27	-	0.27		3000 Nut		



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RECORD OF RIGHTS, TENANCY AND CROP INSPECTION (R.T.C.)
Village Account Form No. 21
Page No.1861

Village format No. 2
 Taluk Seal

Taluk : Udupi Hobli : Kota Village : 11 Balkudru

1. Survey Number 71	3. Area according to A G Khathevar Total Area Pot Kharab (a) Pot Kharab (b) Balance 0.31	4. Assessment (a)Assessment (Land) ... (b) Judi ... 5 - 87 (c) Cesses ... (d) Water Rate ... Total	9. Name of Owner khabjedar with father's name and address: 1)Korathi Shedthi 2) Akkayya Shedthi 3) Muddanna Shetty 4) Sheenappa Shetty 5) Laxmi Shedthi	10. Nature of Possession Muli Mulgeni				
2. Hissa 3	8. Irrigable area							
5. Type of soil Red Soil	Name	No.	SI.No.	Irrigation Source	Mungari A.G.	Hingari A.G.	Garden A.G.	Total A.G.
6. Puta Patta	Cocount Plant Cocount Crop	52 5						
	11. Other Rights and Liabilities Pump set Building House-1, Tiled roof Building -1 God Building-1							

12. Cultivation & Tenancy Details

Year & Season	Cultivators Name & Residence	Particulars of Tenant Utilization of Land				Dry Wet Garden	Name of crop	Extent of Crops			Sources of Irrigation	Estimated Production	Gross Area Mixed Crops		
		Extent	Tender	Type	Extent			Pure	Mixed	Total			Name of Mixed	Extent	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
1996-97															
1998-99															
Mungari															
1999-2000	Korathi Shedthi														
Mungari															
2000-2001	Korathi Shedthi														
Mungari															



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RECORD OF RIGHTS, TENANCY AND CROP INSPECTION (R.T.C.)

Taluk Office Seal Taluk: Udipi Hobli: Kota Village : Balekudru (11) Page No.

1. Survey Pot Number 71/5
 2. Hissa Number
 3. Area according to A G Khathewar
 4. Assessment Rs. Ps.
 5. Type of soil (Lokal Name)
 (a) Total Area 0.26 (a) Assessment (Land) 4-94 Red Soil
 (b) Pot Kharab (b) Judi
 (c) Pot Kharab (c) Cesses

(d) Balance 0.26 (d) Water Rate 0.10.52

7. No. of trees

8. Irrigable area

Name	No.	Sl. No.	Source	Mungari	Hingari	Garden	Total
Coconut Crop	9	-	-	-	-	-	-
Coconut Plant	11	-	-	-	-	-	-
Areca Nut Plant	6	-	-	-	-	-	-

6. Patta/Inam Government New

9. Name of Owner Katha No. 117
 Khabjedar with

Father's name and address
 10. Nature of Mulai possession Mulgeni

11. Other Rights and Liabilities
 Pump set Building -1,
 Well-1



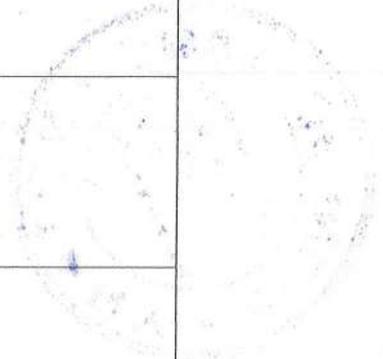
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13. Land Utilisation and Agriculture Statistics

Year and Season	Actual Cultivator's name and place of residence	Mode of Cultivation	area	Rent fixed if leased	Land Utilisation		Settlement Classification of land Dry/Wet garden	Name of Crop	Area Sown			Source of Irrigation	Estimated production In Mtd. Per acre	Total area under mixed crops	
					Class	Area			Pure	Mixture	Total			Name of each constituent crop of mix with area	Area
1967-68	Ramanatha Kini Balkudru	P.3	0.26	Rs.Ps 4.50	6 (c) Balance	7 0.01 0.25	8 Garden	9 Coconut Areacanut	10 0.23 0.02	11	12 0.23 0.02	13	14 6000 Nut	15	16



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Taluk : Udupi Hobli : Kota Village : Balkudru

1. Survey Number 71-5	3. Area according to Khathevar Total Area Pot Kharab (a) Pot Kharab (b) Balance	A 0.26 0.10.52	G	4. Assessment (a) Assessment (Land) (b) Judi (c) Cesses (d) Water Rate Total	Rs. Ps. 4-94	9. Name of Owner khabjedar with father's name and address: 1) Gopala Hegde (Balkudru) S/o Subbakka Shedthi 2) Ramanatha Kini (Balkudru) S/o Putta Kini	10. Nature of Possession Muli Mulgeni	
2. Hissa	7. No. of Trees	8. Irrigable area						
5. Type of soil Red Soil	Name	No.	SI.No.	Irrigation Source	Mungari A.G	Hingari A.G.	Garden A.G.	Total A.G.
6. Puta New	Cocunut Crop Cocunut Plant Arecanut Plant	9 11 6						Khatha No. 117 11. Other Rights and Liabilities Pump set Building House-1, Well-1

Year & Season	Cultivators Name & Residence	Mode of Cultivation	13. Land Utilization & Particulars of Crops												
			Particulars of Tenant Utilization of Land					Name of crop	Extent of Crops			Sources of Irrigation	Estimated Production	Gross Area Mixed Crops	
			Extent	Tender	Type	Extent	Pure		Mixed	Total	Name of Mixed			Extent	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
1981-82		(c) Balance	AC	5	6	0.01 0.25 0.01	Garden	Cocunut Arecanut	0.23 0.02	-	0.23 0.02	13	7000 Nut 3 qntl	15	16
1982-83		(c) Balance	AC	5	6	0.25	Garden	Cocunut Arecanut	0.23 0.02	-	0.23 0.02	13	7000 Nut 3 qntl	15	16
1983-84		(c) Balance	AC	5	6	0.01	Garden	Cocofut Arecanut	0.23 0.02	-	0.23 0.02	13	7000 Nut 2 qntl	15	16
1984-85		(c) Balance	AC	5	6	0.01	Garden	Cocunut Arecanut	0.23 0.02	-	0.23 0.02	13	7000 Nut 2 qntl	15	16

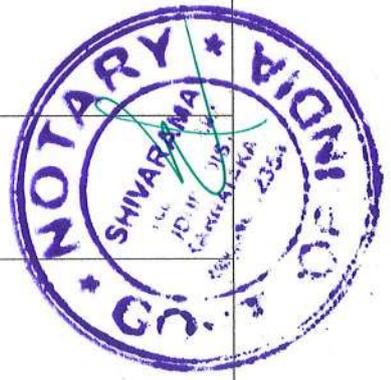


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1. Survey Number 71	3. Area according to A G Khathevar Total Area --- Pot Kharab (a) --- 0.26 Pot Kharab (b) --- Balance ---	4. Assessment (a)Assessment (Land) (b) Judi (c) Cesses (d) Water Rate Total	Rs. Ps. 4-94	9. Name of Owner khabjedar with father's name and address: Gopala Hegde Ammunje Ganapathi Naik Ramanatha Kini	10. Nature of Possession Muli Mugeni			
2. Hissa 5	8. Irrigable area							
5. Type of soil Red Soil	Name	No.	SI.No.	Irrigation Source	Mungari A.G	Hingari A.G.	Garden A.G.	Total A.G.
6. Puta New	Cocunut Crop Cocunut Plant Arecanut Plant	9 11 6						
	11. Other Rights and Liabilities Pump set Building House-1, Well-1							

13. Land Utilization & Particulars of Crops

Year & Season	Cultivators Name & Residence	Mode of Cultivation	Particulars of Tenant Utilization of Land						Extent of Crops		Sources of Irrigation	Estimated Production	Gross Area Mixed Crops			
			Dry Wet Garden		Name of crop		Pure	Mixed	Name of Mixed	Extent						
Year	Name & Residence	Mode of Cultivation	Extent	Tender	Type	Extent	Dry	Wet	Name of crop	Pure	Mixed	Total	Estimated Production	Name of Mixed	Extent	
1	2	3	4	5	6	7	8	9	9	10	11	12	13	14	15	16
1996-97			A C		(c)	0.01	Garden		Coconut Arecanut	0.23 0.02	-	0.23 0.02	3500 Nut 8 qntl		A C	
1998-99					(c)	0.01	Garden		Coconut Arecanut	0.23 0.02	-	0.23 0.02	3500 Nut 8 qntl			
1999-2000	Gopal Hegde				(c)	0.01	Garden		Coconut Arecanut	0.23 0.02	-	0.23 0.02	3500 Nut 8 qntl			



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RECORD OF RIGHTS, TENANCY AND CROP INSPECTION (R.T.C.)

Taluk Office Seal Taluk: Udipi Hobli:Kota Village : Balekudru (11) Page No.

1. Survey Pot Number 71/6
 2.Hissa A G
 3. Area according to Khathewar
 4. Assessment Rs. Ps.
 5. Type of soil (Lokal Name)
 (a) Total Area 0.23 (a)Assessment (Land) 4-36 Red Soil
 (b) Pot Kharab (a) (b) Judi
 (c) Pot Kharab (b) (c) Cesses
 (d) Balance 0.23 (d) Water Rate 0.09.30

6. Patta/Inam Government Patta
 7. No. of trees Name No. Source Mungari Hingari Garden Total
 Coconut Crop 2 - - - - -

9. Name of Owner Katha No.
 Khabjeddar with
 Father's name and address
 10. Nature of Mula possession Mulgeni
 11. Other Rights and Liabilities
 Tiled roof building -1

- 1) Akkayya Shedthi W/o Narayana Shetty
- 2) Korathi Shedthi D/o Sankamma Shedthi
- 3) Muddanna Shetty Son in Law of Siddayya Shetty
- 4) Sheenappa Shetty
- 5) Sanjeeva Shetty (Balkudru)
- 6) Ramanatha Kini Balkudru S/o Pattu Kini



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12. Cultivations and Tenancy Details		13. Land Utilisation and Agriculture Statistics													
Year and Season	Actual Cultivator's name and place residence	Mode of Cultivation	area	Rent fixed if leased	Land Utilisation		Settlement Classification of land Dry/Wet garden	Name of Crop	Area Sown			Source of Irrigation	Estimated production In Md. Per acre	Name of each constituent crop of mix with area	Total area under mixed crops
					Class	Area			Pure	Mixture	Total				
1967-68	Ramanatha Kini Balkudru	P.3	0.22	Rs.Ps 12.50	6 (c) Balance	7 0.20 0.02	8 Garden	9 Coconut	10 0.02	11	12 0.02	13	14 6000 Nut	15	16

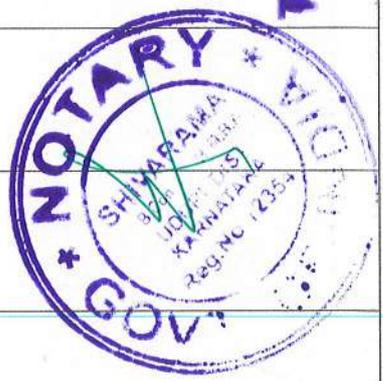


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AGURAN

1. Survey Number 71-6	3. Area according to Khathewar Total Area Pot Kharab (a) Pot Kharab (b) Balance	A 0.23 0.09.30	G	4. Assessment (a)Assessment (Land) (b) Judi (c) Cesses (d) Water Rate	Rs. Ps. 4-36	9. Name of Owner khajedar with father's name and address: 1) Akkaya Shedthi W/o Narayana Shetty 2)Korathi Shedthi D/o Sankamma Shedthi 3) Muddanna Shetty Son in Law of Siddayya Shetty 4) Sheenappa Shetty 5) Sanjeeva Shetty (Balkudru) 6) Ramanatha Kini S/o Putta Kini	10. Nature of Possession Muli Mulgeni	
2. Hissa	7. No. of Trees	8. Irrigable area Total						
5. Type of soil Red Soil	Name	No.	SI.No.	Irrigation Source	Mungari A.G	Hingari A.G.	Garden A.G.	Total A.G.
6. Puta	Cocunut Crop	2						
Patta								11. Other Rights and Liabilities Tiled roof building -1

13. Land Utilization & Particulars of Crops															
Year & Season	Cultivators Name & Residence	Mode of Cultivation	Particulars of Tenant Utilization of Land				Dry Wet Garden	Name of crop	Extent of Crops		Sources of Irrigation	Estimated Production	Gross Area Mixed Crops		
			Extent	Tender	Type	Extent			Pure	Mixed			Name of Mixed	Extent	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
1981-82			A C		(c) Balance	0.20 0.02	Garden	Coconut	0.02	-	0.02		6000 Nut		
1982-83			A C		(c) Balance	0.20 0.02	Garden	Coconut	0.02	-	0.02		6000 Nut		
1983-84			A C		(c) Balance	0.20 0.02	Garden	Coconut	0.02	-	0.02		6000 Nut		
1984-85			A C		(c) Balance	0.20 0.02	Garden	Coconut	0.02	-	0.02		6000 Nut		



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Taluk : Udupi Hobli : Kota

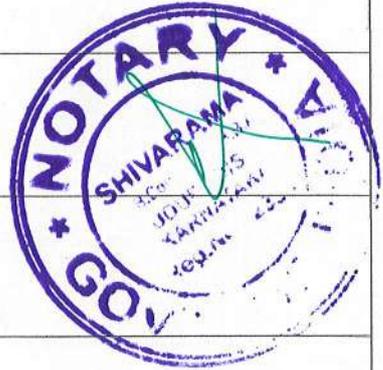
Village : 11 Balkudru

1. Survey Number 71	3. Area according to Khathewar Total Area Pot Kharab (a) Pot Kharab (b) Balance	A G 0.23 0.23	4. Assessment (a)Assessment (L.and) (b) Judi (c) Cesses (d) Water Rate Total	Rs. Ps. 4-36	9. Name of Owner khabjedar with father's name and address: 1) Akkayya Shedithi 2)Korathi Shedithi 3) Muddanna Shetty 4) Sheenappa Shetty 5) Sanjeeva Shetty 6) Ramanatha Kini	10. Nature of Possession Muli Mulgeni		
2. Hissa 6	7. No. of Trees	8. Irrigable area						
5. Type of soil Red Soil	Name	No.	SI.No.	Irrigation Source	Mungari A.G.	Hingari A.G.	Garden A.G.	Total A.G.
6. Puta	Coconut Crop	2						
Patta								
								11. Other Rights and Liabilities Tiled roof building -1

12. Cultivation & Tenancy Details

13. Land Utilization & Particulars of Crops

Year & Season	Cultivators Name & Residence	Mode of Cultivation			Particulars of Tenant Utilization of Land			Dry Wet Garden	Name of crop	Extent of Crops			Sources of Irrigation	Estimated Production	Gross Area Mixed Crops	
		Extent	Tender	Type	Extent	Extent	Pure			Mixed	Total	Name of Mixed			Extent	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	
1988-89			A C		A C		Garden	Coconut	0.03	-	0.03		6000 Nut			
1990-91 Mungari					(c) Balance	0.20 0.03	Garden	Coconut	0.03	-	0.03		3500 Nut			
1991-92 Mungari					(c) Balance	0.20 0.03	Garden	Coconut	0.03	-	0.03		3500 Nut			
1992-93					(c) Balance	0.20 0.03	Garden	Coconut	0.03	-	0.03		3500 Nut			



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23/12/21

1. Survey Number 71	3. Area according to Khathevar Total Area Pot Kharab (a) Pot Kharab (b) Balance	A 0.23	G	4. Assessment (a)Assessment (Land) (b) Judi (c) Cesses (d) Water Rate Total	Rs. Ps. 4-36	9. Name of Owner khabjedar with father's name and address: 1) Akkayya Shedthi 2)Korathi Shedthi 3) Muddanna Shetty 4) Sheenappa Shetty 5) Sanjeeva Shetty (Ramanatha Kini) 6)Smt. Kamala G. Panikar 7) C.G.Gopala Panikar Partners of M/S Indicrapt Hangarakatte	10. Nature of Possession Muli MR 257/35/99-2000 dated 7-2-2000 (Mulgeni) D.No. 53, 54/82-83 entered as per sale deed Mulgeni Asset.	
2. Hissa 6	7. No. of Trees	8. Irrigable area						
5. Type of soil Red Soil	Name	No.	SI.No.	Irrigation Source	Mungari A.G.	Hingari A.G.	Garden A.G.	Total A.G.
6. Puta	Cocunut Crop	2						
Patta								11. Other Rights and Liabilities Tiled roof building -1

13. Land Utilization & Particulars of Crops															
Year & Season	Cultivators Name & Residence	Mode of Cultivation	Particulars of Tenant Utilization of Land				Dry Wet Garden	Name of crop	Extent of Crops		Sources of Irrigation	Estimated Production	Gross Area Mixed Crops		
			Extent	Tender	Type	Extent			Pure A C	Mixed A C			Total A C	Name of Mixed A C	Extent A C
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
1996-97			A C			A C	Garden	Coconut	0.03	-	0.03		3500 Nut		
1998-99					(c) I	0.20 0.03	Garden	Coconut	0.03	-	0.03		3500 Nut		
1999-2000 Mungari	Akkayya Shedthi				(c) I	0.20 0.03	Garden	Coconut	0.03	-	0.03		3500 Nut		
2000-2001 Mungari	Akkayya Shedthi				(c) I	0.20 0.03	Garden	Coconut	0.03	-	0.03		3500 Nut		



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12. Cultivations and Tenancy Details				13. Land Utilisation and Agriculture Statistics														
Year and Season	Actual Cultivator's name and place and residence	Mode of Cultivation	area	Rent fixed if leased	Land Utilisation		Settlement Classification of land Dry/Wet garden	Name of Crop	Area Sown			Source of Irrigation	Estimated production In Md. Per acre	Total area under mixed crops				
					Class	Area			Pure	Mixture	Total			Name of each constituent crop of mix with area	15	16		
1967-68	C.A.193/10.11 Dated 03/06/10	.		.	6	(c) Balance	8	Garden	9	Coconut	0.01	10	11	12	13	14	15	16

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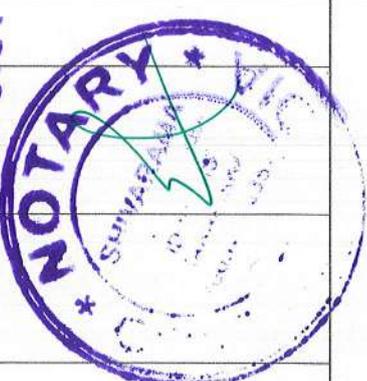


Taluk : Udupi Hobli : Kota Village :Balkudru

1. Survey Number 72-4	3. Area according to Khathewar Total Area Pot Kharab (a) Pot Kharab (b) Balance	A 0.02 0.00.81	G	4. Assessment (a)Assessment (Land) .. (b) Judi (c) Cesses (d) Water Rate Total	Rs. Ps. 0.34	9. Name of Owner Khabjedar with father's name and address: Ramanatha Kini S/o Thonse Pattu Kini Balkudru	10. Nature of Possession Origin of Hissa	
2. Hissa	8. Irrigable area							
5. Type of soil Red Soil	Name	No.	SI.No.	Irrigation Source	Mungari A.G.	Hingari A.G.	Garden A.G.	Total A.G.
6. Patta Floor	Coconut Crop	1						Khatha No. 224
	11. Other Rights and Liabilities Road							

12. Cultivation & Tenancy Details		13. Land Utilization & Particulars of Crops													
Year & Season	Cultivators Name & Residence	Mode of Cultivation	Particulars of Tenant Utilization of Land			Dry Wet Garden.	Name of crop	Extent of Crops			Sources of Irrigation	Estimated Production	Gross Area Mixed Crops		
			Extent	Tender	Type			Extent	Pure A.C.	Mixed A.C.			Total A.C.	Name of Mixed	Extent A.C.
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
1981-82					(c) Balance	0.01 0.01	Garden	Coconut	0.01	-	0.01	-	4000 Nut		
1982-83					(c) Balance	0.01 0.01	Garden	Coconut	0.01	-	0.01	-	4000 Nut		
1983-84					(c) Balance	0.01 0.01	Garden	Coconut	0.01	-	0.01	-	4000 Nut		
1984-85					(c) Balance	0.01 0.01	Garden	Coconut	0.01	-	0.01	-	4000 Nut		
1985-86	Mungari				(c) Balance	0.01 0.01	Garden	Coconut	0.01	-	0.01	-	4000 Nut		

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MOTARY

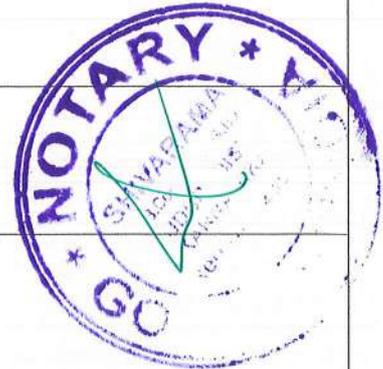


72

Taluk : Udupi Hobli : Kota Village : 11Balkudru

1. Survey Number 72	3. Area according to Khathewar Total Area Pot Kharab (a) Pot Kharab (b) Balance	A G 0.02 0.02	4. Assessment (a) Assessment (Land) .. (b) Judi (c) Cesses (d) Water Rate Total	Rs. Ps. 0.34 Total	9. Name of Owner Khabjedhar with father's name and address: Ramanatha Kini S/o Thonse Pattu Kini Balkudru	10. Nature of Possession Origin of Hissa		
2. Hissa 4	8. Irrigable area							
5. Type of soil Red Soil	Name	No.	SI.No.	Irrigation Source	Mungari A.G.	Hingari A.G.	Garden A.G.	Total A.G.
6. Patta Floor	Coconut Crop	1						
11. Other Rights and Liabilities Road						Khatha No. 529		

12. Cultivation & Tenancy Details Year & Season	Cultivators Name & Residence	Mode of Cultivation	Particulars of Tenant Utilization of Land				Dry Wet Garden		Name of crop	Extent of Crops			Sources of Irrigation	Estimated Production	Gross Area Mixed Crops	
			Extent	Tender	Type	Extent	Pure A C	Mixed A C		Total A C	Name of Mixed AC	Extent A C				
															8	9
1988-89			6	7		8	9	Coconut	0.01	0.01	0.01	13	14	15	16	
1990-91 Mungari			(c) I	Balance 0.01		Garden	Garden	Coconut	0.01	0.01	0.01	-	4000 Nut			
1991-92 Mungari			(c) I	0.01 0.01		Garden	Garden	Coconut	0.01	0.01	0.01	-	3500 Nut			
1992-93			(c) I	0.01 0.01		Garden	Garden	Coconut	0.01	0.01	0.01	-	3500 Nut			

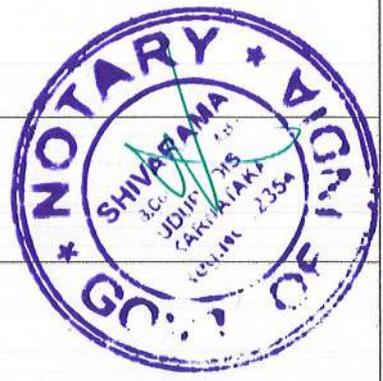


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KUNDAPURA**

1. Survey Number 72	3. Area according to Khathevar Total Area Pot Kharab (a) Pot Kharab (b) Balance	A	G 0.02	4. Assessment (a)Assessment (Land) .. (b) Judi (c) Cesses (d) Water Rate Total	Rs. Ps. 0.34	9. Name of Owner khabjedar with father's name and address: Ramanatha Kini S/o Thonse Pattu Kini Balkudru	10. Nature of Possession MR 257/33/99-2000 dated 7-2-2000 D.No. 51/82-83, 52/82-83 entered as per sale deed Muli Asset.		
2. Hissa 4	8. Irrigable area								
5. Type of soil Red Soil	Name	No.	SI.No.	Irrigation Source	Mungari A.G	Hingari A.G.	Garden A.G.	Total A.G.	1) Smt. Kamla G. Panikar 2) C.G.Gopala Panikar Partners of M/S Indicrapt Hangarakatte
6. Patta Floor	Cocunut Crop	1							Khatha No. 902
11. Other Rights and Liabilities Road									

13. Land Utilization & Particulars of Crops															
Year & Season	Cultivators Name & Residence	Mode of Cultivation	Particulars of Tenant Utilization of Land			Dry Wet Garden	Name of crop	Extent of Crops		Sources of Irrigation	Estimated Production	Gross Area Mixed Crops			
			Extent	Tender	Type			Extent	Name of Mixed			Extent			
1996-97		3	4	5	6	7	8	9	10	11	12	13	14	15	16
			A.C			A.C	Garden	Coconut	0.01	0.01	0.01		3500 Nut		
1998-99	Ramanatha Kimi				C I	0.01 0.01	Garden	Coconut	0.01	0.01	0.01		3500 Nut		
1999-2000	Mungari				C I	0.01 0.01	Garden	Coconut	0.01	0.01	0.01		3500 Nut		
2000-2001	Ramanatha Kimi				C I	0.01 0.01	Garden	Coconut	0.01	0.01	0.01		3500 Nut		



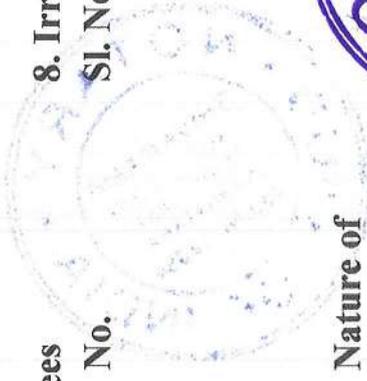
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 KUNDAPURA

RECORD OF RIGHTS, TENANCY AND CROP INSPECTION (R.T.C.)

Taluk Office Seal Taluk Udupi Hobli Kota Village Balekudru (11) Page No.

1. Survey Pot Number 72/21B
 2. Hissa A G
 3. Area according to Khathewar
 4. Assessment Rs. Ps. 0-04
 5. Type of soil (Lokal Name) Red Mix

(a) Total Area 0.02 (a) Assessment (Land) 0-04
 (b) Pot Kharab (a) (b) Judi
 (c) Pot Kharab (b) (c) Cesses
 (d) Balance 0.02 (d) Water Rate 0-00-81



6. Patta/Inam Government New
 7. No. of trees Name No. Sl. No. Source Mungari Garden Total

9. Name of Owner Katha No. 237
 Khabjedar with

Father's name and address
 Rukkumini Heggadthi
 Ramanatha Kini
 S/o Pattu Kini
 Balkudru

11. Other Rights and Liabilities Tiled Building-1



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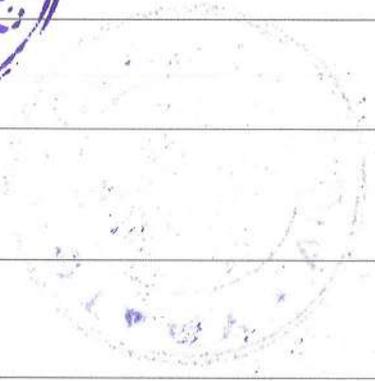
12. Cultivations and Tenancy Details

Year and Season	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
Actual Cultivator's name and place and residence	C.A. 193/10.11 Dated 03/06/10															
Mode of Cultivation																
area																
Rent fixed if leased																
Class																
Area																
Settlement Classification of land Dry/Wet garden																
Name of Crop																
Pure																
Mixture																
Total																
Source of Irrigation																
Estimated production in Md. Per acre																
Name of each constituent crop of mix with area																
Total area under mixed crops																

13. Land Utilisation and Agriculture Statistics

Year and Season	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
Actual Cultivator's name and place and residence	C.A. 193/10.11 Dated 03/06/10															
Mode of Cultivation																
area																
Rent fixed if leased																
Class																
Area																
Settlement Classification of land Dry/Wet garden																
Name of Crop																
Pure																
Mixture																
Total																
Source of Irrigation																
Estimated production in Md. Per acre																
Name of each constituent crop of mix with area																
Total area under mixed crops																

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KUNDAPURA



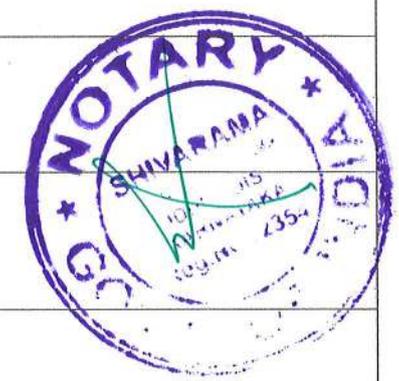
Taluk Seal

Taluk : Udupi Hobli : Kota Village :Balkudru

1. Survey Number 72-21B	3. Area according to Khathevar Total Area 0.02 Pot Kharab (a) 0.00.81 Pot Kharab (b) Balance Total	4. Assessment (a)Assessment (Land) .. 0.04 (b) Judi (c) Cesses (d) Water Rate Total	9. Name of Owner Khabedar with father's name and address: Rukmini Heggadthi Ramanatha Kini S/o Pattu Kini, Balkudru	10. Nature of Possession Owner Cultivator				
2. Hissa	8. Irrigable area							
5. Type of soil Red Mix	Name	No.	Sl.No.	Irrigation Source	Mungari A.G	Hingari A.G.	Garden A.G.	Total A.G.
6. Patta New								
								11. Other Rights and Liabilities Tiled Roof Building -1

12. Cultivation & Tenancy Details		13. Land Utilization & Particulars of Crops													
Year & Season	Cultivators Name & Residence	Mode of Cultivation	Particulars of Tenant Utilization of Land			Dry Wet Garden	Name of crop	Extent of Crops			Sources of Irrigation	Estimated Production	Gross Area Mixed Crops		
			Extent	Tender	Type			Extent	Pure	Mixed			Total	Name of Mixed	Extent
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
1981-82			(c) Balance		0.02	Dry			A.C						
1982-83			(c) Balance		0.02	Dry			A.C						
1983-84			(c) Balance		0.02	Dry			A.C						
1984-85			(c) Balance		0.02	Dry			A.C						
1985-86 Mungari			(c) Balance		0.02	Dry			A.C						

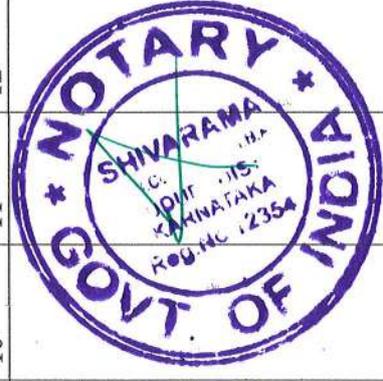
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KUNDAPURA**



Taluk : Udupi Hobli : Kota Village : 11Balkudru

1. Survey Number 72	3. Area according to Khathewar Total Area Pot Kharab (a) Pot Kharab (b) Balance	A G 0.02 0.02	4. Assessment (a) Assessment (Land) .. (b) Judi (c) Cesses (d) Water Rate Total	Rs. Ps. 0.04	9. Name of Owner Khabjedat with father's name and address: Rukmini Heggadithi Ramanatha Kini S/o Pattu Kini, Balkudru	10. Nature of Possession Owner Cultivator		
2. Hissa 21B	8. Irrigable area							
5. Type of soil Red Soil	Name	No.	SI.No.	Irrigation Source	Mungari A.G	Hingari A.G.	Garden A.G.	Total A.G.
6. Patta New								Khatha No. 601
	11. Other Rights and Liabilities Tiled Roof Building -I							

12. Cultivation & Tenancy Details		13. Land Utilization & Particulars of Crops													
Year & Season	Cultivators Name & Residence	Mode of Cultivation	Particulars of Tenant Utilization of Land				Dry Wet Garden	Name of crop	Extent of Crops			Sources of Irrigation	Estimated Production	Gross Area Mixed Crops	
			Extent	Tender	Type	Extent			Pure A.C	Mixed A.C	Total A.C			Name of Mixed	Extent A.C
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
1988-89			A.C		(c)	A.C	Dry		A.C	10	11				
1990-91					(c)	0.02	Dry		A.C						
1991-92					(c)	0.02	Dry		A.C						
1992-93					(c)	0.02	Dry		A.C						

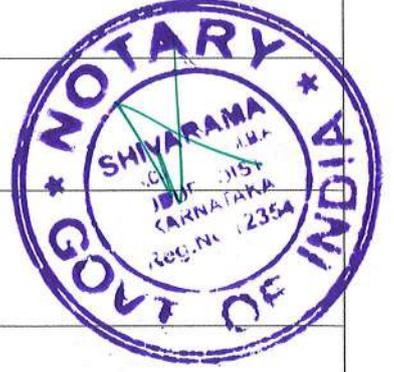


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Taluk : Udupi Hobli : Kota Village : 11Balkudru

1. Survey Number 72	3. Area according to Khathewar Total Area Pot Kharab (a) Pot Kharab (b) Balance	A	G 0.02	4. Assessment (a) Assessment (Land) .. (b) Judi (c) Cesses (d) Water Rate Total	Rs. Ps.	9. Name of Owner khajedar with father's name and address: 1) Rukmini Heggadthi (Ramanatha Kini S/o Patru Kini, Balkudru) 2) Smt. Kamala G. Panikar 3) C.G. Gopala Panikar Partners of M/S Indicraft Hangarakatte	10. Nature of Possession Owner (Cultivator) MR 257/33/99-2000 dated 7-2-2000 D.No. 51/82-83, 52/82-83 and 54/82-83 entered as per sale deed Mulageni Asset.	
2. Hissa 21B	8. Irrigable area							
5. Type of soil Red Soil	Name	No.	SI.No.	Irrigation Source	Mungari A.G.	Hingari A.G.	Garden A.G.	Total A.G.
6. Patta New	Khatha No. 601							11. Other Rights and Liabilities Tiled Roof Building -1

12. Cultivation & Tenancy Details		13. Land Utilization & Particulars of Crops														
Year & Season	Cultivators Name & Residence	Mode of Cultivation	Particulars of Tenant Utilization of Land				Dry Wet Garden		Name of crop		Extent of Crops		Sources of Irrigation	Estimated Production	Gross Area Mixed Crops	
			Extent	Tender	Type	Extent	Dry	Wet	Pure	Mixed	Total	Name of Mixed			Extent	
1 1996-97		3	A.C	4	5	6	7	8	9	10	11	12	13	14	15	16
1998-1999	Rukmini Heggadthi		A.C			(c)	0.02	Dry								
1999-2000 Mungari	Rukmini Heggadthi		A.C			(c)	0.02	Dry								
2000-2001 mungari	Rukmini Heggadthi		A.C			(c)	0.02	Dry								



RECORD OF RIGHTS, TENANCY AND CROP INSPECTION (R.T.C.)

Taluk Office Seal Taluk Udupi Hobli Kota Village Balekudru (11) Page No.

1. Survey Pot Number 72/3

2. Hissa

3. Area according to A G

4. Assessment Rs. Ps.

5. Type of soil (Lokal Name)

(a) Total Area 0.07

(a) Assessment (Land) 1-16

Red Soil

(b) Pot Kharab (a)

(b) Judi

(c) Pot Kharab (b)

(c) Cesses

(d) Balance 0.07

(d) Water Rate 0.02.83

6. Patta/Inam Government Floor

7. No. of trees

8. Irrigable area

9. Name of Owner Katha No. 224

Khajedar with

Father's name and address

Ramanatha Kini S/o Thonse Patt Kini (Balkudru)

Name

Sl. No.

Source

Mungari

Hingari

Garden

Total

10. Nature of possession Origin of Hissa

11. Other Rights and Liabilities Tiled roof building -1



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Taluk : Udupi Hobli : Kota Village : Balkudru

1. Survey Number 72-3	3. Area according to Khathevar Total Area Pot Kharab (a) Pot Kharab (b) Balance	A 0.07 0.02.83	G	4. Assessment (a)Assessment (Land) .. (b) Judi (c) Cesses (d) Water Rate Total	Rs. Ps. 1.16	9. Name of Owner khabjedar with father's name and address: Ramanatha Kini S/o Thonse Pattu Kini Balkudru	10. Nature of Possession Origin of Hissa
2. Hissa	8. Irrigable area						
5. Type of soil Red Soil	Name	No.	SI.No.	Irrigation Source	Mungari A.G	Hingari A.G.	Total A.G.
6. Patta Floor	Khatha No. 224						
11. Other Rights and Liabilities Tiled roof building -1							

12. Cultivation & Tenancy Details		13. Land Utilization & Particulars of Crops														
Year & Season	Cultivators Name & Residence	Mode of Cultivation	Particulars of Tenant Utilization of Land					Dry Wet Garden	Name of crop	Extent of Crops			Sources of Irrigation	Estimated Production	Gross Area Mixed Crops	
			Extent	Tender	Type	Extent	Pure A.C			Mixed A.C	Total A.C	Name of Mixed			Extent A.C	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	
1981-82			(c) Balance		0.07	Garden										
1982-83			(c) Balance		0.07	Garden										
1983-84			(c) Balance		0.07	Garden										
1984-85			(c) Balance		0.07	Garden										
1985-86			(c) Balance		0.07	Garden										
Mungari			(c) Balance		0.07	Garden										

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Taluk : Udupi Hobli : Kota Village : 11 Balkudru

1. Survey Number 72	3. Area according to Khathevar Total Area Pot Kharab (a) Pot Kharab (b) Balance	A 0.07	G 0.07 0.07	4. Assessment (a) Assessment (Land) .. (b) Judi (c) Cesses (d) Water Rate Total	Rs. Ps. 1.16	9. Name of Owner Khabjedar with father's name and address: Ramanatha Kini S/o Thonse Pattu Kini Balkudru	10. Nature of Possession Origin of Hissa
2. Hissa 3	8. Irrigable area						
5. Type of soil Red Soil	Name	No.	SI.No.	Irrigation Source	Mungari A.G	Hingari A.G.	Total A.G.
6. Patta Floor							Khatha No. 529
							11. Other Rights and Liabilities Tiled roof building -1

13. Land Utilization & Particulars of Crops															
Year & Season	Cultivators Name & Residence	Mode of Cultivation	Particulars of Tenant Utilization of Land				Dry Wet Garden	Name of crop	Extent of Crops		Sources of Irrigation	Estimated Production	Gross Area Mixed Crops		
			Extent	Tender	Type	Extent			Pure A.C	Mixed A.C			Total A.C	Name of Mixed A.C	Extent A.C
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
1988-89			A.C		(c)	A.C	Garden								
1990-91					(c)	0.07	Garden								
1991-92					(c)	0.07	Garden								
1992-93					(c)	0.07	Garden								



Taluk : Udupi Hobli : Kota Village : 11 Balkudru

1. Survey Number 72	3. Area according to Khathewar Total Area Pot Kharab (a) Pot Kharab (b) Balance	A	G 0.07	4. Assessment (a) Assessment (Land) (b) Judi (c) Cesses (d) Water Rate Total	Rs. Ps. 1.16	9. Name of Owner Khabjediar with father's name and address: Ramanatha Kini S/o Thonse Pattu Kini Balkudru	10. Nature of Possession MR 257/33/99-2000 dated 7-2-2000 (Mulgeni) D.No. 51,52,53,54/82-83 entered as per sale deed Muli Asset.	
2. Hissa 3	8. Irrigable area							
5. Type of soil Red Soil	Name	No.	SI.No.	Irrigation Source	Mungari A.G	Hingari A.G.	Garden A.G.	Total A.G.
6. Patta Floor								Khatha No-(529) 902

11. Other Rights and Liabilities
Tiled roof building -1

12. Cultivation & Tenancy Details		13. Land Utilization & Particulars of Crops													
Year & Season	Cultivators Name & Residence	Mode of Cultivation	Particulars of Tenant Utilization of Land				Name of crop	Extent of Crops		Sources of Irrigation	Estimated Production	Gross Area Mixed Crops			
			Extent	Tender	Type	Extent		Pure A.C	Mixed A.C			Total A.C	Name of Mixed	Extent A.C	
1 1996-97	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
			A.C		(c)	A.C	Garden								
	Ramanatha Kini				(c)	0.07	Garden								
	Ramanatha Kini				(c)	0.07	Garden								
	Ramanatha Kini				(c)	0.07	Garden								
	Ramanatha Kini				(c)	0.07	Garden								



RECORD OF RIGHTS, TENANCY AND CROP INSPECTION (R.T.C.)

Taluk Office Seal Taluk Udupi Hobli Kota Village Balekudru (11) Page No.

1. Survey Pot Number 72/22B
 2. Hissa 2
 3. Area according to A G
 4. Assessment Rs. Ps.
 5. Type of soil (Lokal Name) Red Soil

Khathewar

(a) Total Area 0.01 (a) Assessment (Land) 0-17

0-00-40

(b) Pot Kharab (a) (b) Judi

(c) Pot Kharab (b) (c) Cesses

(d) Balance 0.01 (d) Water Rate 0-00-40

6. Patta/Inam Government New

7. No. of trees Name No. Coconut 1 crop

8. Irrigable area Sl. No. Source Mungari Hingari Garden Total

9. Name of Owner Katha No. 237

Khajedar with address

1) Rukmini Heggdathi,
 Ramananda Kini
 S/o Pattu Kini
 Balkudru

10. Nature of possession

Owner Cultivater

11. Other Rights and Liabilities

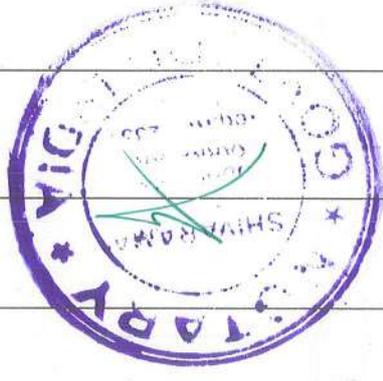
Tiled Roof Building



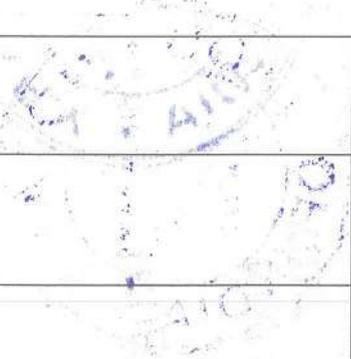
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12. Cultivations and Tenancy Details

Year and Season	Actual Cultivator's name and place and residence	Mode of Cultivation	area	Rent fixed if leased	Land Utilisation		Settlement Classification of land Dry/Wet garden	Name of Crop	Area Sown			Source of Irrigation	Estimated production In Md. Per acre	Name of each constituent crop of mix with area	Total area under mixed crops
					Class	Area			Pure	Mixture	Total				
1967-68	C.A.193/10.4 Dated 03/06/10	-		-	6 (c) Balance	7 0.01	8 Garden	9	10	11	12	13	14	15	16



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Taluk Seal

Taluk : Udupi Hobli : Kota Village :Balkudru

1. Survey Number 72-22B	3. Area according to Khathevar Total Area Pot Kharab (a) Pot Kharab (b) Balance	A G 0-01 0-00-40	4. Assessment (a)Assessment (Land) (b) Judi (c) Cesses (d) Water Rate	Rs. Ps. 0.17	9. Name of Owner khabjedar with father's name and address: Rukmini Heggadthi, 1)Ramanatha Kini S/o Pattu Kini Balkudru	10. Nature of Possession Owner Cultivater		
2. Hissa	8. Irrigable area							
5. Type of soil Red Soil	Name	No.	SL.No	Irrigation Source	Mungari A.G	Hingari A.G.	Garden A.G.	Total A.G.
6. Patta New	Coconut crop	1						Khatha No. 237
								11. Other Rights and Liabilities Tiled Roof Building

Year & Season	Cultivators Name & Residence	Mode of Cultivation	Particulars of Tenant Utilization of Land					Dry Wet Garden	Name of crop	Extent of Crops			Sources of Irrigation	Estimated Production	Gross Area Mixed Crops	
			Extent	Tender	Type	Extent	Pure			Mixed	Total	Name of Mixed			Extent	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	
1981-82			A C		(c) Balance	0.01	Garden		A C							
1982-83					(c) Balance	0.01	Garden									
1983-84					(c) Balance	0.01	Garden									
1984-85					(c) Balance	0.01	Garden									
1985-86					(c) Balance	0.01	Garden									



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1. Survey Number 72	3. Area according to Khathevar Total Area Pot Kharab (a) Pot Kharab (b) Balance	A G 0-01 0.01	4. Assessment (a)Assessment (Land) (b) Judi (c) Cesses (d) Water Rate	Rs. Ps. 0.17	9. Name of Owner Khabjedar with father's name and address: Rukmini Heggadhi, 1)Ramanatha Kini S/o Pattu Kini Balkudru	10. Nature of Possession Owner Cultivater		
2. Hissa 22B	8. Irrigable area							
5. Type of soil Red Soil	Name	No.	SL.No	Irrigation Source	Mungari A.G	Hingari A.G.	Garden A.G.	Total A.G.
6. Patta New	Coconut crop	1						Khatha No. 601
					11. Other Rights and Liabilities Tiled Roof Building			

12. Cultivation & Tenancy Details		13. Land Utilization & Particulars of Crops													
Year & Season	Cultivators Name & Residence	Mode of Cultivation	Particulars of Tenant Utilization of Land				Dry Wet Garden	Name of crop	Extent of Crops			Sources of Irrigation	Estimated Production	Gross Area Mixed Crops	
			Extent	Tender	Type	Extent			Pure	Mixed	Total			Name of Mixed	Extent
1 1988-89	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
				A.C	(c)	A C	Garden	Garden	A.C	A.C	A.C				
					(c)	0.01	Garden	Garden							
					(c)	0.01	Garden	Garden							
					(c)	0.01	Garden	Garden							
					(c)	0.01	Garden	Garden							



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1. Survey Number 72	3. Area according to Khathevar Total Area Pot Kharab (a) Pot Kharab (b) Balance	A G 0-01	4. Assessment (a)Assessment (Land) (b) Judi (c) Cesses (d) Water Rate Total	Rs. Ps. 0.17	9. Name of Owner khabjedhar with father's name and address: Rukmini Heggadthi, 1)Ramanatha Kini S/o Patu Kini Balkudru 2)smt. Kamala G Panikar 3)C.G Gopal Panikar Partnership M/S indcraft Hangerkatte	10. Nature of Possession MR257/33/99-2000 Date:07- 02-2000 ,Document No51/82- 83 entered as per sale deed	
2. Hissa 22B	8. Irrigable area						
5. Type of soil Red Soil	Name	No.	Irrigation Source	Mungari A.G.	Hingari A.G.	Garden A.G.	Total A.G.
6. Patta New	Coconut crop	1					Khatha No. 601

13. Land Utilization & Particulars of Crops															
Year & Season	Cultivators Name & Residence	Mode of Cultivation	Particulars of Tenant Utilization of Land				Dry Wet Garden	Name of crop	Extent of Crops			Sources of Irrigation	Estimated Production	Gross Area Mixed Crops	
			Extent	Tender	Type	Extent			Pure	Mixed	Total			Name of Mixed	Extent
1 1996-97		3	4	5	6	7	8	9	10	11	12	13	14	15	16
			A C		(c)	A C	Garden		A C	A C	A C				
1998-99	Rukmini Heggadthi				(c)	0.01	Garden								
1999-2000 (Mansoon)	Rukmini Heggadthi				(c)	0.01	Garden								
2000-2001 (Mansoon)	Rukmini Heggadthi				(c)	0.01	Garden								



5th Airody Village Panchayat

Revised Building Tax for 1989-90

Sl. No	Ward No./Street Name	Property No.	Property Info.	Owner Name	Tenant Name	Annual Lease Amount	Proposed Tax Assessment				Tax Officer Sign.	Received Tax				Add. Payt.	
							Building Tax	Library Tax	Health Tax	Education Tax		Building Tax	Library Tax	Health Tax	Education Tax		
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18
68	Balekudru	1-41	Building	Kamala. G. Ghanikar	-	2000.00	1200.00	72.00	180.00	120.00	-	1200.00	72.00	180.00	120.00	-	1573.00

Application Received Date : 20-10-04

Application Number : 104/04-05

Copy Prepared date : 26-10-04

Copy Fees : 50.00

Receipt No./Date : 565230/26-10-04=50

Sd/-

Secretary

5th Airody Village Panchayat

Udupi D.K.



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5ನೇ ಪುನರೀಕ್ಷಣೆ ಪೂರೈಸಿದವರು
 ಕುಟುಂಬ ವಹಿವಾಟು 1989 - 90

ಕ್ರಮ ಸಂಖ್ಯೆ	ಪ್ರಾಚಾರ್ಯರ ಹೆಸರು	ವಯಸ್ಸು	ವಿಧಿ	ವಿಧಿ ಸಂಖ್ಯೆ	ವಿಧಿ ದಿನಾಂಕ	ವಿಧಿ ವಿವರ	ವಿಧಿ ಮೊತ್ತ		ವಿಧಿ ಸಂಖ್ಯೆ	ವಿಧಿ ದಿನಾಂಕ	ವಿಧಿ ವಿವರ	ವಿಧಿ ಸಂಖ್ಯೆ	ವಿಧಿ ದಿನಾಂಕ	ವಿಧಿ ವಿವರ
							ಮೊತ್ತ	ವಿಧಿ						
1	ಎ. ಎ. ಎ.	3	4	5	6	7	8	9	10	11	12	13	14	15
68	ಬಾಳೆ	1-41	ಎ	ರವಿ	ರವಿ	ರವಿ	ರವಿ	ರವಿ	ರವಿ	ರವಿ	ರವಿ	ರವಿ	ರವಿ	ರವಿ



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 20/12/21
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ಶಿವರಾಮಾ ಬಿ. ಕೊ. ಪ್ರೈ. ಲಿಮಿ. ಡಾಂಟ್
 565230
 26-10-04

ಶಿವರಾಮಾ ಬಿ. ಕೊ. ಪ್ರೈ. ಲಿಮಿ. ಡಾಂಟ್
 ಕುಂದಾಪುರ
 ಕುಂದಾಪುರ, ಕೆ. ಕೆ.

I-3363/11-12

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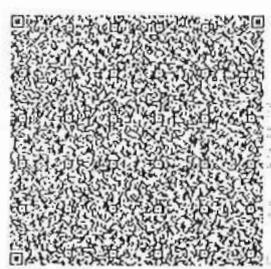
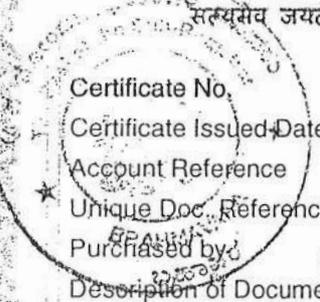


सत्यमेव जयते

INDIA NON JUDICIAL Government of Karnataka

e-Stamp

Certificate No.	: IN-KA23717865247791J
Certificate Issued Date	: 19-Oct-2011 11:45 AM
Account Reference	: NONACC (FI)/ kaksfc08/ BRAHAMAVAR/ KA-UD
Unique Doc. Reference	: SUBIN-KAKAKSFCL0827562126940481J
Purchased by	: UMADEVI
Description of Document	: Article 20 Conveyance
Property Description	: SALE DEED S.NO:71-6-GARDEN 0-23 AND OTHER FOUR PROPERTIES OF BALKUDRU VILLAGE
Consideration Price (Rs.)	: 5,50,000 (Five Lakh Fifty Thousand only)
First Party	: MS INDCRATS HANGARCUTTA
Second Party	: UMADEVI
Stamp Duty Paid By	: UMADEVI
Stamp Duty Amount(Rs.)	: 37,295 (Thirty Seven Thousand Two Hundred And Ninety Five only)



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Please write or type below this line.....

DEED OF SALE OF IMMOVABLE PROPERTIES
 FOR A CONSIDERATION OF RS 4,55,000 (FOUR
 LAKH FIFTY FIVE THOUSAND)
 [MARKET VALUE RS 5,50,000]

Shivarama



Statutory Alert:

1. The authenticity of the Stamp Certificate can be verified at Authorised Collection Centers (ACCs), SHCIL Offices and Sub-registrar Offices (SROs).
2. The Contact Details of ACCs, SHCIL Offices and SROs are available on the Web site 'www.stampstamp.com'

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:: 2 ::

THIS DEED OF SALE is executed on the ...19th day of ...October..... 2011 by M/s INDCRAFTS, HANGARCUTTA, Udupi Taluk, a Partnership Firm (hereinafter called "the vendor firm")-represented by one of its partner ESWARI K.PANICKER, aged about 45 years, Daughter of Sri C.G.G.Panicker and Smt. KAMALA G. PANICKER, with permanent residence at K.P.IV/5, Kamal Nagar, Kudappanakunnu Village, Thiruvananthapuram District, Kerala State-by her attorney Mr.B.KESHAVA KUNDER, aged about 53 years, Son of M.K.Sriyan, residing at Pandeshwara Village, Udupi Taluk (hereinafter called "the attorney"),



IN FAVOUR OF

B.K. Kund

Mrs. UMADEVI, aged about 41 years, Daughter of Nagaveni and Late Vittala Karkera, residing at Pandeshwara Village, Udupi Taluk (hereinafter called "the purchaser") [E.P.I.C Number: LRG 1607886]

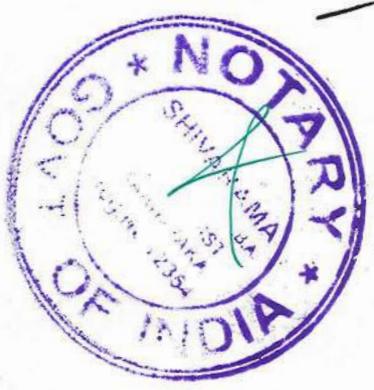
Whereas " M/s INDCRAFTS, Hangarcutta" is a Partnership Firm constituted as per the Deed of Partnership dated 8.10.1981, registered before the Registrar of Firms S.K. District, Mangalore on 22.3.1982 (No. 3/8/81-82) consisting of Kamalaji Panicker and C.G.Gopal Panicker as its partners and whereas thereafter the Firm was reconstituted by agreement dated 18.4.1996 wherein Mrs.Kamalaji Panicker withdrew from the Firm and PADMAJA K.PANICKER and ESWARI K.PANICKER became the new partners of the firm;

And whereas the properties (Muli right and Mulgeni right) detailed in the schedule here below and in this Sale deed hereinafter mentioned as "the said properties" were purchased in the name of the vendor firm by virtue of Sale

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 at Koot
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 Sba

B.K. Kund

B.K. Kund



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Print Date & Time : 21-10-2011 11:13:25 AM

ದಸ್ತಾವೇಜು ಸಂಖ್ಯೆ : 3363

ಸಬ್ ರಜಿಸ್ಟ್ರಾರ ಬ್ರಹ್ಮಾವರ ರವರ ಕಚೇರಿಯಲ್ಲಿ ದಿನಾಂಕ 21-10-2011 ರಂದು 11:03:29 AM ಗಂಟೆಗೆ ಈ ಕೆಳಗೆ ವಿವರಿಸಿದ ಶುಲ್ಕದೊಂದಿಗೆ

ಕ್ರಮ ಸಂಖ್ಯೆ	ವಿವರ	ರೂ. ಪೈ
1	ನೋಂದಣಿ ಶುಲ್ಕ	5500.00
2	ಸ್ಯಾನಿಂಗ್ ಫೀ	330.00
3	ಪರಿವರ್ತನಾ ಶುಲ್ಕ	175.00
4	ಇತರೆ	20.00
5	ಪರಿಶೋಧನೆ ಮತ್ತು ಪರಿವೀಕ್ಷಣೆ	35.00
6	ಕೊರತೆ ಮುದ್ರಾಂಕ ಶುಲ್ಕ ಮತ್ತು/ ದಂಡ ಶುಲ್ಕ	40.00
	ಒಟ್ಟು :	6100.00

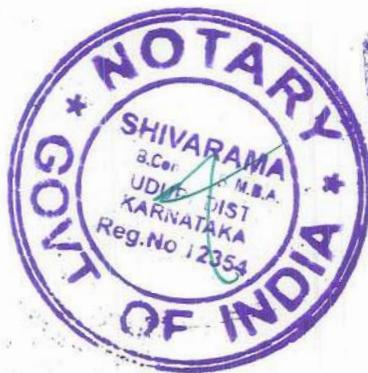
ಶ್ರೀಮತಿ ಉಮಾದೇವಿ, ಬಿನ್. ನಾಗವೇಣಿ ಇವರಿಂದ ಹಾಜರ ಮಾಡಲ್ಪಟ್ಟಿದೆ

ಹೆಸರು	ಫೋಟೊ	ಹೆಚ್ಚಿಟ್ಟನ ಗುರುತು	ಸಹಿ
ಶ್ರೀಮತಿ ಉಮಾದೇವಿ, ಬಿನ್. ನಾಗವೇಣಿ			Umathidevi

ಜಾನಕಮ್ಮ
ಹಿರಿಯ ಉಪನೋಂದಣಿ ಸಾಧಕಾಂಗ
ಬ್ರಹ್ಮಾವರ

ಬರೆದುಕೊಟ್ಟಿದ್ದಾಗಿ ಒಪ್ಪಿರುತ್ತಾರೆ

ಕ್ರಮ ಸಂಖ್ಯೆ	ಹೆಸರು	ಫೋಟೊ	ಹೆಚ್ಚಿಟ್ಟನ ಗುರುತು	ಸಹಿ
1	ಮೆ.ಇಂಡ್‌ಸ್ಟ್ರಿಯಾಲ್ಸ್ ಹೆಂಗಾರಕಟ್ಟೆ ಇದರ ಪರವಾಗಿ ಇದರ ಪಾಲುದಾರರು, ಈಶ್ವರಿ ಕೆ.ವೆಣಕರ್ ಇವರ ಜಿ.ಪಿ.ಎ ಆಗಿ ಬಿ.ಕೇಶವ ಕುಂದರ್ (ಬರೆದುಕೊಡುವವರು)			Buandly



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ಜಾನಕಮ್ಮ
ಹಿರಿಯ ಉಪನೋಂದಣಿ ಸಾಧಕಾಂಗ
ಬ್ರಹ್ಮಾವರ



:: 3 ::

deeds registered as Numbers 51/1982-83, 52/1982-83, 53/1982-83 and 54/1982-83 Book I in the office of the Sub Registrar, Brahmavar from Sri T.Ramanatha Kini, T.Sudhakara Kini, T.Kamalaksha Kini and T.Varadaraja Kini respectively;

And whereas the said properties belong to the vendor firm absolutely with full power of disposal;

And whereas according to the order of the Land Tribunal Udipi in LRY 11-246-TRI 1047/1978-79 the properties of Mulgeni right detailed in the schedule here below are not agricultural properties ;

And whereas business activities of the vendor firm were stopped and the partners of the firm were desirous of disposing of the said properties;

And whereas Sri C.G.G. Panicker the father of the partners of the vendor firm entered into an agreement to sell the said properties (by virtue of three General Power of Attorneys executed in his favour) with the attorney herein on 14.12.1999 and received in full the sale consideration amount from him and actual possession of the said properties was handed over to the attorney;

And whereas the said Sri C.G.Gopal Panicker and the said Padmaja K.Panicker, partners of the vendor firm resolved to direct Eswari K.Panicker, another partner of the vendor firm to execute a specific power of Attorney on behalf of the vendor firm to give effect to the aforesaid agreement dated 14.12.1999 or to appoint a specific Attorney to carry out the said duty;

And whereas the attorney herein expressed his desire to have the Sale of the said properties to his nominee as per the agreement at a later date at his convenience;

And whereas the said Eswari K.Panicker, one of the partners of the vendor firm executed on 10.10.2000 on behalf of the vendor firm a Specific Power of Attorney in

Asksandy

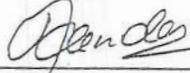
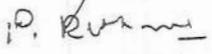


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ಗುರುತಿಸುವವರು

ಕ್ರಮ ಸಂಖ್ಯೆ	ಹೆಸರು ಮತ್ತು ವಿಳಾಸ	ಸಹಿ
1	ಬಿ.ಅಶೋಕ ಕುಂದರ್,ಬಿನ್.ಗೋಪಾಲ ಅಮೀನ್ ಪಾರಂಪಳ್ಳಿ ಗ್ರಾಮ,ಉಡುಪಿ ತಾಲೂಕು	
2	ಪಿ.ರತ್ನಾಕರ ಗಾಣಗ,ಬಿನ್.ಕೃಷ್ಣ ಗಾಣಗ ಪಾರಂಪಳ್ಳಿ ಗ್ರಾಮ,ಉಡುಪಿ ತಾಲೂಕು	

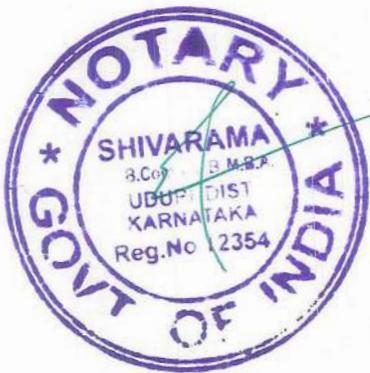
ಜಾನಿ. ಸಿ.ವೆಂಕಟೇಶ್ವರ
ಅಯ ಉಪನೋಂದಣಾಧಿಕಾರಿ
ಬ್ರಹ್ಮಾವರ



1 ನೇ ಪುಸ್ತಕದ ದಸ್ತಾವೇಜು
ನಂಬರ BHV-1-03363-2011-12 ಆಗಿ
ಓ.ಡಿ. ನಂಬರ BHVD130 ನೇ ಧರಲ್ಲಿ
ದಿನಾಂಕ 21-10-2011 ರಂದು ನೋಂದಾಯಿಸಲಾಗಿದೆ

ಸಬ್ ರಜಿಸ್ಟ್ರಾರ್ (ಬ್ರಹ್ಮಾವರ)
ಬ್ರಹ್ಮಾವರ

Designed and Developed by C-DAC, ACTS, Pune



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favour of the attorney herein authorizing him on behalf of the vendor firm and its partners to execute a Sale deed in respect of the said properties in favour of his nominee,

And whereas the said Specific Power of Attorney authenticated by Sri Nagaraja Hegde, Notary, Udupi (Serial Number: 50853) is still in force and the attorney has been fully empowered by it to execute this sale deed and admit execution thereof before the registering authority as attorney of the vendor firm;

Brandy

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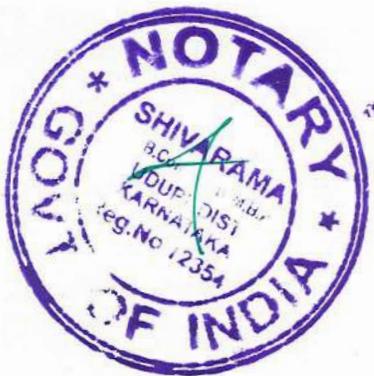
And whereas the said Specific Power of Attorney has been adjudicated by the District Registrar, Udupi District ;

And whereas the attorney on behalf of the vendor firm has agreed to sell and the purchaser has agreed to purchase the said properties for a consideration of Rs. 4,55,000/-;

NOW THIS DEED OF SALE WITNESSES as follows :-

1. In pursuance of the said agreement and in consideration of the sum of Rs. 4,55,000/- (four lakhs and fifty five thousand) already paid to the attorney by the purchaser on behalf of the vendor firm (the receipt of which the vendor firm by the attorney hereby acknowledges) the vendor firm by the attorney does hereby convey and transfer to the purchaser the said properties by way of sale together with all right, title and interest of the vendor firm therein and all easements thereto heretofore enjoyed by the Vendor firm, with possession unto the purchaser TO HAVE and TO HOLD the same as absolute owner thereof.
2. The vendor firm by the attorney does hereby covenant with the purchaser as follows :- That :
 - a) The vendor firm being the absolute owner of the said properties is lawfully entitled to convey the same.
 - b) The title hereby transferred subsists.
 - c) The said properties are free from encumbrances.

Handwritten notes and signatures on the left margin, including the number '1-1' and some illegible text.



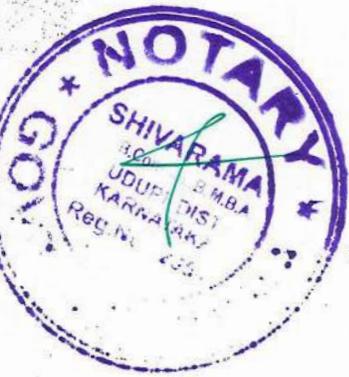
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- d) The vendor firm has received the full consideration amount from the purchaser through the attorney and there is nothing more to be received by the vendor firm.
- e) The vendor firm by the attorney has delivered actual possession of the said properties to the purchaser and hereafter the purchaser is the sole, absolute and exclusive owner of the same.
- f) The purchaser is entitled on the strength of this Sale deed to get the khata of the said properties transferred to her name in Revenue Registers and records relating to the building on the said properties transferred to her name in Airodi Village Panchayat and MESCOM and the vendor firm shall support any application made by the purchaser for mutation of Khata. All taxes in respect of the said properties shall henceforth be paid by the purchaser.
- g) The purchaser shall hold and enjoy the said properties with the building thereon absolutely on the strength of this Sale deed from generation to generation without any hindrance or disturbance or interruption or claims by the vendor firm or its partners or any person whomsoever claiming through or under it.
- h) Hereafter the vendor firm and its partners shall have no right whatsoever over the properties hereby sold.
- i) The vendor firm shall have no right to contend that the consideration amount received by it is inadequate.
- j) The vendor firm by the attorney hereby undertakes to execute any other deed or deeds as may be required in order to further assure the purchaser regarding perfectness of title of the vendor firm over the said properties, of course at the cost of the person making such a request.

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- k) The attorney herein has been fully empowered by the aforesaid Specific Power of Attorney to execute this Sale deed and to admit execution thereof before the registering authority as attorney of the Vendor firm.
- l) Xerox copy of the said Specific Power of Attorney has been filed in the office of the Sub Registrar, Brahmavar.
- m) The vendor firm by the attorney has handed over to the purchaser the said four Sale deeds, the said Specific Power of Attorney and other available records in respect of the said properties.
- n) This sale does not fall under any of the items in the publications made by the Government of Karnataka prohibiting registration.

3. Provided always and it is hereby agreed that whenever such an interpretation would be requisite to give the fullest possible scope and effect to any contract or covenant herein contained the expressions "the vendor firm" and "the purchaser" hereinbefore used shall mean and include their respective successors, legal heirs, representatives and assigns.

SCHEDULE

(Description of the properties hereby sold)

Immovable properties of Muli and Mulgeni Right that situate in BALKUDRU Village, Udupi Taluk, Brahmavar Registration Sub District and within the jurisdiction of Airodi Village Panchayat-

<u>Sl.No.</u>	<u>S.No.</u>	<u>S.D.No.</u>	<u>Kissam</u>	<u>Extent</u>	<u>Assessment</u>
				<u>Acre Cents</u>	

Muli Right

1	72	4	Garden	0-02	0-34 ✓
---	----	---	--------	------	--------

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3363
 of Book T
 Series
 Sub
 Serial
 BRAHMAVAR



:: 7 ::

Boundaries :

East : S.No. 71/4,
 South : Serial No. 2 property,
 West : Serial No. 3 property,
 North : S.No. 72/5.

2 72 3 Garden 0-07 1-16

Boundaries :

East : S.No. 71/7 and Serial No. 5 property,
 South : S.D.line,
 West : Serial No. 4 property,
 North : Serial No. 1 property,

Mulgeni Right

3 72 22B Garden 0-01 0-17

Boundaries :

East : Serial No. 1 property,
 South : Serial No. 4 property,
 West : S. No. 72/22A,
 North : S.No. 72/5.

4 72 21B Garden 0-02 0-04

Boundaries :

East : Serial No. 2 property,
 South : S. No. 72/21B,
 West : S. No. 72/21A,
 North : Serial No. 3 property.

5 71 6 Garden 0-23 4-36

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:: 9 ::

In witness whereof the attorney on behalf of the vendor firm has signed this sale deed on the date, month and year first hereinbefore mentioned.

Corrections:- 1 (2000) altered, 2 (to) interlined.
3 (as attorney of the vendor firm) written by ink, 4 (EPIC ~~627882~~ Number: LRE/607886) written by ink, 5 (NUMBER) erasure.

Bxundy

Bxundy

Bxundy
(As Attorney)

Witnesses :-

1. *Deenda*, B. ASHOK KUNDER
S/o Gopala Amin
Vasambally. Brahmvar,

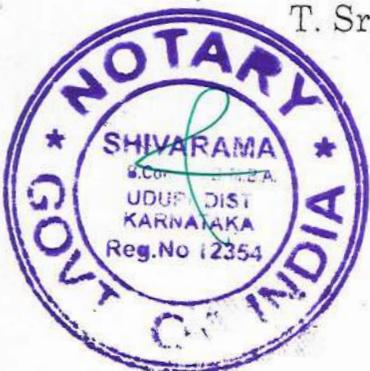
2. *M. Sridhar*, S/o Late Shema Kunder,
Balkudru Village

3363

2011.12

g.a.

Drafted by J. Raghavendra Holla S/o Late
T. Srinivasa Holla, Moodahadu, D.T. Licence No.16/98-99.



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KUNDAPURA

I 2139 / 12-13.

**DEED OF SALE OF NON-AGRICULTURAL IMMOVABLE
PROPERTY FOR A CONSIDERATION OF RS.4,50,000/-
(RUPEES FOUR LAKHS FIFTY THOUSAND ONLY)**

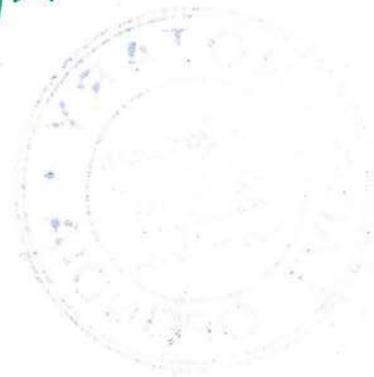
This Deed of Sale is executed on this 13th day AUGUST 2012 by VASUDHA MURTHY, aged about 62 years, Wife of Vishnumurthy Padiyar and SUDHA. S. KAMATH, Wife of Bola Surendra Kamath, Both are children of Late. T. Ramanath Kini, residing at Balekudru Village and Post, Udupi Taluk and District, (Hereinafter called "THE VENDORS)

IN FAVOUR OF

UMADEVI, aged 42 years, Daughter of Vittala Karkera and Nagaveni, residing at "YASHASWINI", Pandeshwara Village, Sasthan Post, Udupi Taluk and District, (Hereinafter called "THE PURCHASER)

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- 2 -

WHEREAS the immovable properties described in schedule hereto was given to the Vendors by their father under registered dated 03-08-1985, registered as Document No. 61/86-90/105/1995-96 before the office of S.R.O. Brahmavar. After the death of father they are enjoying the said property absolutely with full powers disposal.

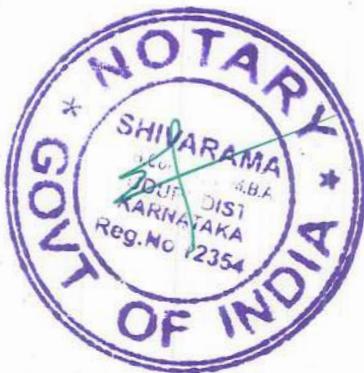
WHEREAS the properties described in Item No. 1 of schedule hereunder mentioned schedule are acquired by the father of the vendors in a court auction and the properties described in Item No. 2 of schedule hereunder mentioned schedule are purchased by him from one Yellappa Ajila.

AND WHEREAS the properties described in Schedule here below along with other properties have been converted for non-agricultural purpose as per the order of Udupi land tribunal in LRY 11- 246 TRI 1047/1978-79.

AND WHEREAS the Vendors are not getting any tangible income from the schedule property and find it suitable to sell the property at a fair market price and make use of the sale meet his legitimate needs.

AND WHEREAS the Vendors have agreed to sell and the purchaser has agreed to buy the schedule property for a consideration of Rs. 4,50,000/- (Rupees Four Lakh Fifty Thousand only).

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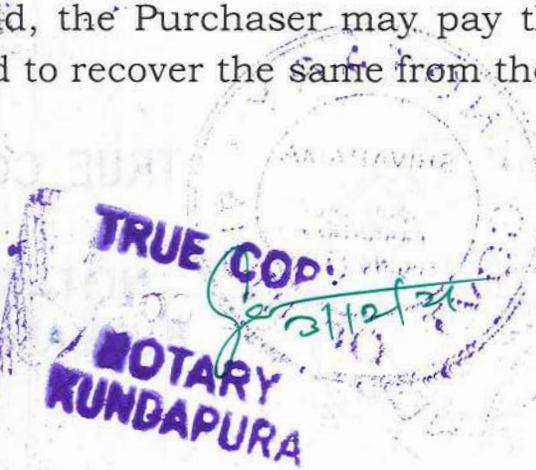
NOW THIS DEED WITNESSES

I. The consideration amount of this Sale Deed of Rs.4,50,000/- (Rupees Four lakh Fifty Thousand only) is duly and fully paid by the Purchaser today to the Vendors and the entire consideration is discharged in full acquiescence, The receipt of which the Vendors hereby transfers and conveys by way of this sale, unto the purchaser, all his right, title and interest in the schedule properties.

II. The Vendors assures the Purchaser and covenants:-

1. That the schedule properties are not subject to any alienation, court order, injunction, court attachment etc., and the same is free from all encumbrances and the Vendors have got valid and clear marketable title to the properties and on this assurance of the Vendors, the Purchaser has purchased the said schedule.
2. The Purchaser has this day been put into actual possession of the schedule properties and she shall hereafter hold and enjoy the same absolutely forever without any let, claim or hindrance by or on behalf of the
3. The Vendors do hereby assure the Purchaser in this connection that Vendors have paid all the public charges, taxes, cess and other outgoings etc., up to date to the concerned authorities in respect of the schedule properties hereby conveyed. If any of the said public charges, taxes, cess and other outgoings etc., now due are found not to have been paid, the Purchaser may pay the same and she will be entitled to recover the same from the Vendors.

..... 4

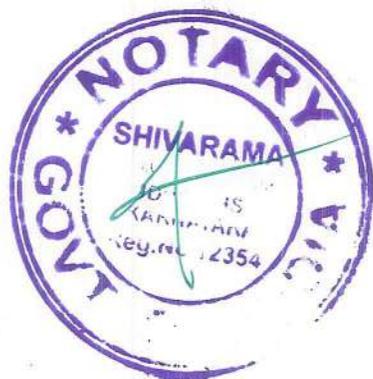


4. The Purchaser shall on the strength of this deed, be competent to have her name entered in the Revenue Records such as ravenue khata, in respect of the schedule property and she is also competent have her name entered in Panchayat register by paying all the public charges, taxes and other outgoings in respect of the schedule property.
5. The Purchaser is hereby assured by the Vendors that if any further deeds or documents are to be executed so as more effectively confirm having conveyed the schedule properties in favour of the Purchaser he or his principal will execute all such deeds or documents at the cost of the Purchaser.
6. The Vendors have handed over the copy of the above said Sale Deed and other records relating thereto to the Purchaser.
7. The expressions "The Vendors" and "The Purchaser" used in this deed shall mean and include their respective heirs, legal representatives and assigns.

SCHEDULE

The non-agricultural immovable property held on Muli right situated at Airody Village, Udupi Taluk and District, within the registration Sub-District of Udupi comprising in :

<u>Item No.</u>	<u>S.NO. S:D. No.</u>	<u>Kissam</u>	<u>Extent 611</u>
			<u>A-C</u>
1)	71/5. (Portion)	Converted	0.15
		 5



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KUNDAPURA

- 6 -

Market Value

1) Total market value of this property :	Rs. 6,44,000-00
2) Value of Building :	Rs. 5,000-00
3) Value of Well :	Rs. 6,000-00
4) Value of Pumpset :	Rs. 3,000-00
5) Value of Pumpset shed :	<u>Rs. 4,000-00</u>
Total Value :	<u>Rs. 6,62,000-00</u>

The Market value of this property is not more than Rs. 6,62,000/- (Rupees Six Lakh Sixty Two Thousand Only) for the purpose of Stamp duty and Registration Fee

Attached Sketch is a part of this Sale Deed

IN WITNESS WHEREOF the Vendors have signed this deed on the 13th day of August 2012.

I. Sd/- Vasudha Murthy

II. Sd/- Sudha S. Kamath

VENDORS**WITNESS:**

1) Sd/-

2) Sd/-



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 3/12/12
**NOTARY
 KUNDAPURA**

NOTARY
KUNDAPURA

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2/12/21



ದಿನಾಂಕ: 02/12/2021
 ಸ್ಥಳ: Kundapur
 ಸಹಿ: [Signature]

ತೆರಿಗೆಯ ವಿವರ	ಹಿಂದಿನ ಬಾಡಿಗೆ	ಪಾಲ್	ಜಮ್ಬಿ (ರೂ.)
1. ಪುಸ್ತಕ / ನವೀನ ತೆರಿಗೆ			7051.00 7051.00
2. ಎತ್ತು ತೆರಿಗೆ			705.10 705.10
3. ಅರಣ್ಯ ತೆರಿಗೆ			1057.65 1057.65
4. ಗುಣಾಯ ತೆರಿಗೆ			199.06 199.06
5. ಭೂತೆರಿಗೆ			211.53 211.53
6. ಬಂದಿನ ತೆರಿಗೆ			- -
7. ಇತರ ತೆರಿಗೆ			0.66 0.66
			9449.00 9449.00

ಶ್ರೀಮತಿ/ಶ್ರೀ [Name] ರವರು
 ಕುಂದುಕುರಿಯ ಜಮೀನ್ದಾರರು
 9449.00 ರೂ. ದರದಲ್ಲಿ
 02.12.2021 ರಂದು ಕುಂದುಕುರಿಯ ಜಮೀನ್ದಾರರು
 ಕುಂದುಕುರಿಯ ಜಮೀನ್ದಾರರು

ನಮೂನೆ ಸಂಖ್ಯೆ 1 (ನಿಯಮ 16)
 ತೆರಿಗೆ ಸೀರೆ (ನಮೂನೆ ರಚನೆ)
 11/11/21
 112984
 ರೂ. ದರದಲ್ಲಿ

ನಮೂನೆ ಸಂಖ್ಯೆ 1 (ನಿಯಮ 16)
ತೆರಿಗೆ ಸ್ವೀಕೃತಿ (ಸಾಮಾನ್ಯ ರಶೀದಿ) 11.08.2021

UDP
ಬಿಲ್ ಪುಸ್ತಕ ಸಂಖ್ಯೆ 2060

(ದ್ವಿಪ್ರತಿಯಲ್ಲಿ)

ರಶೀದಿ ಸಂಖ್ಯೆ: 112985

ಶ್ರೀಮತಿ/ಶ್ರೀ ಶಿ. ಶಿ. Keshou Kundu. ರಿಂದ ರೂ. 3687.00

Three thousand Six Hundred Eighty Seven Rupees
0000-01, 0001, 0001th Building Tax. ರೂಪಾಯಿಗಳನ್ನು only
ಸ್ವೀಕರಿಸಲಾಗಿದೆ.

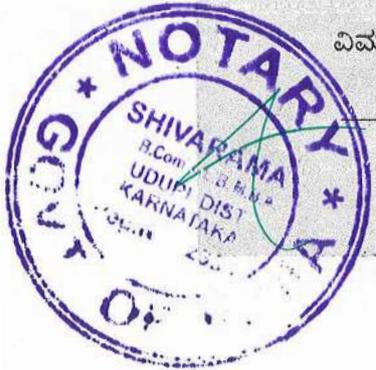
ತೆರಿಗೆಯ ಮಾದರಿ	ಹಿಂದಿನ ಬಾಕಿ	ಚಾಲ್ತಿ	ಒಟ್ಟು (ರೂ.)
Building tax			
1. ಮನೆ ತೆರಿಗೆ / ನಿವೇಶನ ತೆರಿಗೆ	2500.00	251.00	2751.00
2. ವಿದ್ಯಾ ಕರ	250.00	25.10	275.10
3. ಆರೋಗ್ಯ ಕರ	375.00	37.65	412.65
4. ಗ್ರಂಥಾಲಯ ಕರ	150.00	15.06	165.06
5. ಭಿಕ್ಷುಕರ ಕರ	75.00	7.53	82.53
6. ನೀರಿನ ಕರ	-	-	-
7. ಇತರೆ	-	0.66	0.66
ಒಟ್ಟು (ರೂ.)	3550.00	337.00	3687.00

ದಿನಾಂಕ: 03/08/2021

ವಿಮಾ : Balkundapur

[Signature]

ಹಣ ಪಡೆಯತಕ್ಕ ಅಧಿಕಾರಿಗಳ ಸಹಿ
ಗ್ರಾಮ ಪಂಚಾಯತಿ-1



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NOTARY KUNDAPURA

IN THE HIGH COURT OF KARNATAKA AT
BENGALURU.

W.P.No. 27462/2018
(Original jurisdiction)

BETWEEN

Smt.Umadevi
W/o B.Keshava Kundar,
Aged about 50 years,
Resident of Balakudru,
Pandeswara Village,
Post: Sasthana,
Udupi Taluk

Petitioner

And

- 1) Union of India
Represented by its
Secretary to the
Ministry of Forest Ecology &
Environment,
New Delhi
- 2) The Karnataka State Costal
Zone Management Authority
(KSCZMA) Having its Office at
M.S.Building
Dr.Ambedkar Veedhi
Bengaluru 01
Represented by its
Member Secretary
- 3) Regional Director (Environment)
1st Floor, 'C' Block,
Rajatadri, Manipal
Udupi District
- 4) State of Karnataka
Represented by its Secretary to
Department of Environment Forest
& Wildlife, M.S.Building
Dr.Ambedkar Veedhi,
Bengaluru-01

Respondents

**MEMORANDUM OF WRIT PETITION UNDER
ARTICLE 226 AND 227 OF CONSTITUTION OF
INDIA**

The petitioner above named begs to submit as follows:

1. In the above writ petition, the petitioner is seeking for an order, direction or writ in the nature of Certiorari or any other appropriate writ quashing the direction issued by the 2nd respondent under section 5 of the Environment (Protection) Act 1986 dated 12.06.2018 bearing No.FEE 186 CRZ 2017. Copy of the said direction is produced as **ANNEXURE 'A'**.

2. The petitioner is a permanent resident of Pandeswara village in Udupi District. Petitioner has established a Fish Processing Unit in property bearing Sy.No.71/3 of Balakudru village, Udupi Taluk and effluent treatment plant in Sy.No.71/5 of Balakudru village. For the purpose of establishing this industrial unit, petitioner has obtained necessary licence from all the concerned authorities. Petitioner submits that similar fish processing unit and effluent treatment plants are located in various other parts of the Udupi and Dakshina Kannada District. The area where the manufacture of petitioner's unit is located falls within

the industrial area as per the Industrial Zoning Act of the Urban Development Authority of Udupi. Petitioner has raised loan for the purpose of establishing the aforesaid industrial units from various financial institutions.

3. The petitioner submits that in spite of she complying with all requirements and obtaining license and permission from the concerned authorities, the local business rivals and also political opponents of her husband have been making various false and misconceived complaints against the industrial unit established by her. The petitioner before establishing her industrial unit in the property bearing Sy.No.71/3, 71/5 of Balakudru village, had got said lands converted to industrial purpose from agriculture. While considering petitioner's application for conversion, the competent authority has sought for opinion from the Regional Director (Environment), Udupi as to the fact whether the land belonging to the petitioner was within the Coastal Regulation Zone. In response to the same, the Regional Director (Environment), Udupi has given his opinion on 22.07.2015 stating that the lands in which the

petitioner intended to establish the fish processing unit is beyond the limits of Coastal Regulation Zone and accordingly had stated that he had no objection for conversion of the land for industrial purpose. Copy of the said communication dated 22.07.2015 is produced as **ANNEXURE 'B'**.

4. Petitioner submits that on 02.11.2016 the Regional Director (Environment), Udupi addressed a communication to the petitioner stating that in addition to the property bearing Sy.No.71/3, the petitioner was put up construction in Sy.No.71/4 and 71/5. In reply to the said show-cause-notice, the petitioner has submitted her statement stating that the petitioner had established the unit in property bearing Sy.No.71/3 and property bearing Sy.No.71/4 did not belong to her and in property bearing Sy.No.71/5 even at the time of purchasing the said land, there was a pumpset shed and well etc. and in the said property petitioner intended to establish the affluent treatment plant. Copy of the said show-cause-notice dated 02.11.2016 and the copy of the reply submitted by the petitioner to the said show-cause-notice are produced as **ANNEXURES 'C' & 'D'** respectively. The petitioner

has clearly denied that she had violated the Coastal Regulation Zone and had denied that her unit is within the prohibited area of Coastal Regulations Zone.

5. It is submitted that subsequently, the petitioner has yet another notice dated 14.09.2017 from the Secretary, Wildlife and Environment, State of Karnataka. In the said notice, it is was informed that the authority had received a complaint that the fish processing unit of the petitioner was within 90 meters from the CRZ zone. In the said notice, it was also stated that the petitioner had violated the CRZ notification of the year 2011. Further a show-cause-notice was also issued to the petitioner stating that why direction under section 5 of the Environment (Protection) Act, 1986 should not be issued. Copy of the said notice is produced as **ANNEXURE 'E'**. The reply submitted by the petitioner to the said notice is produced as **ANNEXURE 'F'**. In the reply, the petitioner had stated that her Unit was beyond CRZ limits and the Unit has been constructed strictly complying with the regulations and accordingly had requested to close the misconceived complaint made against her. Along with the reply, the petitioner had

also produced necessary documents in support of her case.

6. The petitioner submits that the 2nd respondent without holding any enquiry pursuant to the reply submitted by the petitioner and without hearing the petitioner in the matter has now issued the directions as per Annexure 'A' under section 5 of the Environment (Protection) Act, 1986 directing the petitioner to demolish the portion of the fish processing unit and affluent treatment plant existing in Sy.No.71/3 and 71/5 of Balakudru village, Udupi Taluk which is allegedly in violation of para 3(i), 3(iii) and 8 I CRZ I (i) of CRZ Notification 2011. Being aggrieved by the same, this present writ petition is filed.

7. The petitioner has not approached this Hon'ble Court on the same cause of action either by herself or through anybody else and no similar petition is filed before this Hon'ble Court or any other Court, which is pending. Since the petitioner has no other efficacious alternative remedy, she is constrained to approach this Hon'ble Court invoking its jurisdiction

under Article 226 and 227 of the Constitution of India on the following among other grounds.

GROUNDS

8 That the impugned direction issued as per Annexure 'A' is highly illegal, arbitrary and unreasonable.

9. The impugned directions issued as per Annexure 'A' suffers from error apparent on the face of record and the same is violative of principles of Natural Justice.

10. The purported directions issued as per Annexure 'A' does not indicate the identity of the authority who has passed such a direction, the directions appear to have been signed by member secretary of KSC Z MA. The Annexure-A indicates that KSC Z MA during its meeting held on 27.04.2018 perused the replies given by the petitioner and concluded that the petitioner has undertaken the expansion of fish processing unit in CRZ zone area which is a prohibited activity as per para 3 (i) and 3(iii) of CRZ Notification 2011. The authority therefore, decided to confer the proposed directions issued under

section of the Environment Protection Act in exercise of powers delegated to the authorities by the Government of India. If the authority has passed the said order the Annexure 'A' certainly ought to have indicated that it is passed by the 2nd respondent. The Annexure 'A' is strangely is silent about the authority who has passed the directions. The directions issued as per Annexure-A therefore, is without any authority or jurisdiction the directions contained in Annexure -a therefore are required to be quashed.

11. The 2nd respondent before issuing the directions has not conducted any enquiry nor has it heard the petitioner in the matter the directions has been issued without any application of mind. No enquiry is conducted nor any documents have been verified. The petitioner has categorically denied that their building falls within the CRZ zone. In the light of the said contention the respondent No.2 ought to have held an enquiry as local inspection and verified as to the correctness or otherwise of the allegations made against the petitioner. The directions issued against the petitioner are baseless and unsubstantiated. The directions at Annexure-A are issued against the

principles of natural justice and therefore, they are required to be quashed.

12. The Annexure 'A' informs the petitioner that the 2nd respondent authority has decided to confirm the proposed directions issued under section 5 of the Environment (Protection) Act 1996. It is not known when the proposed directions are issued by the 2nd respondent under section 5 of the Environment (Protection) Act. The directions at Annexure-A therefore, are issued without any application of mind and against the provisions of law.

13. The directions issued as per Annexure 'A' are vague and misleading. The directions issued by the 2nd respondent at Annexure-A directs the petitioner to demolish the portion of fish processing unit which is constructed within 100 meter from Balakudru village in Sy.No.71/3, 71/5 immediately. There is no application of mind to the matter in controversy by the 2nd respondent. The 2nd respondent has not identified and fixed the portion of the building which according to them has been constructed in violation of the regulations. The directions issued as per Annexure-A

is not capable of being complied with as it is vague and misleading. The impugned direction at Annexure-A therefore is bad and is liable to be set aside.

14. It is submitted that the petitioner is given to understand that an amendment to the Coastal Regulations Zone is already notified and the Coastal Regulations Zone notification for the year 2011 is being substituted and there is a vast change in the proposed notification of the year 2016. Under the circumstances, 2nd respondent is not justified in issuing directions as per annexure 'A'.

15. GROUND FOR INTERIM RELIEF.

The respondent No.2 by issuing directions as per Annexure-A has directed the petitioner to demolish the fish processing unit of the petitioner which is constructed within 100 meter from Balakudru village in Sy.No.71/3, 71/5 immediately. The petitioner has contended that her industrial building is constructed within her land and beyond the CRZ. There is no enquiry that is conducted by the 2nd respondent before issuing said directions. The directions issued by 2nd respondent as per Annexure-A is illegal and without

any authority of law. If the directions are implemented the petitioner will suffer great hardship. The petitioner is given to understand that the 2nd respondent has issued similar directions to the other fish processing units also and challenging the said directions, writ petitions have been filed before this Hon'ble Court and interim order have been granted in the said writ petitions. A copy of the interim order in one such writ petition bearing No.14808/2018 is produced as **ANNEXURE 'G'**. Under these circumstances, pending disposal of the above writ petition, it is just and necessary to grant interim order as prayed for by the petitioner, otherwise, petitioner will be put to hardship and injury.

PRAYER:

WHEREFORE, it is prayed that this Hon'ble Court may be pleased to

- a) Issue a writ of certiorari or any other appropriate writ quashing the directions Annexure 'A' issued by the 2nd respondent under section 5 of the Environment (Protection) Act 1986 dated 12.06.2018 bearing No.FEE 186 CRZ 2017.
- b) Issue such other relief/s as it deems fit to grant in favour of the petitioners by this Hon'ble Court

in view of the facts and circumstances of the cases, in the interest of justice.

INTERIM PRAYER;

Pending disposal of the above Writ petition, this Hon'ble court may be pleased to stay the operation and implementation of directions Annexure 'A' issued by the 2nd respondent under section 5 of the Environment (Protection) Act 1986 dated 12.06.2018 bearing No.FEE 186 CRZ 2017, in the interest of justice.

Bengaluru

Dated: 27-6-18

Advocate for Petitioner
(S.Vishwajith Shetty)

ADDRESS FOR SERVICE:

S.VISHWAJITH SHETTY,
Advocate, No.27, I Floor,
Chandrashekara Complex
I Main Road, Gandhinagar,
BENGALURU 560 009

Annexure H

123



Consent For Operation (CFO-Air,Water)

Karnataka State Pollution Control Board
Zonal Office : Mangalore,
Plot No.10B, Parisara Bhavana, Baikampady Industrial
Area, Mangalore-575011
Tele : 0824-2408420

Industry Colour: ORANGE Industry Scale: SMALL

(This document contains 8 pages including annexure & excluding additional conditions)

Combined Consent Order No: W-314247 PCB ID: 17390 Date: 13/08/2019

Combined consent for discharge of effluents under the Water (Prevention and Control of Pollution) Act, 1974 and emission under Air (Prevention and Control of Pollution) Act, 1981

- Ref: 1. Application filed by the industry / organization on 15/07/2019
 2. Inspection of the Industry/organization/by RO, on 20/07/2019

Consent is hereby granted under Section 25(4) of the Water (Prevention & Control of Pollution) Act, 1974 (herein referred to as the Water Act) & Section 21 of Air (Prevention & Control of Pollution) Act, 1981, (here in referred to as the Air Act) and the Rules and Orders made there under and subject to the terms and conditions as detailed in the Schedule Annexed to this order.

The Occupier is authorized to operate /carryout industry/activity & to make discharge of the effluents & emissions confirming to the stipulated standards from the premises mentioned below:

Location:

Name of the Industry: Yashaswini Fisheries
 Address: Balekudru Village,, Hangarkatte
 Industrial Area: Not In I.A, Balekudru,
 Taluk: Udupi, District: Udupi

Discharge of effluents under the Water Act:

Sr	Water Code	WC(KLD)	WWG(KLD)	Remark
1	Domestic Purpose	2.000	1.600	Septic Tank & Soak Pit
2	Manufacturing Processes	5.000	5.000	To be used for gardening after due treatment

Discharge of Air emissions under the Air Act from the following stacks etc.

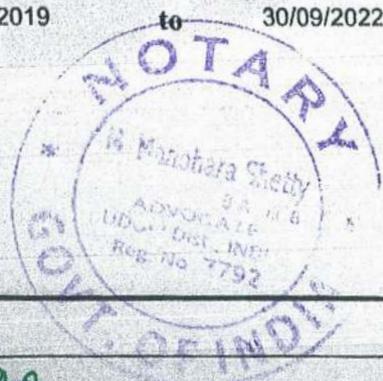
Sl. No.	Description of chimney/outlet	Limits specified refer schedule
---------	-------------------------------	---------------------------------

The details of Sources, control equipments and its specification, type of fuel, rate of emissions, constituents to be controlled in emissions etc. are detailed in Annexure-I.

The consent for operation is granted considering the following activities/Products;

Sr	Product Name	Applied Qty/Month	Unit
1	fish cutting	750.0000	TON

This consent is valid for the period from 20/07/2019 to 30/09/2022



NOTARIAL REGISTER 7792
 Sl. No. 844 11/12/2021
 TRUE COPY 11/12/2021



**Consent For Operation
(CFO-Air,Water)**

124

Karnataka State Pollution Control Board
Zonal Office : Mangalore,
Plot No.10B, Parisara Bhavana, Baikampady Industrial
Area, Mangalore-575011
Tele : 0824-2408420

Industry Colour:
ORANGE

Industry Scale: SMALL

(This document contains 8 pages including annexure & excluding additional conditions)

To,
Yashaswini Fisheries
Udupi

NOTE:

The following Conditions A(2b, 2c & 3c) mentioned above are not applicable.

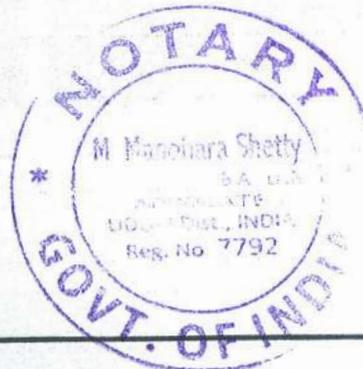
Additional Conditions:

1. The applicant shall treat the trade effluent to the standard stipulated in Annexure-I.
2. The applicant shall take suitable measures to control foal Smell nuisance from the industrial activities.

COPY TO:

1. The Regional Officer, **Udupi** for information and necessary action.
2. Master Register.
3. Case file.

Consent Fee paid : Rs. 100



TRUE COPY
for
4/11/2019

125



**Consent For Operation
(CFO-Air,Water)**

Karnataka State Pollution Control Board
Zonal Office : Mangalore,
Plot No.10B, Parisara Bhavana, Baikampady Industrial
Area, Mangalore-575011
Tele : 0824-2408420

Industry Colour:
ORANGE

Industry Scale: SMALL

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4/12/2021



**Consent For Operation
(CFO-Air,Water)**

Karnataka State Pollution Control Board
Zonal Office : Mangalore,
Plot No.10B, Parisara Bhavana, Baikampady Industrial
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Industry Colour:
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Industry Scale: SMALL

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SCHEDULE

TERMS AND CONDITIONS

A. TREATMENT AND DISPOSAL OF EFFLUENTS UNDER THE WATER ACT.

1. The discharge from the premises of the occupier shall pass through the terminal manhole/manholes where from the Board shall be free to collect samples in accordance with the provisions of the Act/Rules made there under.

2(a). The sewage/domestic effluent shall be treated in septic tank and with soak pit. No overflow from the soak pit is allowed. The septic tank and soak pit shall be as per IS 2470 Part-I & Part-II.

2(b). The treated sewage effluent discharged shall conform to the standards specified in Annexure-I.

3(a). The trade effluent generated in the industry shall be treated in the ETP and treated effluent shall conform to the standards stipulated by the Board in Annexure-1

3(b). The trade effluent shall be handed over to CETP and maintain logbook of effluent generated & sent every day.

4. The occupier shall install flow measuring/recording devices to record the discharge quantity and maintain the record.

5. The occupier shall not change or alter either the quality or the quantity or the place of discharge or temperature or the point of discharge without the previous consent/ permission of the Board.

6. The Occupier shall not allow the discharge from the other premises to mix with the discharge from his premises. Storm water shall not be allowed to mix with the effluents on the upstream of the terminal manhole where the flow measuring devices are installed.

B. EMISSIONS:

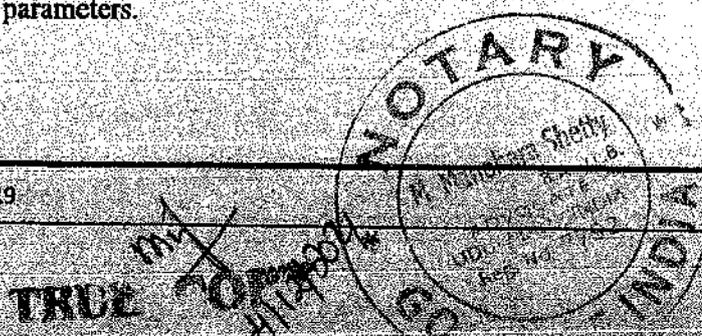
1. The discharge of emissions from the premises of the applicant shall pass through the air pollution control equipment and discharged through stacks/chimneys mentioned in **Annexure-II** where from the Board shall be free to collect the samples at any time in accordance with the provisions of the Act and Rules made there under.

2. The occupier shall provide port holes for sampling of emission, access platforms for carrying out stack sampling, electrical points and all other necessary arrangements including ladder as indicated in Annexure-II.

3. The Occupier shall upgrade/modify/replace the control equipment with prior permission of the Board.

C. MONITORING & REPORTING:

1. The occupier shall get the samples of effluents & emissions collected and get them analyzed **once a month/ Indicated in Annexure** for the parameters.



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Consent For Operation (CFO-Air,Water)

Karnataka State Pollution Control Board
Zonal Office : Mangalore,
Plot No.10B, Parisara Bhavana, Balkampady Industrial
Area, Mangalore-575011
Tele : 0824-2408420

Industry Colour:
ORANGE

Industry Scale: SMALL

(This document contains 8 pages including annexure & excluding additional conditions)

D. SOLID WASTE (OTHER THAN HAZARDOUS WASTE) DISPOSAL:

1. The Occupier shall segregate solid waste from Hazardous Waste, Municipal Solid Waste and store it properly till treatment/disposal without causing pollution to the surrounding Environment.
2. The solid waste generated shall be handled & disposed by scientific method without causing eye sore to the general public and to the surrounding environment.

E. NOISE POLLUTION CONTROL:

1. The industry shall ensure that the ambient noise levels within its premises shall not exceed the limits i.e 75 dB(A) Leq during day time and 70 dB(A) Leq during night time as specified in the Environment (Protection) Rules.

F. GENERAL CONDITIONS:

1. The Board reserves the right to review, impose additional conditions, revoke, change or alter terms and conditions of this consent.
2. The Occupier shall forthwith keep the Board informed of any accidental discharge of emissions/effluents into the atmosphere in excess of the standards laid down by the Board. The applicant shall also take corrective steps to mitigate the impact.
3. The Occupier shall provide alternative power supply sufficient to operate all Pollution control equipments.
4. The entire premises shall always be kept clean. The effluent holding area, inspection chambers, outlets, flow measuring points should made easily approachable.
5. The Occupier shall display the consent granted in a prominent place for perusal of the inspecting officers of the Board.
6. The Occupier his heirs, legal representatives or assigns shall have no claims what so ever to the continuation or renewal of this consent after expiry of the validity of consent.
7. The Occupier shall make an application for consent at least 45 days before expiry of this consent.
8. The occupier shall maintain register recording the ambient air quality and stack monitoring. The register shall be open for inspection by the Board Officers at all time.



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4/11/2021



Consent For Operation (CFO-Air,Water)

Karnataka State Pollution Control Board
Zonal Office : Mangalore,
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Industry Colour: **ORANGE**
Industry Scale: **SMALL**

(This document contains 8 pages including annexure & excluding additional conditions)

ANNEXURE-I

Sl no	Characteristics	Tolerance Limits
1	Suspended solids mg/l, Max.	200
2	pH Value	5.5. to 9.0
3	Oil and grease mg/l Max.	10
4	Biochemical oxygen demand (3 days At 27 deg C (mg/l, Max.)	100

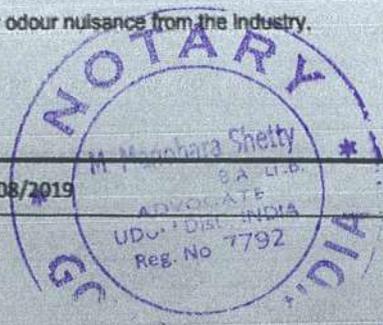
Note: All efforts should be made to remove colour and unpleasant odour as far as practicable.

Annexure-II

Chim. No.	Chimney attached to	KVA Rating/ Capacity	Minimum chimney height to be provided above ground level (in Mtr)	Constituents to be controlled in the emission	Tolerance limits mg/NM3	Air pollution Control equipment to be installed, in addition to chimney height as per col.(4)	Date on which air pollution control equipments shall be provided to achieve the stipulated tolerance limits and chimney heights conforming to stipulated heights.
1	D.G. Sets	Not Applicable		0 PM(mg/NM3), SO2(PPM), NOx (PPM)	150,100,50	N.A	—

Note:
N.A : Not Applicable

- Note:
- The Noise levels within the premises shall not exceed 75 dB (A) leq during day time and 70 dB(A) leq during night time respectively.
 - The DG set shall be provided with acoustic measures as per SI.No.94 in Schedule-I of Environment (Protection) Rules.
 - There shall be no smell or odour nuisance from the industry.



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Consent For Operation (CFO-Air,Water)

Karnataka State Pollution Control Board
Zonal Office : Mangalore,
Plot No.10B, Parisara Bhavana, Baikampady Industrial
Area, Mangalore-575011
Tele : 0824-2408420

Industry Colour:
ORANGE

Industry Scale: SMALL

(This document contains 8 pages including annexure & excluding additional conditions)

LOCATION OF SAMPLING PORTHOLES, THE PLATFORMS, THE ELECTRICAL OUTLET.

1. Location of Portholes and approach platform:

Portholes shall be provided for all chimneys, stacks and other sources of emission. These shall serve as the sampling points. The sampling point should be located at a distance equal to atleast eight times the stack or duct diameters downstream and two diameters upstream from source of low disturbance such as a Bend, Expansion, Construction Valve, Fitting or Visible Flame for rectangular stacks, the equivalent diameter can be calculated from the following equation.

$$\text{Equivalent Diameter} = \frac{2 (\text{Length} \times \text{Width})}{(\text{Length} + \text{Width})}$$

- The diameter of the sampling port should not be less than 3". Arrangements should be made so that the porthole is closed firmly during the period when it is not used for sampling.
- An easily accessible platform to accommodate 3 to 4 persons to conveniently monitor the stack emission from the portholes shall be provided. Arrangements for an Electric Outlet Point off 230 V 15 A with suitable switch control and 3 Pin Point shall be provided at the Porthole location.

For and on behalf of the
Karnataka State Pollution Control
Board



TRUE COPY
M/S
4/12/2019



**Consent For Operation
(CFO-Air,Water)**

Karnataka State Pollution Control Board
Zonal Office : Mangalore,
Plot No.10B, Parisara Bhavana, Baikampady Industrial
Area,Mangalore-575011
Tele : 0824-2408420

Industry Colour: ORANGE Industry Scale: SMALL

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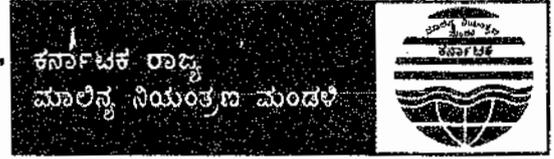


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m.h.
6/12/2019

Zonal Office:
Karnataka State Pollution Control Board
Parisara Bhavana, Block No. 23 & 24, 1st Floor,
4th Cross, Near ESI Hospital, Industrial Area,
Baikampady, Mangaluru - 575 011
Tel.: 0824-2408420
e-mail: seomangala@kspcb.gov.in

ವಿಭಾಗೀಯ ಕಛೇರಿ:
"ಪರಿಸರ ಭವನ", ಬ್ಲಾಕ್ ನಂ. 23&24,
1ನೇ ಮಹಡಿ, 4ನೇ ಅಡ್ಡ ರಸ್ತೆ,
ಇ.ಎಸ್.ಐ. ಆಸ್ಪತ್ರೆ ಹತ್ತಿರ
ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ, ಬೈಕಂಪಾಡಿ,
ಮಂಗಳೂರು - 575 011



towards a cleaner Karnataka

DATE: 12/08/2021

No: PCB/SEO-MNG/SO-UDP/Corrigendum/2021-22/71

CORRIGENDUM

Sub: Issue of Corrigendum to Consent for Operation issued to M/s Yashaswini Fisheries at Balekudru Village, Hangarakatte, Udupi Taluk and District.-reg.

- Ref: 1. Personal hearing held on 17/09/2019 and proceeding No. 1918 dated 20/06/2019
2. Combined Consent order no. W-314247, Date: 13.08.2019.
3. Letter submitted by the Proprietor, Yashaswini Fisheries to Regional Office (R.O.), Udupi on 11-08-2021.
4. R.O Udupi letter No. PCB/DUPI/EO/LO/Letter/2021-22/418 dated: 11.08.2021.

With reference to the above, it is to be informed that M/s Yashaswini Fisheries at Balkudru Village Hangarakatte, Udupi taluk and District is a Small Orange fish cutting unit and the industry has obtained the consent vide ref (2) which is valid up to 30.09.2022.

Now, the proprietor, Yashaswini Fisheries has submitted a letter to R.O., Udupi vide ref (3) stating that, they are operating the fish cutting unit and the effluent generated in the unit is being treated in 5 KLD ETP consisting of three settling tanks and over flow of which is taken into the new ETP of M/s Yashaswini Fisheries Unit-II. But, in the Consent issued to the industry vide ref (2) the above facts such as treating of overflow of settling tanks from the fish cutting unit in the New ETP of M/s Yashswini Fisheries Unit-II has not been reflected.

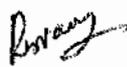
Further the Occupier has requested in the letter submitted vide ref(3) to issue a corrigendum to the consent issued to the industry vide ref (2) with inclusion to treat the overflow of settling tanks of Fish Cutting unit (i.e. M/s Yashaswini Fisheries- Unit-I) in the new ETP of M/s Yashaswini Fisheries, Unit - II.

The Regional Office, Udupi the vide ref (4) has recommended for the issue of corrigendum to the consent issued vide ref(2) with conditions not to operate M/s Yashaswini Fishmeal unit-II . Hence, the following order,

ORDER:

In view of the above, this corrigendum is issued to the Consent for Operation order No. W-314247 dated 13/08/2019 cited under ref (2) to treat the overflow of settling tanks of fish cutting unit of M/s Yashaswini Fisheries, Balekudru Village, Hangarakatte, Udupi taluk and district in the new ETP as per personal hearing proceedings dated 20/06/2019 cited at reference(1), subjected to the condition that new unit namely M/s Yashaswini Fisheries, Unit - II shall not be operated at any point of time. This order is issued without prejudice to any of the cases pending before the Hon'ble Court of law.

All other terms and conditions as stipulated vide reference (2) remains unaltered.


**SENIOR ENVIRONMENTAL OFFICER,
KSPCB, MANGALURU**

To,
The Proprietor
M/s Yashaswini Fisheries
Balekudru Village, Hangarakatte,
Udupi Taluk and District.

IN THE HIGH COURT OF KARNATAKA AT BANGALORE

W.P.NO.12005 / 2020(PIL)

BETWEEN:

School Development Committee
Balakudru, Hangalakatter
and others

PETITIONERS

AND

Union of India
and others

RESPONDENTS

STATEMENT OF OBJECTIONS FILED BY THE RESPONDENT**NO.7 AND 8**

That the respondent No.7 and 8 begs to submit as follows:

1. In the above numbered writ petition, petitioners have sought for the reliefs to issue a writ in the nature of certiorari to set aside the Industrial license for trade dated 07.11.2006 vide annexure-A, consent letter dated 23.07.2015 vide Annexure-F issued by the Senior Environmental Officer, KSPCB, Mangalore and order dated 02.012.2019 issued by the 3rd respondent commissioner vide Annexure- Z12. The petitioners herein claiming to be a school developing committee and guardians of the children approached this Hon'ble Court with malicious intention and not attributed with calling upon to issue any order against the interest of these respondents and the writ petition is liable to be dismissed In-limine.

2. It is submitted that 8th respondent herein owner of the land bearing no.71/3 applied for the conversion of the land to set up a Industrial Unit and the authority concerned issued conversion order dated 01.02.2014 to the extent of 31 cents. Infact, while drawing the Mahazar and sketch before passing the order it is specifically stated the conversion is sought for industrial purpose. However, during the course of issuing the endorsement for conversion a additional word incorporated with different handwriting and Ink in the said

endorsement which is immaterial for consideration of the purpose for converting the land. Under the land Revenue Act, specifies conversion of land, for residential purposes, commercial purposes and industrial purposes. In the instant case concession was sought for industrial purpose. Once the conversion taken place obligation casts upon to apply necessary permission as required under various acts to use the land for Industrial purpose. Land converted for industrial purpose, and the owner of the land has every right to make use the land for industry of his/her choice subject to the consent issued by various authority. Copy of the sketch and endorsement is herewith produced and marked as **Annexure-R1 and R2**. Infact, these respondents sought clarification to clarify the conversion for Industry.. That the Revenue Authority issued endorsement dated 01.06.2016, once the land is converted for industry it does not call for to issuance of any fresh conversion of confirmation for second time. This emphasizes the land particularly converted for industrial purpose. The option is left with the owners is based on the project, he/she wanted to commence with. Copy of the endorsement is herewith produced and marked as **Annexure-R3**.

3. It is submitted that 8th respondent while seeking conversion of the land obtained No Objection Certificate from the Regional Director(Environment), Udupi Dist., and while issuing NOC it is stated the land in question situated outside the CR Zone. Copy of the NOC dated 22.07.2015 is herewith produced and marked as **Annexure-R4**. Similarly, Joint Director, District Industries Centre, Udupi issued certificate to establish a small scale industries in respect of fish waste powder unit. Copy of the same is herewith produced and marked as **Annexure-R5**.

4. It is submitted that 8th respondent filed application to start the Unit by her application dated 10.07.2015 before the 6th respondent, Panchayath has issued the license vide resolution dated 14.08.2015. The license issued at Annexure-A by the 6th respondent not related to

the unit/industry proposed to be put up by the 8th respondent. It is pre existing unit run by the 7th respondent husband of the 8th respondent. Said resolution was challenged Executive Officer, Taluk Office Udupi in Appeal No.31/2015-16 under the provisions of section 237(1) Panchayath Raj Act,1993. That the Executive Officer passed the order dated 22.02.2018 in staying the resolution of the Panchayath against which revision has been filed before the Zilla Panchayath Udupi and the Zilla Panchayath modified the order passed by the Executive Officer as per **Annexure-R6**, dated 09.011.2015, thereby restoring the resolution of the Panchayath. However, as pointed out by the petitioner's counsel 8th respondent herein preferred Writ Petition No.53083/2016 and this Hon'ble Court passed the order on 27.01.2017 with certain direction and observation particularly thereby observing until all the due clearance and trade license applicable under law are obtained by the respondent cannot be permitted to undertake the business. Against order a Writ Appeal was filed and Hon'ble Division bench by order dated 02.12.2019 remanded the matter to the Learned Single Judge.

5. It is submitted that The Children Welfare Commission, Udupi ordered to close the unit within 15 days. Said order was challenged in Crl.A.34/2017 before the District and Session Judge Udupi, and the Court below set aside the order of the Child Welfare Committee. Copy of the Crl. Appeal Order is herewith produced and marked as **Annexure-R7**. However, it is pleaded by the petitioner the Crl.R.P No.1385/2018 is pending for disposal is not with the knowledge of the petitioner. As evident from Annexure-F, correspondence it is very much clear that the occupier/respondent issued with consent letter dated 23.07.2005 from the Karnataka State Pollution Control Board(KSBBC). However, yielding to the pressure of various political personalities and other person who are enimical towards the growth of the 8th respondent submitted various objections. Proceedings of the

documents stipulates that the attempt is made no industry is established by the respondent.

6. It is submitted that it is the case of the petitioners that the conversion of the land in Sy. No. 71/3 of the Belakander Village is set aside by order dated 01.02.2017 vide Annexure-P. But, it is necessary to states said order assailed in a revision under section 136(3) of the KLR Act. It is submitted that the deputy commissioner in his proceedings dated 02.12.2019, restored the order dated 01.02.2014 bearing no. BDC/ACN/SR/329/2013-14 conversion granted. Copy of the order is herewith produced and marked as **Annexure-R8**.

7. It is submitted that during the interregnum period of pendency of the writ Appeal the very Tahasildar who issued the endorsement dated 29.12.2016 by his order dated 01.02.2017 canceled the conversion of the land which resulted in proceedings before the Deputy Commissioner by its reasoned order dated 02.12.2019 pleased to restored the conversion by order dated 01.02.2014. Copy of the order of the Deputy Commissioner already produced and marked as Annexure-R-8. This manifest the land is converted for an industrial purpose. Further, the Panchayath issued and No Objection to get the electricity to the building to the converted land. For all purpose the Panchayath has approved the permission to set up the industry thereby by specifying the Door No. 1/41C. Copy of the same is herewith produced and marked as **Annexure-R9**.

8. It is submitted that the land of the respondent and the unit is situated adjacent to the Port known as Hangarakatta Port of Udupi Dist., as notified by the Public Works and Port and Inland Water Transport Secretariat. The said port is mainly in the business of the fishing activities with port facilities. Copy of the said Govt. Notification is herewith produced and marked as **Annexure-R10**.

9. It is submitted that adverting to the contentions of the petitioner that the lands in Sy.No. 72/22-A and 72/22-A of the Kalakudru Viullage of Udupi. A Govt. land belongs to the port is undisputed and respondent are paying the rent for using the land and it is not the unauthorized and illegal occupation by these respondent. A complaint was registered before the Tahasildar, by the some of the petitioner herein against the 8th respondent and the Tahasildar after holding due enquiry concluded the land measuring 3 cents and 2 cents in Sy. NO.72/22-A and 72/22-A respectively belongs to the port and no unauthorized occupation by these respondents. Copy of the order dated 05.12.2018 passed by the Port Authority is herewith produced and marked as **Annexure-R11**.

10. It is submitted that respondent KSPCB issued consent for operation dated 27.07.2018 and paid the requisite fee for the period of 6 years commencing from 2018 onwards. Copy of the Consent For Operation certificate is herewith produced and marked as **Annexure-R12**. In all respect KSPCB having regard to the norms to commence and operation of the unit issued consent for operation. Based on CFO the respondent has invested a huge amount of Rs.3,00,00,000/- (Rupees Three Crore Only) which obtained loan from the Nationalized Bank and by virtue of the present situation, respondent is constrained to pay the interest without the operation of the Unit. Respondent being a lady Entrepreneur made efforts in setting up the unit taking advantage of the various scheme of the Govt. The certificate issued by the industry and commerce manifests Nationalized bank sanctioned loan of Rs.2,50,00,000/- (Rupees Two Crore Fifty Lakhs Only). Based on the various sanctioned letter and certificates issued by the various department like revenue Dept. and the Pollution Board. Copy of the certificate dated 21.04.2018 is herewith produced and marked as **Annexure-13**. It is submitted that

notwithstanding the above facts the 1st petitioner claiming to be a School Development Committee has no *locus-standi* to file the writ petition, when the said School Development Committee are violators. For encroaching the Port land and the Port Authority issued notice to the school. Copy of the same is herewith produced and marked as **Annexure-R14**. That apart the 2nd Petitioner claiming to be a student in the said school left the school on 07.07.2020 and present writ petition filed by his guardian on 03.09.2020. The document issued by the school, admission register clearly shows the student left the school pm 07.07.2020. Copy of the school record is herewith produced and marked as **Annexure-R15**. These factors established the oblique motive of the petitioners and malicious intention in presenting the present litigation.

11. It is submitted that over and above no public interest in the present petition, the 1st petitioner, the School Developing Committee itself is the violators of the encroachers of the land belongs to the port. Notwithstanding the above facts the respondents are reserving the right to challenge any adverse orders of any passed by the various authority against the interest of the respondents.

WHEREFORE, it is respectfully prayed that this Hon'ble court may kindly be pleased to dismissed the present writ petition with exemplary cost and pass such other order or orders as deems fit to meet the ends of justice

Bangalore
Date:30.06.2021

Advocate for Respondent No.7 & 8
(Hareesh Bhandary.T)

**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
NOTIFICATION**

New Delhi, the 18th January, 2019

G.S.R. 37(E).—Whereas by notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O.19 (E), dated the 6th January, 2011 (hereinafter referred to as the Coastal Regulation Zone Notification, 2011), the Central Government declared certain coastal stretches as Coastal Regulation Zone (hereinafter referred to as the CRZ) under section 3 of Environment (Protection) Act, 1986 (29 of 1986);

And Whereas, the Ministry of Environment, Forest and Climate Change has received representations from various coastal States and Union territories, besides other stakeholders, regarding certain provisions in the Coastal Regulation Zone Notification, 2011 related to management and conservation of marine and coastal ecosystems, development in coastal areas, eco-tourism, livelihood options and sustainable development of coastal communities etc.;

And Whereas, various State Governments and Union territory administrations and stakeholders have requested the Ministry of Environment, Forest and Climate Change to address the concerns related to coastal environment and sustainable development with respect to the Coastal Regulation Zone Notification, 2011;

And Whereas, the Ministry of Environment, Forest and Climate Change had constituted a Committee under the Chairmanship of Dr. Shailesh Nayak to examine various issues and concerns of coastal States and Union territories and various stakeholders, relating to the Coastal Regulation Zone Notification 2011 and to recommend appropriate changes in the said Notification;

And Whereas, the report submitted by Dr. Shailesh Nayak Committee has been examined in the Ministry and consultations have been held with various stakeholders in this regard;

And Whereas, a draft Coastal Regulation Zone Notification, 2018 was issued and hosted in the website of the Ministry of Environment, Forest and Climate Change on the 18th April, 2018 seeking comments and suggestions from all concerned;

And Whereas, objections and suggestions received in response to the above mentioned draft Coastal Regulation Zone Notification, 2018 have been duly considered by the Central Government;

Now, therefore in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) and in supersession of the Coastal Regulation Zone Notification 2011, number S.O. 19(E), dated the 6th January, 2011, except as respects things done or omitted to be done before such supersession, the Central Government, with a view to conserve and protect the unique environment of coastal stretches and marine areas, besides livelihood security to the fisher communities and other local communities in the coastal areas and to promote sustainable development based on scientific principles taking into account the dangers of natural hazards, sea level rise due to global warming, do hereby, declares the coastal stretches of the country and the water area up to its territorial water limit, excluding the islands of Andaman and Nicobar and Lakshadweep and the marine areas surrounding these islands, as Coastal Regulation Zone as under:-

- (i) The land area from High Tide Line (hereinafter referred to as the HTL) to 500 meters on the landward side along the sea front.

Explanation. - For the purposes of this notification, the HTL means the line on the land upto which the highest water line reaches during the spring tide, as demarcated by the National Centre for Sustainable Coastal Management (NCSCM) in accordance with the laid down procedures and made available to various coastal States and Union territories.

- (ii) CRZ shall apply to the land area between HTL to 50 meters or width of the creek, whichever is less on the landward side along the tidal influenced water bodies that are connected to the sea and the distance upto which development along such tidal influenced water bodies is to be regulated shall be governed by the distance upto which the tidal effects are experienced which shall be determined based on salinity concentration of five parts per thousand (ppt)

measured during the driest period of the year and distance up to which tidal effects are experienced shall be clearly identified and demarcated accordingly in the Coastal Zone Management Plan (hereinafter referred to as the CZMP):

Provided that the CRZ limit of 50 meters or width of the creek whichever is less, shall be subject to revision and final approval of the respective CZMPs as per this notification, framed with due consultative process, public hearing etc. and environmental safeguards enlisted therein, and till such time the CZMP to this notification is approved, the limit of 100 meters or width of the creek whichever is less, shall continue to apply.

Explanation.- For the purposes of this sub-paragraph the expression "tidal influenced water bodies" means the water bodies influenced by tidal effects from sea in the bays, estuaries, rivers, creeks, backwaters, lagoons, ponds that are connected to the sea.

- (iii) The "intertidal zone" means land area between the HTL and the Low Tide Line (hereinafter referred to as the LTL).
- (iv) The water and the bed area between the LTL to the territorial water limit (12 Nm) in case of sea and the water and the bed area between LTL at the bank to the LTL on the opposite side of the bank, of tidal influenced water bodies.

2.0 Classification of CRZ. – For the purpose of conserving and protecting the coastal areas and marine waters, the CRZ area shall be classified as follows, namely: -

2.1 CRZ-I areas are environmentally most critical and are further classified as under:

2.1.1 CRZ-I A:

(a) CRZ-I A shall constitute the following ecologically sensitive areas (ESAs) and the geomorphological features which play a role in maintaining the integrity of the coast viz.:

- (i) Mangroves (in case mangrove area is more than 1000 square meters, a buffer of 50 meters along the mangroves shall be provided and such area shall also constitute CRZ-I A);
- (ii) Corals and coral reefs;
- (iii) Sand dunes;
- (iv) Biologically active mudflats;
- (v) National parks, marine parks, sanctuaries, reserve forests, wildlife habitats and other protected areas under the provisions of Wild Life (Protection) Act, 1972 (53 of 1972), Forest (Conservation) Act, 1980 (69 of 1980) or Environment (Protection) Act, 1986 (29 of 1986), including Biosphere Reserves;
- (vi) Salt marshes;
- (vii) Turtle nesting grounds;
- (viii) Horse shoe crabs' habitats;
- (ix) Sea grass beds;
- (x) Nesting grounds of birds;
- (xi) Areas or structures of archaeological importance and heritage sites.

(b) A detailed environment management plan shall be formulated by the states and Union territories for such ecologically sensitive areas in respective territories, as mapped out by the National Centre for Sustainable Coastal Management (NCSCM), Chennai based on guidelines as contained in **Annexure-I** to this notification and integrated with the CZMP.

2.1.2 CRZ-I B:

The intertidal zone i.e. the area between Low Tide Line and High Tide Line shall constitute the CRZ-I B.

2.2 CRZ-II:

CRZ-II shall constitute the developed land areas up to or close to the shoreline, within the existing municipal limits or in other existing legally designated urban areas, which are substantially built-up with a ratio of built-up plots to that of total plots being more than 50 per cent and have been provided with drainage and approach roads and other infrastructural facilities, such as water supply, sewerage mains, etc.

2.3 CRZ-III:

Land areas that are relatively undisturbed (viz. rural areas, etc.) and those which do not fall under CRZ-II, shall constitute CRZ-III, and CRZ-III shall be further classified into following categories: -

2.3.1 CRZ-III A:

Such densely populated CRZ-III areas, where the population density is more than 2161 per square kilometre as per 2011 census base, shall be designated as CRZ-III A and in CRZ-III A, area up to 50 meters from the HTL on the landward side shall be earmarked as the 'No Development Zone (NDZ)', provided the CZMP as per this notification, framed with due consultative process, have been approved, failing which, a NDZ of 200 meters shall continue to apply.

2.3.2 CRZ-III B:

All other CRZ-III areas with population density of less than 2161 per square kilometre, as per 2011 census base, shall be designated as CRZ-III B and in CRZ-III B, the area up to 200 meters from the HTL on the landward side shall be earmarked as the 'No Development Zone (NDZ)'.

2.3.3:

Land area up to 50 meters from the HTL, or width of the creek whichever is less, along the tidal influenced water bodies in the CRZ III, shall also be earmarked as the NDZ in CRZ III.

Note: The NDZ shall not be applicable in the areas falling within notified Port limits.

2.4 CRZ- IV:

The CRZ- IV shall constitute the water area and shall be further classified as under:-

2.4.1 CRZ- IVA:

The water area and the sea bed area between the Low Tide Line up to twelve nautical miles on the seaward side shall constitute CRZ-IV A.

2.4.2 CRZ- IVB:

CRZ-IV B areas shall include the water area and the bed area between LTL at the bank of the tidal influenced water body to the LTL on the opposite side of the bank, extending from the mouth of the water body at the sea up to the influence of tide, i.e., salinity of five parts per thousand (ppt) during the driest season of the year.

3.0 Areas requiring special consideration in the CRZ.- Following coastal areas shall be accorded special consideration for the purpose of protecting the critical coastal environment and difficulties faced by local communities: -

3.1 Critically Vulnerable Coastal Areas (CVCA):

Sundarban region of West Bengal and other ecologically sensitive areas identified as under Environment (Protection) Act, 1986 such as Gulf of Khambat and Gulf of Kutchh in Gujarat, Malvan, Achra-Ratnagiri in Maharashtra, Karwar and Coondapur in Karnataka, Vembanad in Kerala, Gulf of Mannar in Tamil Nadu, Bhitarkanika in Odisha, Coringa, East Godavari and Krishna in Andhra Pradesh shall be treated as Critical Vulnerable Coastal Areas (CVCA) and managed with the involvement of coastal communities including fisher folk who depend on coastal resources for their sustainable livelihood.

3.2 CRZ for inland Backwater islands and Islands along the mainland coast.**3.3 CRZ falling within municipal limits of Greater Mumbai.**

4. Prohibited activities within CRZ.- The following activities shall be prohibited, in general, within the entire CRZ and exceptions to these and other permissible and regulated activities in specific CRZ categories viz. CRZ-I, II, III and IV, shall be governed by the provisions of paragraph 5:-

- (i) Setting up of new industries and expansion of existing industries, operations or processes.
- (ii) Manufacture or handling of oil, storage or disposal of hazardous substances as specified in the notification of the Ministry of Environment, Forest and Climate Change number G.S.R.395 (E), dated the 4th April, 2016.
- (iii) Setting up of new fish processing units.
- (iv) Land reclamation, bunding or disturbing the natural course of seawater except for the activities permissible under this notification and executed with prior permission from the competent authority.
- (v) Discharge of untreated waste and effluents from industries, cities or towns and other human settlements.
- (vi) Dumping of city or town wastes including construction debris, industrial solid wastes, fly ash for the purpose of land filling.
- (vii) Port and harbour projects in high eroding stretches of the coast.
- (viii) Mining of sand, rocks and other sub-strata materials.
- (ix) Dressing or altering of active sand dunes.
- (x) In order to safeguard the aquatic system and marine life, disposal of plastic into the coastal waters shall be prohibited and adequate measures for management and disposal of plastic materials shall be undertaken in the CRZ.
- (xi) Drawal of ground water.

5. Regulation of permissible activities in CRZ:

5.1 CRZ-I:

5.1.1. CRZ-IA:

These areas are ecologically most sensitive and generally no activities shall be permitted to be carried out in the CRZ-I A area, with following exceptions:-

- (i) Eco-tourism activities such as mangrove walks, tree huts, nature trails, etc., in identified stretches areas subject to such eco-tourism plan featuring in the approved CZMP as per this notification, framed with due consultative process, public hearing, etc. and further subject to environmental safeguards and precautions related to the Ecologically Sensitive Areas, as enlisted in the CZMP.
- (ii) In the mangrove buffer, only such activities shall be permitted like laying of pipelines, transmission lines, conveyance systems or mechanisms and construction of road on stilts, etc. that are required for public utilities.
- (iii) Construction of roads and roads on stilts, by way of reclamation in CRZ-I areas, shall be permitted only in exceptional cases for defence, strategic purposes and public utilities, subject to a detailed marine or terrestrial or both environment impact assessment, to be recommended by the Coastal Zone Management Authority and approved by the Ministry of Environment, Forest and Climate Change; and in case construction of such roads passes through mangrove areas or is likely to damage the mangroves, a minimum three times the mangrove area affected or destroyed or cut during the construction process shall be taken up for compensatory plantation of mangroves.

5.1.2 CRZ-I B - The inter tidal areas:

Activities shall be regulated or permissible in the CRZ-I B areas as under:-

- (i) Land reclamation, bunding, etc. shall be permitted only for activities such as,-

- (a) foreshore facilities like ports, harbours, Jetties, wharves, quays, slipway, bridges, hover ports for coast guard, sea links, etc;
- (b) projects for defence, strategic and security purposes;
- (c) road on stilts, provided that such roads shall not be authorised for permitting development on the landward side of such roads, till the existing High Tide Line:
 Provided that the use of reclaimed land may be permitted only for public utilities such as mass rapid or multimodal transit system, construction and installation of all necessary associated public utilities and infrastructure to operate such transit or transport system including those for electrical or electronic signaling system, transit stopover of permitted designs; except for any industrial operation, repair or maintenance;
- (d) measures for control of erosion;
- (e) maintenance and clearing of waterways, channels, ports and hover ports for coast guard;
- (f) measures to prevent sand bars, installation of tidal regulators, laying of storm water drains or for structure for prevention of salinity ingress and freshwater recharge.
- (ii) Activities related to waterfront or directly needing foreshore facilities such as ports and harbours, jetties, quays, wharves, erosion control measures, breakwaters, pipelines, lighthouses, navigational safety facilities, coastal police stations, Indian coast guard stations and the like.
- (iii) Power by non-conventional energy sources and associated facilities.
- (iv) Transfer of hazardous substances from ships to Ports, terminals and refineries and vice versa.
- (v) Facilities for receipt and storage of petroleum products and liquefied natural gas as specified in Annexure-II to this notification, subject to implementation of safety regulations including guidelines issued by the Oil Industry Safety Directorate in the Ministry of Petroleum and Natural Gas and guidelines issued by the Ministry of Environment, Forest and Climate Change, provided that such facilities are for receipt and storage of fertilizers and raw materials required for fertilizers, like ammonia, phosphoric acid, sulphur, sulphuric acid, nitric acid, etc.
- (vi) Storage of non-hazardous cargo i.e. edible oil, fertilizers and food grains in notified Ports.
- (vii) Hatchery and natural fish drying.
- (viii) Existing fish processing units may utilise 25% additional plinth area for modernisation purposes (only for additional equipment and pollution control measures) subject to the following:-
 - (a) Floor Space Index of such reconstruction not exceeding the permissible Floor Space Index as per prevalent town and country planning regulations;
 - (b) additional plinth area is constructed only to the landward side.
 - (c) approval of the concerned State Pollution Control Board or Pollution Control Committee.
- (ix) Treatment facilities for waste and effluents and conveyance of treated effluents.
- (x) Storm water drains.
- (xi) **Projects classified as strategic, defence related projects and projects of the Department of Atomic Energy, Government of India.**
- (xii) Manual mining of atomic mineral(s) notified under Part-B of the First Schedule to the Mining and Minerals (Development and Regulation) Act, 1957(67 of 1957) occurring as such or in association with one or other minerals in the intertidal zone by such agencies as authorised by the Department of Atomic Energy, Government of India as per mining plan approved by the Atomic Mineral Directorate for Exploration and Research:

Provided that the manual mining operations shall be carried out only by deploying persons using baskets and hand spades for collection of ore or mineral within the intertidal zone and as per approved mining plan, without deploying or using drilling and blasting or Heavy Earth Moving Machinery in the intertidal zone.

- (xiii) Exploration and extraction of oil and natural gas and all associated activities and facilities thereto;
- (xiv) Foreshore requiring facilities for transport of raw materials, facilities for intake of cooling water, intake water for desalination plants, etc, and outfall for discharge of treated wastewater or cooling water from thermal power plants in conformity with the environmental standards notified by Ministry of Environment, Forest and Climate Change and relevant directions of Central Pollution Control Board (CPCB) or State Pollution Control Board (SPCB) or Pollution Control Committee (PCC), as the case may be.
- (xv) Pipelines, conveying systems including transmission lines.
- (xvi) Weather radar for monitoring of cyclones prediction, ocean observation platforms, movement and associated activities.
- (xvii) Salt harvesting and associated facilities.
- (xviii) Desalination plants and associated facilities.

5.2 CRZ-II:

- (i) Activities as permitted in CRZ-I B, shall also be permissible in CRZ-II, in so far as applicable.
- (ii) Construction of buildings for residential purposes, schools, hospitals, institutions, offices, public places, etc. shall be permitted only on the landward side of the existing road, or on the landward side of existing authorised fixed structures:

Provided that no permission for construction of buildings shall be given on landward side of any new roads which are constructed on the seaward side of an existing road.

- (iii) Buildings permitted as in (ii) above, shall be subject to the local town and country planning regulations as applicable from time to time, and the norms for the Floor Space Index (FSI) or Floor Area Ratio (FAR) prevailing as on the date of this Notification, and in the event that there is a need for amendment of the FSI after the date of publication of this notification in the official Gazette, the Urban Local Body or State Government or Union territory Administration shall approach the Ministry of Environment, Forest and Climate Change through the concerned State Coastal Zone Management Authority (SCZMA) or Union Territory Coastal Zone Management Authority, as the case may be and the SCZMA shall forward the proposal to the National Coastal Zone Management Authority (NCZMA) with its views in the matter, and the NCZMA shall thereafter examine various aspects like availability of public amenities, environmental protection measures, etc., and take a suitable decision on the proposal and it shall be the responsibility of the concerned Town Planning Authority to ensure that the Solid Wastes are handled as per respective Solid Waste Management Rules and no untreated sewage is discharged on to the coast or coastal waters.
- (iv) Reconstruction of authorised buildings shall be permitted, without change in present land use, subject to the local town and country planning regulations as applicable from time to time, and the norms for the Floor Space Index or Floor Area Ratio, prevailing as on the date of publication of this notification in the official Gazette and in the event that there is a need for amendment of the FSI after the said date of this notification, the Urban Local Body or State Government or Union territory Administration shall approach the Ministry of Environment, Forest and Climate Change through the concerned State Coastal Zone Management Authority (SCZMA) or Union Territory Coastal Zone Management Authority, as the case may be and the CZMA shall forward the proposal to the National Coastal Zone Management Authority (NCZMA) with its views in the matter, and the NCZMA shall thereafter examine various aspects like availability of public amenities, environmental protection measures etc., and take a suitable decision on the proposal and it shall be the responsibility of the concerned Town Planning Authority to ensure that the Solid Wastes are

handled as per respective Solid Waste Management Rules and no untreated sewage is discharged on to the coast or coastal waters.

- (v) Development of vacant plots in designated areas for construction of beach resorts or hotels or tourism development projects subject to the conditions or guidelines at **Annexure-III** to this notification.
- (vi) Temporary tourism facilities shall be permissible in the beaches which shall only include shacks, toilets or washrooms, change rooms, shower panels; walk ways constructed using interlocking paver blocks, etc, drinking water facilities, seating arrangements, etc. and such facilities shall however be permitted only subject to the tourism plan featuring in the approved CZMP as per this notification, framed with due consultative process or public hearing, etc. and further subject to environmental safeguards enlisted in the CZMP, however, a minimum distance of 10 meter from HTL shall be maintained for setting up of such facilities.

5.3 CRZ-III:

- (i) Activities as permitted in CRZ-I B, shall also be permissible in CRZ-III, in so far as applicable.
- (ii) **Regulation of activities in NDZ:**

Following shall be permissible and regulated in the NDZ:-

- (a) No construction shall be permitted within NDZ in CRZ III, except for repairs or reconstruction of existing authorised structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under this notification including facilities essential for activities and construction or reconstruction of dwelling units of traditional coastal communities including fisher folk, incorporating necessary disaster management provisions and proper sanitation arrangements.
- (b) Agriculture, horticulture, gardens, pastures, parks, playfields and forestry.
- (c) Construction of dispensaries, schools, public rain shelter, community toilets, bridges, roads, provision of facilities for water supply, drainage, sewerage, crematoria, cemeteries and electric sub-station which are required for the local inhabitants may be permitted on a case to case basis by Coastal Zone Management Authority (CZMA).
- (d) Construction of units or auxiliary thereto for domestic sewage, treatment and disposal with the prior approval of the concerned Pollution Control Board or Committee.
- (e) Facilities required for local fishing communities such as fish drying yards, auction halls, net mending yards, traditional boat building yards, ice plant, ice crushing units, fish curing facilities and the like.
- (f) Wherever there is a national or State highway passing through the NDZ of CRZ-III areas, temporary tourism facilities such as toilets, change rooms, drinking water facility and temporary shacks can be taken up on the seaward side of the road.

On landward side of such roads in the NDZ, resorts or hotels and associated tourism facilities shall be permitted and such facilities shall, however, be permitted only subject to the incorporation of tourism plan in the approved CZMP as per this notification and the conditions or guidelines at Annexure-III, to this notification as applicable.

- (g) Temporary tourism facilities shall be permissible in the NDZ and beaches in the CRZ-III areas and such temporary facilities shall only include shacks, toilets or washrooms, change rooms, shower panels, walk ways constructed using interlocking paver blocks, etc, drinking water facilities, seating arrangements etc., and such facilities shall, however, be permitted only subject to the tourism plan featuring in the approved CZMP as per this notification subject to maintaining a minimum distance of 10 meters from HTL for setting up of such facilities.
- (h) Mining of atomic minerals notified under Part-B of the First Schedule to Mining and

Minerals (Development and Regulation) Act, 1957 (67 of 1957) occurring as such or in association with one or other minerals by such agencies as authorised by the Department of Atomic Energy, Government of India, as per mining plan by the Atomic Mineral Directorate for Exploration and Research.

(iii) **Regulation of activities for CRZ-III areas beyond NDZ:**

- (a) Development of vacant plots in designated areas for construction of beach resorts or hotels or tourism development projects subject to the conditions or guidelines at Annexure-III to this notification.
- (b) Construction or reconstruction of dwelling units, so long it is within the ambit of traditional rights and customary uses such as existing fishing villages, etc. and building permission for such construction or reconstruction will be subject to local town and country planning rules, with an overall height of construction not exceeding 9 meters and with only two floors (ground + one floor).
- (c) The local communities including fishermen may be permitted to facilitate tourism through 'home stay' without changing the plinth area or design or facade of the existing houses.
- (d) Construction of public rain shelters, community toilets, water supply drainage, sewerage, roads, bridges, etc.
- (e) Limestone mining:

Selective mining of limestone minerals may be permitted in specific identified areas under the mining plans, which are adequately above the height of HTL, based on the recommendations of reputed National Institutes in the mining field such as Council of Scientific and Industrial Research (CSIR), Central Mining Research Institute etc., provided that the extraction of minerals shall be carried out not below a height of 1 meter above the HTL and an adequate barrier shall be created so as to safeguard against saline water incursion and subject to appropriate safeguards related to pollution of coastal waters and prevention of coastal erosion.

- (f) Mining of atomic minerals notified under Part-B of the First Schedule of Mining and Minerals (Development and Regulation) Act, 1957 (67 of 1957) occurring as such or in association with one or other minerals by such agencies as authorised by Department of Atomic Energy, Government of India, as per mining plan by the Atomic Mineral Directorate for Exploration and Research.
- (iv) Drawing of groundwater and construction related thereto shall be prohibited within 200 meters of HTL except for the use of local communities in areas inhabited by them and in the areas between 200 to 500 meters of the HTL, groundwater withdrawal may be permitted only through manual means from ordinary wells for drinking, horticulture, agriculture and fisheries, etc. where no other source of water is available and restrictions for such drawal may be imposed by the designated Authority by State Government or Union territory Administration in the areas affected by sea water intrusion, however, for horticulture and agriculture purpose, micro irrigation promoted by Government welfare schemes shall be permitted.
- (v) Development of airports in wastelands and non-arable lands in CRZ-III areas with adequate environmental safeguards.

5.4 CRZ-IV:

Activities shall be permitted and regulated in the CRZ IV areas as under:-

- (i) Traditional fishing and allied activities undertaken by local communities.
- (ii) Land reclamation, bunding, etc to be permitted only for activities such as-
 - (a) foreshore facilities like ports, harbours, Jetties, wharves, quays, slipway, bridges, sea links and hover ports for coast guard ,etc;
 - (b) projects for defence, strategic and security purpose including coast guard;

- (c) measures for control of erosion;
 - (d) maintenance and clearing of waterways, channels and ports;
 - (e) measures to prevent sand bars, installation of tidal regulators, laying of storm water drains or for structure for prevention of salinity ingress and freshwater recharge.
- (iii) Activities related to waterfront or directly needing foreshore facilities, such as ports and harbours, jetties, quays, wharves, erosion control measures, breakwaters, pipelines, navigational safety facilities and the like.
 - (iv) Power by non-conventional energy sources and associated facilities such as offshore wind, wave energy, ocean thermal energy conversion, etc.
 - (v) Transfer of hazardous substances from ships to Ports.
 - (vi) Storage of non-hazardous cargo like edible oil, fertilizers and food grains in notified Ports.
 - (vii) Facilities for discharging treated effluents into the water course.
 - (viii) Projects classified as strategic and defence related projects including coast guard coastal security network.
 - (ix) Projects of department of Atomic Energy.
 - (x) Exploration and extraction of oil and natural gas and all associated activities and facilities thereto.
 - (xi) Exploration and mining of atomic minerals notified under Part-B of the First Schedule of the Mining and Minerals (Development and Regulation) Act, 1957 (67 of 1957), occurring as such or in association with other mineral(s) and of such associated mineral(s).
 - (xii) Foreshore requiring facilities for transport of raw materials, facilities for intake of cooling water and outfall for discharge of treated wastewater or cooling water from thermal power plants, and foreshore requiring facilities for transport of raw materials, facilities for intake of cooling water and outfall for discharge of treated wastewater or cooling water from thermal power plants, in conformity with the environmental standards notified by Ministry of Environment, Forest and Climate Change and relevant directions of the Central Pollution Control Board or State Pollution Control Board or Pollution Control Committee.
 - (xiii) Pipelines, conveying systems including transmission lines.
 - (xiv) Weather radar for monitoring of cyclone prediction, ocean observation platforms, movement and associated activities.
 - (xv) Construction of memorials or monuments and allied facilities by the concerned State Government in CRZ-IV (A) areas, in exceptional cases, with adequate environmental safeguards, subject to the following, namely: -
 - (a) the concerned State Government shall submit justification for locating the project in CRZ-IVA area along with details of alternate sites considered and weightage matrix on various parameters including environmental parameters, to State Coastal Zone Management Authority who will examine the project and make recommendation to the Central Government (Ministry of Environment, Forest and Climate Change) for grant of Terms of Reference (ToRs) for preparation of an environmental impact assessment report by the State Government;
 - (b) On grant of ToRs by the Central Government, the concerned State Government shall submit the draft Environmental Impact Assessment report (EIA) with Environmental Management Plan (EMP), draft Risk Assessment Report with Disaster Management Plan (DMP) including on-site and off-site emergency plan and evacuation plan during emergency, to the State Pollution Control Board for conduct of public hearing for the proposed project in accordance with the procedure laid down under the Environment Impact Assessment (EIA) notification number S.O. 1533(E), dated the 14th September, 2006;

- (c) The concerned State Government shall, after addressing the relevant issues raised by the public during the public hearing referred to in sub-item (b), submit the final EIA, EMP, Risk Assessment and DMP, to the State CZMA for their examination and recommendation to MoEF&CC;
- (d) The Central Government may, if it considers necessary so to do, dispense with the requirement of public hearing referred to in sub-clause (b), if it is satisfied that the project will not involve rehabilitation and resettlement of the public or the project site is located away from human habitation.

5.5 Requirement for Clearance from Department of Atomic Energy installations:

Prior to undertaking any developmental activity including construction of new structures, falling in the boundary limits specified by Atomic Energy Regulatory Board (AERB) guidelines, prior clearance shall be obtained from Department of Atomic Energy installations.

6. Coastal Zone Management Plan (CZMP)

- (i) All coastal States and Union territory administrations shall revise or update their respective coastal zone management plan (CZMP) framed under CRZ Notification, 2011 number S.O. 19(E), dated 6th January, 2011, as per provisions of this notification and submit to the Ministry of Environment, Forest and Climate Change for approval at the earliest and all the project activities attracting the provisions of this notification shall be required to be appraised as per the updated CZMP under this notification and until and unless the CZMPs is so revised or updated, provisions of this notification shall not apply and the CZMP as per provisions of CRZ Notification, 2011 shall continue to be followed for appraisal and CRZ clearance to such projects.
- (ii) The CZMP may be prepared or updated by the coastal State Government or Union territory by engaging reputed and experienced scientific institution(s) or the agencies including the National Centre for Sustainable Coastal Management (hereinafter referred to as the NCSCM) of Ministry of Environment, Forest and Climate Change and in consultation with the concerned stakeholders.
- (iii) The coastal States and Union territories shall prepare draft CZMP in 1:25,000 scale map identifying and classifying the CRZ areas within the respective territories in accordance with the guidelines given in **Annexure-IV** to this notification, which involve public consultation.
- All developmental activities listed in this notification shall be regulated by the State Government, Union territory administration, the local authority or the concerned Coastal Zone Management Authority within the framework of such approved CZMP, as the case may be, in accordance with provisions of this notification.
- (iv) The draft CZMP shall be submitted by the State Government or Union territory to the concerned Coastal Zone Management Authority for appraisal, including appropriate consultations, and recommendations in accordance with the procedure(s) laid down in the Environment (Protection) Act, 1986 (29 of 1986).
- (v) The Ministry of Environment, Forest and Climate Change shall thereafter consider and approve the respective CZMP of concerned State Governments or Union territory administrations.
- (vi) The CZMP shall not normally be revised before a period of five years after which, the concerned State Government or the Union territory may consider undertaking a revision.

7. CRZ clearance for permissible and regulated activities- Delegation:

- (i) All permitted or regulated project activities attracting the provisions of this notification shall be required to obtain CRZ clearance prior to their commencement.
- (ii) All development activities or projects in CRZ-I and CRZ-IV areas, which are regulated or permissible as per this notification, shall be dealt with by Ministry of Environment, Forest and Climate Change for CRZ clearance, based on the recommendation of the concerned Coastal Zone Management Authority.

Pollution Control Board or Pollution Control Committee is not obtained, the same shall be ensured by the proponent before the start of the construction activity of the project, following the clearance under this notification.

- (ii) The concerned Coastal Zone Management Authority shall examine the documents in clause (i) above, in accordance with the approved Coastal Zone Management Plan and in compliance with this notification and make recommendations within a period of sixty days from date of receipt of complete application as under: -
- (a) For the projects or activities also attracting the EIA Notification, 2006 number S.O. 1533(E), dated 14th September, 2006, the Coastal Zone Management Authority shall forward its recommendations to Ministry of Environment, Forest and Climate Change or SEIAA for category 'A' and category 'B' projects respectively, to enable a composite clearance under the EIA Notification, 2006 number S.O. 1533(E), dated 14th September, 2006, however, even for such Category 'B' projects located in CRZ-I or CRZ-IV areas, final recommendation for CRZ clearance shall be made only by the Ministry of Environment, Forest and Climate Change to the concerned SEIAA to enable it to accord a composite Environmental Clearance and CRZ clearance to the proposal.
 - (b) Coastal Zone Management Authority shall forward its recommendations to the Ministry of Environment, Forest and Climate Change for the projects or activities not covered in the EIA notification, 2006, but attracting this notification and located in CRZ-I or CRZ-IV areas.
 - (c) Projects or activities not covered in the aforesaid EIA Notification, 2006, but attracting this notification and located in CRZ-II or CRZ-III areas shall be considered for clearance by the concerned Coastal Zone Management Authority within sixty days of the receipt of the complete proposal from the proponent.
 - (d) In case of construction projects attracting this notification but with built-up area less than the threshold limit stipulated for attracting the provisions of the aforesaid EIA Notification 2006, Coastal Zone Management Authority shall forward their recommendations to the concerned State or Union territory planning authorities, to facilitate granting approval by such authorities.
- (iii) The Ministry of Environment, Forest and Climate Change shall consider complete project proposals for clearance under this notification, based on the recommendations of the Coastal Zone Management Authority, within a period of sixty days.
- (iv) In case the Coastal Zone Management Authorities are not in operation due to their reconstitution or any other reasons, then it shall be responsibility of the Department of Environment in the State Government or Union territory Administration, who are the custodian of the CZMP of respective States or Union territories, to provide comments and recommend the proposals in terms of the provisions of the said notification.
- (v) The clearance accorded to the projects under this notification shall be valid for a period of seven years, provided that the construction activities are completed and the operations commence within seven years from the date of issue of such clearance.
- The validity may be further extended for a maximum period of three years, provided an application is made to the concerned authority by the applicant within the validity period, along with recommendation for extension of validity of the clearance by the concerned State or Union territory Coastal Zone Management Authority.
- (vi) Post clearance monitoring:
- (a) It shall be mandatory for the project proponent to submit half-yearly compliance reports in respect of the stipulated terms and conditions of the environmental clearance in hard and soft copies to the regulatory authority(s) concerned, on the 1st June and 31st December of each calendar year and all such compliance reports submitted by the project proponent shall be published in public domain and its copies shall be given to any person on application to the concerned Coastal Zone Management Authority.

(b) The compliance report shall also be displayed on the website of the concerned regulatory authority.

- (vii) To maintain transparency in the working of the Coastal Zone Management Authority, it shall be the responsibility of the Coastal Zone Management Authority to create a dedicated website and post the agenda, minutes, decisions taken, clearance letters, violations, action taken on the violations and court matters including the Orders of the Hon'ble Court as also the approved CZMP of the respective State Government or Union territory.

9. Enforcement of this notification:

- (i) For the purposes of implementation and enforcement of the provisions of this notification and compliance with conditions stipulated thereunder, the powers either original or delegated are available under Environment (Protection) Act, 1986 (29 of 1986) with the Ministry of Environment, Forest and Climate Change, State Government or the Union territory Administration, National Coastal Zone Management Authority and the State or Union territory Coastal Zone Management Authority;
- (ii) The composition, tenure and mandate of National Coastal Zone Management Authority and State Government or the Union territory Coastal Zone Management Authority have already been notified by the Ministry of Environment, Forest and Climate Change in terms of Orders of Hon'ble Supreme Court in Writ Petition 664 of 1993;
- (iii) The State Government or the Union territory Coastal Zone Management Authority shall primarily be responsible for enforcing and monitoring of this notification and to assist in this task, the State Government and the Union territory shall constitute district level Committees under the Chairmanship of the District Magistrate concerned comprising at least three representatives of local traditional coastal communities including from fishermen, and the State Government may consider the enforcement of this notification to the level of respective District Magistrates.
- (iv) The dwelling units of the traditional coastal communities including fishermen, tribals as were permissible under the provisions of the Coastal Regulation Zone notification, 2011 number S.O. 19(E), dated the 6th January, 2011, but which have not obtained formal approval from concerned authorities under the said Notification shall be considered by the respective Coastal Zone Management Authority and the dwelling units shall be regularised subject to the following condition, namely: -
- (a) these are not used for any commercial activity;
- (b) these are not sold or transferred to non-traditional coastal community.

10. Areas requiring special consideration:

10.1 Critically Vulnerable Coastal Areas (CVCAs):

- (i) For all the CVCAs mentioned in sub-paragraph 3.1, Integrated Management Plans (IMPs) shall be prepared, which shall, inter alia, keep in view the conservation and management of mangroves, needs of local communities, such as dispensaries, schools, public rain shelter, community toilets, bridges, roads, jetties, water supply, drainage, sewerage and the impact of sea level rise and other natural disasters and the IMPs will be prepared in line with the guidelines for preparation of Coastal Zone Management Plan.
- (ii) Till such time the IMPs are approved and notified, construction of dispensaries, schools, public rain/cyclone shelters, community toilets, bridges, roads, jetties, water supply, drainage, sewerage which are required for traditional inhabitants shall be permitted on a case to case basis, by the Coastal Zone Management Authority with due regards to the views of coastal communities including fisher folk.

10.2 CRZ for Inland backwater Islands and Islands along mainland coast:

- (i) All the inland islands in the coastal backwaters and islands along the mainland coast shall also be covered under this notification.

- (ii) In view of the unique coastal systems of backwater islands and islands along the mainland coast, along with space limitations in such coastal stretches, CRZ of 20 meters from the HTL on the landward side shall uniformly apply to such islands and activities shall be regulated as under:-
- (a) existing dwelling units of local communities may be repaired or reconstructed within 20 meters from the HTL of these islands, however, no new construction shall be permitted in this zone.
- (b) foreshore facilities, such as fishing jetty, fish drying yards, net mending yard, fishing processing by traditional methods, boat building yards, ice plant, boat repairs and the like, may be taken up in CRZ limits subject to due environmental safeguards.
- (iii) Integrated Island Management Plans (IIMPs), as applicable to smaller islands in Lakshadweep and Andaman & Nicobar, as per Island Protection Zone Notification, 2011 number S.O. 20(E), dated the 6th January, 2011, shall be formulated by respective States or Union territory for all such islands and submitted to Ministry of Environment, Forest and Climate Change and till the IIMPs are framed, provisions of this notification shall not apply and the CZMP as per provisions of CRZ Notification 2011 number S.O. 19(E), dated the 6th January, 2011, shall continue to apply.

10.3 CRZ areas falling within municipal limits of Greater Mumbai:

- (i) In order to protect and preserve the 'green lung' of the Greater Mumbai area, all open spaces, parks, gardens, playgrounds indicated in development plans within CRZ-II shall be categorised as No Development Zone and a Floor Space Index up to 15% shall be allowed only for construction of civic amenities, stadium and gymnasium meant for recreational or sports related activities and the residential or commercial use of such open spaces shall not be permissible.
- (ii) Construction of sewage treatment plants in CRZ-I area for the purpose of treating the sewage from the municipal area shall be taken only by the municipal authorities in exceptional circumstances, where no alternate site is available to set up such facilities, subject to recommendations of the Coastal Zone Management Authority and approval by the Central Government and in case the construction of such plant is inevitable in a mangrove area, a minimum three times the mangrove area affected or destroyed or cut during the construction process shall be taken up for compensatory plantation of mangroves.

[F. No. 19-112/2013-IA-III]

RITESH KUMAR SINGH, Jt. Secy.

Annexure-I

CONSERVATION, PROTECTION AND MANAGEMENT FRAMEWORK FOR ECOLOGICALLY SENSITIVE AREAS

The coastal and marine Ecologically Sensitive Areas (ESAs) and the geo-morphological features play a vital role in maintaining the functions of the coast. Mangroves, beaches, coral reefs, etc., aid in controlling coastal erosion, shoreline change, saltwater intrusion and also serve as natural defence against coastal hazards such as storm surges, cyclones and tsunamis. The ESAs maintain the biological integrity of the coast by providing direct and indirect ecosystem services to the coastal livelihood. In addition, several invaluable archaeological and heritage sites are also located along the coast. Hence conservation and protection of the above areas, features and sites become necessary.

1. General measures

- (i) All ESAs shall be identified and boundary delineated by NCSCM using satellite data.
- (ii) The State Governments or Union territory Administrations through the authorised agencies shall prepare CZMP as per the guidelines contained in this notification highlighting the conservation and protection of the ESAs.
- (iii) Those activities permissible under this notification shall be included in the CZMP.

Specific conditions shall be adopted for the conservation, protection and management of each of the ESAs as under: -

1.1 Mangroves:

- (i) Mangroves declared as forest under the Forest (Conservation) Act, 1980 (69 of 1980).

Notwithstanding anything contained in this notification, such mangroves declared by the concerned State Governments or Union territory Administrations or Central Government as forest land under the Forest (Conservation) Act, 1980 (69 of 1980) shall attract the provisions of the said Act.

- (ii) Mangroves not declared under Forest (Conservation) Act, 1980:

(a) Mangroves in Government land shall be protected based on a detailed plan to be prepared by the concerned State Governments or Union territory administrations, and in case the mangrove area is more than 1000 square meters, a buffer of 50 metre along the periphery of mangrove area shall be provided. This buffer zone of 50 metre may be utilised for public facilities for developing parks, research facilities related to mangrove biodiversity, facilities for conservation and the like.

(b) Mangroves in private land will not require a buffer zone.

1.2 Corals and coral reefs and associated biodiversity:

- (i) Destruction of coral and coral reefs and the surroundings is a prohibited activity.
- (ii) All coral and coral reefs shall be protected except for those small quantities required for research purposes.
- (iii) Coral and coral reefs transplantation activities shall be through recognised research institutions wherever required for regeneration after obtaining necessary approvals under Wildlife (Protection) Act 1972 (53 of 1972).
- (iv) The dead or destroyed or both coral areas shall be taken up for rejuvenation and rehabilitation: The conservation and protection of corals and coral reefs shall be taken up as follows:-
- (a) active and live coral and coral reefs identified and delineated shall be declared and notified as ESA under Environment (Protection) Act 1986 (29 of 1986);
- (b) it shall be ensured that no activities that are detrimental to the health of corals, coral reefs and its associated biodiversity, such as mining, effluent and sewage discharge, dredging, ballast water discharge, ship washings, fishing other than traditional non-destructive fisheries, construction activities and the like are taken up in and around the coral areas.

1.3 The National Parks, marine parks, Sanctuaries, reserve forests, wildlife habitats and other protected areas declared under the provisions of Wild Life (Protection) Act, 1972 (53 of 1972), the Forest (Conservation) Act 1980 (69 of 1980) or Environment (Protection) Act 1986 (29 of 1986); including Biosphere Reserves shall be conserved and protected as follows:-

- (i) Conservation and protection of the above mentioned areas shall be as per the provisions of the respective Acts, notifications or guidelines as the case may be.
- (ii) Efforts shall be made to increase the forest area in the coastal region in order to prevent loss of life and property from increased storms, tides and floods.
- (iii) The concerned State Governments or Union territory administrations shall provide for adequate funds for such measures to undertake shelter belt plantation or bio-shields with planting material suitable to the location.

1.4. Salt marshes:

The conservation and protection of salt marshes shall be as follows:-

- (i) The salt marsh areas shall be conserved and protected and efforts shall be made to promote the endemic biodiversity in the salt marshes.
- (ii) Only those activities required for overhead conveying or transmission of cables and underground laying of transmission line cables and so on, shall be permissible.
- (iii) Traditional fishing shall be permissible in salt marshes.
- (iv) Temporary tourism facilities around the salt marsh areas may be considered subject to adhering to norms laid down in the guidelines.
- (v) Certain salt marshes which have less biodiversity, identified by NCSCM and demarcated in Coastal Zone Management Plan can be considered for salt pan activities.

1.5 Turtle nesting grounds shall be protected and conserved as follows:-

- (i) Turtle nesting grounds identified by the concerned State Governments or Union territory administrations shall be protected as per Wildlife (Protection) Act of 1972.
- (ii) No activities shall be permitted in and around the turtle nesting ground including those causing light and sound pollution except for those required for conservation and protection of these sites.
- (iii) Strict management plans for protecting the turtle nesting grounds shall be undertaken and implemented by the concerned State or Union territory Authorities.

1.6 Horse shoe crabs habitats shall be protected and conserved as follows:-

- (i) The habitat identified shall be taken up for conservation and protection.
- (ii) No activities shall be taken up in and around these habitats which affect the horse shoe crab ecosystem.

1.7 Sea grass beds shall be protected and conserved as follows:-

- (i) Identified sea grass beds shall be conserved and protected.
- (ii) No developmental activities that have adverse effect on the sea grass bed shall be undertaken.
- (iii) Efforts shall be made to propagate sea grass beds along the coastal waters where ever possible by States or Union territories as it acts as a carbon sink.

1.8 Nesting grounds of birds shall be protected and conserved as follows:-

- (i) The nesting ground of birds including their local migratory route shall be protected. No developmental activities which have adverse impact on the nesting grounds and the migratory routes shall be undertaken including construction of wind mills, transmission lines and the like in the locality.
- (ii) Efforts shall be made to increase the forest cover and mangrove cover including enriching the biodiversity of salt marsh and other coastal water bodies so as to provide for suitable habitat for the avifauna.

1.9 Geo-morphologically Important Zones shall be protected and managed as follows:

- (i) **Sand dunes** identified shall be conserved and protected as follows:
 - (a) sand dunes identified shall be notified under Environment (Protection) Act 1986;
 - (b) no developmental activities shall be permissible except for providing eco-friendly temporary tourism facilities on stilts such as walkways, tents and the like;
 - (c) mining of sand from sand dunes shall be prohibited activity except for the removal of atomic minerals with proper replenishment using the tailings or other suitable sand;
 - (d) no activities on the sand dunes shall be taken up that would lead to erosion/destruction of sand dunes;
 - (e) afforestation, if any, on the sand dunes shall be done only with native flora;

(f) the States or Union territory shall prepare management plans for the demarcated sand dunes.

(iii) **Sandy beaches:**

(a) Mining of beach sand is prohibited except for manual mining of atomic minerals with proper replenishment using the tailings or other suitable sand.

(b) When the permissible developmental activities are taken up on the beaches if loss of beach in the neighbourhood is predicted, necessary beach nourishment to compensate for the losses shall be undertaken by the project authorities and its long term maintenance shall be ensured by them.

(c) The States or Union Territory shall prepare management plans for the demarcated beaches.

(iv) **Biologically active mudflats:**

(a) Biologically active mudflats shall be identified by NCSCM in association with State Governments or Union territory administrations.

(b) The States or Union territories shall prepare management plans for such demarcated biologically active mudflats.

1.10 Areas or structures of archaeological importance and heritage value sites:

(i) State Archaeological agencies shall be responsible for conservation and protection of all archaeological structures and heritage sites identified by the Archaeological Survey of India, as per the provisions of the respective Acts, notifications or guidelines.

(ii) No activities that are detrimental to the identified areas or structures of archaeological and heritage value shall be permitted.

(iii) It shall be ensured that these structures or areas are preserved and activities undertaken without changing the façade/plinth of such structures. Such structures could be considered for use in accordance with the relevant norms after undertaking careful designing of the interiors without changing the exterior architectural design of the structure.

Annexure-II

LIST OF PETROLEUM AND CHEMICAL PRODUCTS PERMITTED FOR STORAGE IN CRZ, EXCEPT CRZ-I A

- (i) Crude oil;
- (ii) Liquefied Petroleum Gas;
- (iii) Motor spirit;
- (iv) Kerosene;
- (v) Aviation fuel;
- (vi) High speed diesel;
- (vii) Lubricating oil;
- (viii) Butane;
- (ix) Propane;
- (x) Compressed Natural Gas;
- (xi) Naphtha;
- (xii) Furnace oil;
- (xiii) Low Sulphur Heavy Stock;

- (xiv) Liquefied Natural Gas;
- (xv) Fertilizers and raw materials for manufacture of fertilizers;
- (xvi) Acetic acid;
- (xvii) Mono ethylene glycol;
- (xviii) Paraxylene;
- (xix) Ethane;
- (xx) Butadine;
- (xxi) Methanol;
- (xxii) Caustic;
- (xxiii) Bitumen.

Annexure-III

GUIDELINES FOR DEVELOPMENT OF BEACH RESORTS, HOTELS AND TOURISM DEVELOPMENT PROJECTS IN THE DESIGNATED CRZ AREAS

1. CRZ-II

Construction of beach resorts or hotels in designated areas of CRZ-II for occupation of tourist or visitors shall be subject to the following conditions, namely: -

- (i) construction shall be permitted only to the landward side of an existing road or existing authorized fixed structures;
- (ii) live fencing and barbed wire fencing with vegetative cover may be allowed around private properties subject to the condition that such fencing shall in no way hamper public access to the beach;
- (iii) no flattening of sand dunes shall be carried out;
- (iv) no permanent structures for sports facilities shall be permitted except construction of goal posts, net posts and lamp posts;
- (v) construction of basement may be allowed subject to the condition that no objection certification is obtained from the State Ground Water Authority to the effect that such construction will not adversely affect the flow of groundwater in that area;
- (vi) the State Ground Water Authority shall take into consideration the guidelines issued by the Central Government before granting such no objection certificate;
- (vii) the quality of treated effluents, solid wastes, emissions and noise levels and the like, from the project area must conform to the standards laid down by the competent authorities including the Central or State Pollution Control Board and under the Environment (Protection) Act, 1986 (29 of 1986);
- (viii) necessary arrangements for the treatment of the effluents and solid wastes must be made and it must be ensured that the untreated effluents and solid wastes are not discharged into the water or on the beach; and no effluent or solid waste shall be discharged on the beach;
- (ix) if the project involves diversion of forest land for non-forest purposes, clearance as required under the Forest (Conservation) Act, 1980 (69 of 1980) shall be obtained and the requirements of other Central and State laws as applicable to the project shall be met with and approval of the State or Union territory Tourism Department shall be obtained.

2. CRZ-III

Construction of beach resorts and hotels in designated areas of CRZ- III for occupation of tourists or visitors shall be subject to the following conditions, namely: -

- (i) live fencing and barbed wire fencing with vegetative cover may be allowed around private properties subject to the condition that such fencing shall in no way hamper public access to the beach;
- (ii) no flattening of sand dunes shall be carried out;
- (iii) no permanent structures for sports facilities shall be permitted except construction of goal posts, net posts and lamp posts;
- (iv) construction of basement may be allowed subject to the condition that no objection certification is obtained from the State Ground Water Authority to the effect that such construction will not adversely affect the flow of groundwater in that area;
- (v) the State Ground Water Authority shall take into consideration the guidelines issued by the Central Government before granting such no objection certificate;
- (vi) though no construction is allowed in the no development zone for the purposes of calculation of Floor Space Index, the area of entire plot including the portion which falls within the no development zone shall be taken into account;
- (vii) the total covered area on all floors shall not exceed 33 per cent of the plot size i.e., the Floor Space Index shall not exceed 0.33 and the open area shall be suitably landscaped with appropriate vegetative cover;
- (viii) the construction shall be consistent with the surrounding landscape and local architectural style;
- (ix) the overall height of construction up to the highest ridge of the roof, shall not exceed 9 metres and the construction shall not be more than two floors (ground floor plus one upper floor);
- (x) groundwater shall not be tapped within 200 metre of the High Tide Line; and within the 200 to 500 metre zone it can be tapped only with the concurrence of the Central or State Ground Water Board;
- (xi) extraction of sand, leveling or digging of sandy stretches, except for structural foundation of building or swimming pool, shall not be permitted within 500 metres of the High Tide Line;
- (xii) the quality of treated effluents, solid wastes, emissions and noise levels and the like, from the project area must conform to the standards laid down by the competent authorities including the Central or State Pollution Control Board and under the Environment (Protection) Act, 1986 (29 of 1986);
- (xiii) necessary arrangements for the treatment of the effluents and solid wastes must be made and it must be ensured that the untreated effluents and solid wastes are not discharged into the water or on the beach; and no effluent or solid waste shall be discharged on the beach;
- (xiv) to allow public access to the beach, at least a gap of 20 metres width shall be provided between any two hotels or beach resorts; and in no case shall gaps be less than 500 metres apart; and
- (xv) If the project involves diversion of forestland for non-forest purposes, clearance as required under the Forest (Conservation) Act, 1980 (69 of 1980) shall be obtained and the requirements of other Central and State laws as applicable to the project shall be met with; and approval of the State or Union territory Tourism Department shall be obtained.

Note: Construction of beach resorts or hotels shall not be permitted in Ecologically sensitive areas (such as marine parks, mangroves, coral reefs, breeding and spawning grounds of fish, wildlife habitats and such other area as may be notified by the Central Government or State Government or Union territory administrations).

ANNEXURE -IV**GUIDELINES FOR PREPARATION OF COASTAL ZONE MANAGEMENT PLANS****1. Demarcation of High Tide Line and Low Tide Line:**

Demarcation of High Tide Line (HTL) and Low Tide Line (LTL) as carried out by NCSCM for the entire coastline of the country, has been made available to the Coastal States or Union territories and only such demarcation of HTL and LTL shall be applicable for all purposes of this notification.

2. Hazard Line:

A 'Hazard line' has been demarcated by the Survey of India (SOI) taking into account the extent of the flooding on the land area due to water level fluctuations, sea level rise and shoreline changes (erosion or accretion) occurring over a period of time. The hazard line mapped by SOI has been shared with the coastal States or Union territories through NCSCM. The hazard line shall be used as a tool for disaster management plan for the coastal environment, including planning of adaptive and mitigation measures. With a view to reduce the vulnerability of the coastal communities and ensuring sustainable livelihood, while drawing the CZMP, the land use planning for the area between the Hazard line and HTL shall take into account such impacts of climate change and shoreline changes.

3. Preparation of CZM Maps:

(i) Base Maps of 1:25,000 scale shall be acquired from the Survey of India (SOI) and wherever 1:25,000 maps are not available, 1:50,000 maps shall be enlarged to 1:25,000 for the purpose of base map preparation and these maps will be of the standard specification given below:-

Unit : 7.5 minutes X 7.5 minutes

Numbering : Survey of India Sheet Numbering System

Horizontal Datum : Everest or WGS 84

Vertical Datum : Mean Sea Level (MSL)

Topography : Topography in the SOI maps will be updated using latest satellite imageries or aerial photographs

(ii) Coastal Zone Management (CZM) Maps of scale 1:25,000 shall be got prepared by any of the agencies identified by the Ministry of Environment, Forest and Climate Change vide its Office Order number J-17011/8/92-IA-III dated the 14th March, 2014 using the demarcation of the High Tide Line or LTL, as carried out by NCSCM.

(iii) Various regulatory lines viz. at a distance of 20 metres, 50 metres, 200 metres and 500 metres from HTL respectively, as applicable in various CRZ categories, and the Hazard line shall be demarcated and transferred to the CZM maps.

(iv) HTL, LTL and CRZ boundaries, as applicable, shall also be demarcated in the CZM maps along the banks of tidal influenced inland water bodies.

(v) Classification of different coastal zones shall be done as per the CRZ notification and Standard national or international colour codes shall be used.

4. Local level CZM Maps:

(i) Local level CZM Maps are for the use of local bodies and other agencies to facilitate implementation of the Coastal Zone Management Plans.

(ii) Cadastral (village) maps in 1:3960 or the nearest scale, as available with revenue authorities shall be used as the base maps.

(iii) HTL, LTL, other CRZ regulatory lines and the Hazard line shall be demarcated in the cadastral maps and classifications shall be transferred into local level CZM maps.

5. Classification of CRZ areas:

- (i) The CZM Maps shall clearly demarcate the land use plan of the area and map out the Ecologically Sensitive Areas (ESAs) or the CRZ-IA areas as per mapping made available by NCSCM to coastal State or Union territories. All such ESAs shall be appropriately demarcated with colour codes.
- (ii) Buffer zone along mangrove areas of more than 1000 square metres shall be stipulated with a different colour distinguishing from the mangrove area. The buffer zone shall also be classified as CRZ-I area.
- (iii) In the CRZ areas, the fishing villages, common properties of the fishermen communities, fishing jetties, ice plants, fish drying platforms or areas infrastructure facilities of fishing and local communities such as dispensaries, roads, schools, and the like, shall be indicated on the cadastral scale maps. States and Union territories shall prepare detailed plans for long term housing needs of coastal fisher communities in view of expansion and other needs, provisions of basic services including sanitation, safety, and disaster preparedness.
- (iv) The water areas of CRZ-IV shall be demarcated and clearly demarcated if the water body is sea, lagoon, backwater, creek, bay, and estuary and for such classification of the water bodies the terminology used by Naval Hydrographic Office shall be relied upon.
- (v) The fishing Zones in the water bodies and the fish breeding areas shall be clearly marked.
- (vi) In CVCAs, the land use maps shall be superimposed on the Coastal Zone Management Plan clearly demarcating the CRZ-I, II, III, IV.
- (vii) The existing authorised developments on the seaward side shall be clearly demarcated.
- (viii) The features like cyclone shelters, rain shelters, helipads and other infrastructure including road network may be clearly indicated on the CZM Maps for the purpose of rescue and relief operations during cyclones, storms, tsunami and the like.
- (ix) Construction of buildings or other activities shall be permitted under the CZMP provided adequate arrangements are made for proper management and disposal of solid and liquid wastes in accordance with the environmental standards, rules and statutes, and under no circumstances, untreated effluents shall be disposed off in the coastal waters.

6. Public consultations on CZMP:

- (i) The draft CZMP prepared shall be given wide publicity and suggestions and objections received in accordance with the Environment (Protection) Act, 1986. Public hearing on the draft CZMP shall be held at district level by the concerned CZMA.
- (ii) Based on the suggestions and objections received the CZMPs shall be revised and approval of Ministry of Environment, Forest and Climate Change shall be obtained.
- (iii) The approved CZMP shall be put up on the website of Ministry of Environment, Forest and Climate Change, concerned website of the State or Union Territory Coastal Zone Management Authority and hard copy made available in the Panchayat Office and District Collector Office.

7. Revision of Coastal Zone Management Plans:

- (i) Whenever there is a doubt, the concerned State or Union territory Coastal Zone Management Authority shall refer the matter to the National Centre for Sustainable Coastal Management who shall verify the CZMP based on latest satellite imagery and ground truthing.
- (ii) If required, the rectified map shall be submitted to Ministry of Environment, Forest and Climate Change for consideration.

ANNEXURE-V**PROJECT INFORMATION DETAILS****1. PROJECT DETAILS**

- A. Project Name
- B. Survey No./ Village/ Co-ordinates
- C. District
- D. State
- E. Whether the proposal is for (Select relevant field)
 - (i) Fresh Clearance under CRZ
 - (ii) Amendment to an already issued CRZ clearance
 - (iii) Extension of validity of an already issued CRZ clearance
- F. Name of the Applicant
- G. Address of the Applicant
- H. Contact details (Telephone nos. and e-mail address)
- I. Cost of the project (Rs in crores)

2. BENEFITS OF THE PROJECT

- A. Details of Project Benefits
- B. Employment Likely to be Generated (Yes/No)
 - If Yes
 - (i) Total Manpower Requirement
 - (ii) Permanent Employment (Numbers)
 - (iii) Temporary Employment (Numbers)
 - (iv) Temporary Employment- During Construction (Numbers)
 - (v) Temporary Employment- During Operation (Numbers)

3. DESCRIPTION OF THE PROJECT UNDER CONSIDERATION (Select the Category of the project):**A. Resort / Buildings / civic amenities**

- (i) Total area/Built-up area (in sqm.)
- (ii) Height of structure
- (iii) FSI ratio
- (iv) Name of concerned town planning authority/ Panchayat etc.
- (v) Details of provision of car parking area

B. Coastal Roads / Roads on Stilt

- (i) Area of land reclamation
- (ii) Estimated quantity of muck/earth for reclamation
- (iii) Traffic carrying capacity
- (iv) Dimensions of road

C. Pipelines from thermal power blow down

- (i) Length of pipeline
- (ii) Length traversing CRZ area

- (iii) Depth of excavation
- (iv) Width of excavation
- (v) Length of pipeline from seashore to deep sea
- (vi) Depth of outfall point from surface of sea water
- (vii) Temperature of effluent above ambient at disposal point

D. Marine Disposal of Treated Effluent through pipelines

- (i) Location of intake/ outfall
- (ii) Depth of outfall point
- (iii) Length of pipeline
- (iv) Length traversing CRZ area
- (v) Depth of excavation
- (vi) Width of excavation
- (vii) Length of pipeline from shore to deep sea/creek
- (viii) Depth of outfall point from surface of water
- (ix) Depth of water at disposal point
- (x) BOD, COD, TSS, oil and grease, heavy metals in the effluent

E. Facility for storage of goods/chemicals

- (i) Name of chemical
- (ii) End use of the chemical
- (iii) No. of tanks for storage
- (iv) Capacity of tanks

F. Offshore structures

- (i) Exploration or development
- (ii) Depth of sea bed
- (iii) No. of rigs
- (iv) No. of platform
- (v) Details of group gathering stations

G. Desalination Plant

- (i) Capacity of desalination
- (ii) Total brine generation
- (iii) Temperature of effluent above ambient at disposal point
- (iv) Ambient salinity
- (v) Disposal point

H. Mining of atomic minerals

- (i) Capacity of mining
- (ii) Type of mineral to be extracted
- (iii) End use of the mineral
- (iv) Government order for mining lease/exploration and approved mining plan details
- (v) Extent of mining lease area

I. Sewage Treatment Plants

- (i) Capacity
- (ii) Total area of construction
- (iii) Compliance of effluent parameters as laid down by cpcb/spcb/other authorised agency
- (iv) Whether discharge is in sea water/creek?
 - If yes
 - Distance of marine outfall point from shore/from the tidal river bank
 - Depth of outfall point from sea water/river water surface
 - Depth of seabed/riverbed at outfall point

J. Lighthouse

- (i) Total ground area of foundation/platform
- (ii) Height of the structure

K. Wind Mills

- (i) Capacity (MW)
- (ii) Height of the windmill
- (iii) Diameter of the windmill
- (iv) Length of blade
- (v) Speed of rotation
- (vi) Transmission lines (overhead or underground)

L. Others

- (i) Please specify with salient features
- (ii) Upload relevant Documents (upload PDF only)

4. PROJECT LOCATION AS PER CRZ CLASSIFICATION (If project site falls in different/multiple CRZ categories the same may also be elaborated)

5. CLAUSE OF CRZ NOTIFICATION UNDER WHICH PROJECT IS A PERMISSIBLE /REGULATED ACTIVITY

6. MANDATORY FIELDS FOR PROJECT ASSESSMENT

A. CRZ map in 1:4000 scale indicating HTL, LTL demarcation and distance of the nearest project boundary (in meters) from HTL to be stated

(i) Upload Map (kml file)

B. Project layout superimposed on CRZ Map 1:4000 scale with classification of project location including other notified ESAs prepared

(i) Upload Map (kml file)

C. CRZ map 1:25000 scale covering 7 km radius around Project site

(i) Upload Map (kml file)

7. PROJECT LOCATED IN (Select Type)

- (i) Non eroding Coast
- (ii) Low and Medium eroding coast
- (iii) High eroding Coast

8. DETAILS OF FOREST/ MANGROVES LAND INVOLVED (YES/NO)**IF YES**

- (i) Detail of area diverted
- (ii) Forest clearance to be submitted (Upload document)
- (iii) No. of trees to be cut under the project
- (iv) Compensatory afforestation plan to be submitted (Upload document)

9. DISTANCE OF PROPOSED PROJECT FROM ESA/MARINE PARK/ WILD LIFE SANCTUARY

- (i) Within 10 kilometre radius from the project site (Yes/No)

If YES

- Permission from NBWL to be submitted (Upload document)

10. NOC OR CONSENT TO ESTABLISH FROM STATE/UT POLLUTION CONTROL BOARDS OBTAINED (YES/NO)**If YES**

- (i) Copy of NOC to be provided (Upload document)
- (ii) Conditions imposed to be stated (Upload document)

11. Environment Impact Assessment (EIA) studies (relevant fields to be filled)**A. Terrestrial studies:**

- (i) Summary details of EIA (Terrestrial) Studies
- (ii) Upload Recommendation made in EIAs (Upload document)
- (iii) State period of Study

B. Marine Studies

- (i) Summary details of EIA (Marine) Studies
- (ii) Upload Recommendation made in EIAs (Upload document)
- (iii) State period of Study

12. DISASTER MANAGEMENT PLAN / NATIONAL OIL SPILL DISASTER CONTINGENCY PLAN (If applicable)**13. PROJECT INVOLVING DISCHARGE OF LIQUID EFFLUENTS:**

- (i) Capacity of Sewage Treatment Plant
- (ii) Quantity of effluent generated
- (iii) Quantity of effluent treated
- (iv) Method of treatment and disposal

14. PROJECT INVOLVING DISCHARGE OF SOLID WASTE:

- (i) Type of solid waste
- (ii) Quantity of solid waste generated
- (iii) Method of disposal
- (iv) Mode of transport

15. WATER REQUIREMENT in kilo litres per day (KLD)

- (i) Quantity of water required
- (ii) Source of water

- (iii) If Ground water (Upload a copy of approval from Central Ground Water Authority or other authorised body)
- (iv) If other Source (Upload a copy of permission from competent authority)
- (v) Mode of transport
- (vi) Commitment of water supply (Upload document)

16. DETAILS OF WATER TREATMENT AND RECYCLING (If any) (Multiple Entries Allowed)

Type/ Source	Quantity of Waste Water Generated (Kilos Litre per Day)	Treatment Capacity (Kilos Litre per Day)	Treatment Method	Mode of Disposal	Quantity of Discharged Water (Kilos Litre per Day)	Quantity of Treatment Water used in Recycling/Reuse (Kilo Litre per Day)

17. DETAILS OF RAINWATER HARVESTING

- (i) No. of Storage tanks
- (ii) Total capacity of tanks
- (iii) No. of Recharge Pits
- (iv) Capacity of pits

18. ENERGY REQUIREMENT AND SOURCES

- (i) Total Power Requirements (kwh)
- (ii) Source
- (iii) Upload Copy of Agreement (upload pdf only)
- (iv) Stand by Arrangement (Details)

19. ENERGY EFFICIENCY/SAVING MEASURES

- (i) Source/Mode
- (ii) Details of savings

20. RECOMMENDATION OF STATE COASTAL ZONE MANAGEMENT AUTHORITY

- (i) Upload Copy of CZMA recommendations (Upload pdf only)
- (ii) Compliance status of the Conditions Imposed

21. WHETHER PROPOSAL ATTRACTS EIA NOTIFICATION, 2006. (Yes/No)

If YES,

- (i) the category thereof
- (ii) Status of proposal for EC (as applicable)

22. SOCIAL AND ENVIRONMENTAL ISSUES AND MITIGATIONS MEASURES SUGGESTED INCLUDING BUT NOT LIMITED TO R&R, WATER, AIR, HAZARDOUS WASTES, ECOLOGICAL ASPECTS, ETC. (Brief Details to be Provided)

23. DETAILS OF COURT CASES Whether there is any Court Cases pending against the project and/or land in which the project is proposed to be set up? (Yes/No)

If Yes, Pending or Disposed (Select relevant)

- (i) Name of the Court (Supreme Court, High Court, National Green Tribunal)
- (ii) Case No.

- (iii) Case Details
- (iv) Orders/Directions of the court, if any and its relevance with the proposed project
(Upload document)

24. ADDITIONAL INFORMATION, If any

UNDERTAKING: It is certified that the information given above are true to the best of my knowledge and belief and nothing contravening the provisions of CRZ Notification, 2011 has been concealed therefore.

Name and Signature of the applicant:

Date: